

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI**

O.A. NO.104 OF 2022 (SZ)

IN THE MATTER OF :

Girish N.P

... .. Applicant

Versus

The State of Karnataka & others

... .. Respondents

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI**

O.A. NO.104 OF 2022 (SZ)

IN THE MATTER OF :

Girish N.

... .. Applicant

Versus

The State of Karnataka & others

... .. Respondents

MEMO FILED ON BEHALF OF THE 5TH RESPONDENT

It is most respectfully showeth;

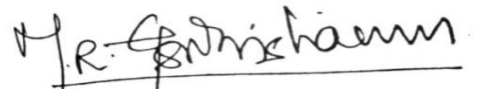
1. It is humbly submitted that this Hon'ble Tribunal in its order dated 12.11.2024 had directed the 5th Respondent Karnataka State Pollution Control Board (KSPCB) to file an action taken report for non-complying industries and stop the discharge of industrial effluents into the lake.
2. It is humbly submitted that the action taken report of the following industries: M/s Himathsingka Seide Ltd, M/s Indigo Blues, M/s Pearl Global Industries, M/s Advance Cable Technologies Pvt Ltd, M/s. Indic EMS Electronics Pvt. Ltd, M/s Rittal Pvt Ltd, M/s. Griffith Foods (P) Ltd, M/s Hanuman

Weaving Factory, M/s. Ayeshaembroideries Textiles Pvt. Ltd are annexed to this memo.

3. It is humbly submitted that the inspection reports and notice issued to the aforementioned industries for non-compliances observed during the inspection and the analysis reports are annexed to this memo. (Annexure I to IX).

It is therefore humbly prayed that this Hon'ble Court may be pleased to accept the report and pass such order or orders as this Hon'ble Tribunal may deem fit and proper in the interest of justice.

Dated at Chennai on this the 20th day of January 2025



Counsel for 5th Respondent

Regional Office - Doddaballapura
Karnataka State Pollution Control Board
 Urban Eco Park,
 100 Feet Road, 3rd Phase,
 Peenya Industrial Area,
 Bengaluru - 560 058.
 Telefax: 080-28396000

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ದೊಡ್ಡಬಳ್ಳಾಪುರ
 ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
 ಅರ್ಬನ್ ಇಕೋ-ಪಾರ್ಕ್,
 100 ಅಡಿ ರಸ್ತೆ, 3ನೇ ಹಂತ, ಪೀನ್ಯಾ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
 ಬೆಂಗಳೂರು-560 058.
 ದೂರವಾಣಿ : 080-28396000
 Email : dbpura@kspcb.gov.in



towards a cleaner Karnataka

No.PCB/DBP-RO/OA.104-2022/2024-25/772

Date: 3 JAN 2025

To,

The Member secretary,
 Karnataka State Pollution Control Board,
 Parisara Bhavan, Church Street
 Bengaluru-560001.

//Kind Att: Law officer- Legal Cell //

Sir,

Sub : Submission of status report in respect of O.A.No.104/2022 filed before the National Green Tribunal, South Zone, by Sri.GirishN.P. v/s State of Karnataka and others – reg.

Ref : 1. This Office status report submitted to Board Office on 22.08.2024.
 2. Board Office E mail dated: 07.01.2025

With reference to the above subject. Board office vide its E-mail has sought the information of the industries with respect to O.A.No.104/2022 filed before the National Green Tribunal, South Zone, by Sri.GirishN.P. v/s State of Karnataka and others in respect of pollution/contamination of the Nagarakere Lake and Chikkatumakuru lake.

Status report with respect to the vide ref (2) the report is herewith forwarded along documents for your kind reference.

This is for your kind information and further needful.

Encl: As above

Yours faithfully,

Rai.

Environmental Officer
 Regional Office-Doddaballapura

L

Status Report in respect of Industries

With respect to the Hon'ble Green tribunal Original Application No.104 of 2022 (SZ) order dated 12.11.2024; Action taken report of the following industries are submitting as follows;

Industries status:

a) M/s Himathsingka seide Ltd.

M/s Himathsingka seide Ltd., located Plot No. 23/A, KIADB Industrial area, Veerapura, Doddaballapura, Bengaluru Rural District- It is a Large Red- industry obtained the consent from the Board for Manufacture of followings:

- 1) Spun silk of capacity 410 MT/Annum (34.17 MT/Month)
 - 2) Cotton and blended fabrics of capacity 4,28,500 sq. mts./Annum (35708.33 sq. mts./Month)
 - 3) Dyeing of silk /yarn of capacity 30,000 kgs/Month
 - 4) Pile fabrics of capacity 2,88,000 Mts./Annum (24000 Mts./Month)
 - 5) Natural silk / blended fabrics of capacity 25.51 lakhs sq. mts./Annum (2.13 lakhs mts./Month)
- Consent for operation vide Order AW-331896, dated 23.06.2022 valid upto 30.06.2026 under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981.
 - The domestic water consumption is 75 KLD and sewage generated is 60 KLD. The process water consumption is 250 KLD and effluent generation is 250 KLD. It is a Zero liquid discharge (ZLD) unit. Treated effluent utilized back to the process.
 - Domestic effluent is being treated in sewage treatment plant of capacity 60 KLD followed by RO-1 and ERP -RO2 (effluent recycling plant). The RO permeate is collected in final collection tank and reused back to process.
 - Trade effluent generated from the process and Boiler blow down is being treated in ETP of capacity 400 KLD followed by 3 stage RO. The RO permeate is being used back in the process and RO reject is being treated in MEE and ATFD.
 - Eventhough it is a ZLD unit, to verify the performance of the treatment facility the sample of treated effluent collected from the treatment facility outlet- final treated collection tank. the analysis report reveals that, it is conforms to the discharge standards.
 - Analysis reports are herewith enclosed as **Annexure I.**

b) M/s. Indigo Blues

M/s. Indigo Blues is located at Plot No. 2, KIADB Industrial Area, Doddaballapura Taluk, Bangalore Rural District. It is an existing Large Red category industry and has obtained consent from the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 vide order no. AW-339791 dated: 26.09.2023 for the period up to 30.06.2028 to carryout following activity;

1. Garment Stitching - 240000 No's /month
 2. Garment washing - 450000 No's/month
 3. Garment Dyeing - 150000 No's/month
- The domestic water consumption is 50 KLD and sewage generated is 40 KLD. The process water consumption is 760 KLD and effluent generation is 674 KLD.
 - Domestic effluent is being treated in sewage treatment plant of capacity 50 KLD treated sewage being utilized for on land gardening.
 - Trade effluent generated from the process and Boiler blow down is being treated in ETP 700 KLD followed by RO systems. RO permeate taken back to process and RO reject treated in MEE followed by ATFD. Treated effluent utilized back to the process.
 - On receiving of the complaint against the industry for discharging of effluent to outside storm water; industry was inspected by Officers of the Regional Office on 23.12.2024 during the inspection; there was seepage of water through the outside storm drain from industry. On verification it was observed that, they are procuring water through tankers and it is collected in the syntax tanks and underground tank. During the time of offloading of water in this area, the leakages are stagnated in the drain of industry premises; that is seepage into the storm water drain outside the industry and it was verified by removing the concrete slab provided to the storm water drain. They have been informed to close the drain which is connected to the outside storm water drain.
 - The sample of effluent in the storm water drain outside and treated sewage effluent from the outlet of the STP – final treated collection tank collected for the analysis under the provisions of the Water (Prevention & control of Pollution) Act, 1974
 - The analysis report of the treated sewage sample which was collected during the course of inspection are not conforming to the stipulated standards. It indicates that, the operation and maintenance of STP is not scientific and they are utilizing the treated sewage to the garden; which is non conforms to discharging standards

- Notice issued to the industry vide No. 723 dated:24.12.2024 during the inspection on 23.12.2024, RSEO issued Prohibitory order vide No. 622 dated: 02.01.2025 and Notice of proposed direction vide No. 623 dated:02.01.2025
- Industry authorities have submitted the reply to Regional office, Doddaballpura on 10.01.2025 they have closed the drain with concrete that is connected to the storm water outside and they have removed the slab for monitoring.
- The analysis report (received on 9.01.2025) of the sample treated sewage effluent collected from the outlet of STP- Final treated collection and effluent in the storm water drain outside the drain are non confirms to the discharge standards. Regional office, Doddaballpura will recommend the Board to initiate further course of action as per the provisions of the Acts.
- Inspection report, Notice, Prohibitory order, Notice of proposed direction, Analysis report are herewith enclosed as **Annexure II**.

c) M/s Pearl Global Industries Ltd., (Formerly Known as M/s.Webkraft Inc)

M/s Pearl Global Industries Ltd., (Formerly Known as M/s.Webkraft Inc) located at No. S-18,19,20, KIADB Apparel Park, Doddaballapura taluk,, Bangalore Rural District. It is an existing Large Green category industry and has obtained consent from the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (prevention & Control of Pollution) Act, 1981 vide order No. AW-122144 dated: 19.01.2023 for Garment Stitching unit Masks-50,00,000 nos/Month Stitching of Readymade Garments-6,25,000 nos/month

- The domestic water consumption is 90 KLD and sewage generated is 72 KLD. At present the total employees employed is 1900 No's. Sewage generation 45 KLD Domestic effluent is being treated in sewage treatment plant of capacity 200 KLD treated sewage being utilized for on land gardening and flushing.
- There is no trade effluent generation from the activity
- Industry was inspected by Officers of the Regional Office on 3.01.2025 there is no illegal discharge of sewage to outside the industry and
- The sample of treated sewage effluent the outlet of the STP – final treated collection tank collected for the analysis under the provisions of the Water (Prevention & control of Pollution) Act, 1974. Results awaited.

- Previous analysis report reveals that, results are non conforms to the stipulated standards. Regional office, Doddaballpura will recommend the Regional Senior Environmental officer for to initiate further course of action under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.
- Inspection report and Notice issued are herewith enclosed as **Annexure III.**

d) M/s. Advance Cable Technologies Pvt. Ltd.

M/s. Advance Cable Technologies Pvt. Ltd located at Plot No. 10 & 14, KIADB Industrial area, Bashettihalli, Doddaballapur, Bengaluru Rural dist It is an existing Large Green category industry and has obtained consent from the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 vide order No. AW-112149 dated: 30.12.2019 for the period up to 31.12.2034 for Plastic wires and cables- 1800 lakh meters/Month

- The domestic water consumption is 8 KLD and sewage generated is 6.4 KLD. Domestic effluent is being treated in sewage treatment plant of capacity 20KLD treated sewage being utilized for on land gardening and flushing.
- There is no trade effluent generation from the activity
- Industry was inspected by Officers of the Regional Office on 18.12.2025 there was no illegal discharge of sewage to outside the industry
- The sample of treated sewage effluent the outlet of the STP – final treated collection tank collected for the analysis under the provisions of the Water (Prevention & control of Pollution) Act, 1974
- Further, storm water drain in the industry premises was inspected on 2.01.2025 it was noticed that, there was no illegal discharge of sewage to outside.
- The analysis report (received on 9.01.2025) of the sample treated sewage effluent collected from the outlet of STP- Final treated collection is non confirms to the discharge standards. Regional office, Doddaballpura will recommend the Regional Senior Environmental officer for to initiate further course of action under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.
- Inspection report, analysis report are herewith enclosed as **Annexure IV.**

e) M/s. Indic EMS Electronics Pvt. Ltd.,

M/s. Indic EMS Electronics Pvt. Ltd., located at Plot No. 37, KIADB Industrial area, Doddaballapur, Bengaluru Rural District. It is an existing Large Green category industry and has obtained consent from the Board CFO vide order No. AW-117662/314, dated: 06.09.2021 from the Board for the period upto 31.12.2035 under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to carryout contract of PCB & Assembly of 11833333 No's/M and PCB through holes of 4166666 No's/Month.

- The domestic water consumption is 8 KLD and sewage generated is 6.4 KLD. Domestic effluent is being treated in sewage treatment plant of capacity 20KLD treated sewage being utilized for on land gardening and flushing
- There is no trade effluent generation from the activity
- On receiving of the complaint against the industry for discharging of effluent to outside storm water; Industry was inspected by Officers of the Regional Office on 20.12.2024 Sewage discharge was observed in the garden area close to the DG set area; slurry formation and sewage seepage into the storm water drain in front of the industry were observed. A sample of effluent which was stagnated in the storm water drain in front of the industry (13°15'07.6"N 77°32'57.4"E) was collected and also the sample of treated sewage from the final treated collection tank of the STP as per the provisions of the Water (Prevention & control of Pollution) Act, 1974
- Notice issued to the industry vide No. 714 dated: 21.12.2024, RSEO issued Prohibitory order vide No. 626 dated: 3.01.2024 and Notice of proposed direction vide No. 604 dated: 23.01.2025. Industry authorities have submitted the compliance report on 02.01.2025.
- The analysis report (received on 9.01.2025) of the sample treated sewage effluent collected from the outlet of STP- Final treated collection and effluent in the storm water drain outside the drain are non confirms to the discharge standards. Analysis report reveals that, results are non conforms to the stipulated standards. Regional office, Doddaballapura will recommend the Regional Senior Environmental officer for to initiate further course of action under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.
- Regional office, Doddaballapura will inspect the industry to verify the compliances submitted by the industry authorities.

- Inspection report, Notice issued, Prohibitory order, Notice of proposed direction, Analysis report are herewith enclosed as **Annexure -V.**

f) M/s Rittal Pvt Ltd

M/s Rittal Pvt Ltd located at Plot No: 23 and 24, Industrial Area , Doddaballapura-Tq Bangalore Rural-Dist., It is a Large Orange category - industry obtained the consent from the Board CFO vide order No. AW-335206 dated: 28.12.2022 under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (prevention & Control of Pollution) Act, 1981 for the period up to 30.09.2031 for manufacturing electrical cabinets including surface treatment of capacity 1200 No's /day and 2600 No's Stainless Steel (SS) Panels. Addendum order No. 258 dated: 28.12.2022

- The domestic water consumption is 57 KLD and sewage generated is 45.6 KLD. The process water consumption is 45 KLD and effluent generation is 45 KLD.
- Domestic effluent is being treated in sewage treatment plant of capacity 50 KLD treated effluent utilized for gardening
- Trade effluent generated from the process and Boiler blow down is being treated in the ETP of capacity 50 KLD followed by RO. The RO permeate is being used back in the process and RO reject is mixed with being treated sewage and used for on land for gardening
- On receiving of the complaint against the industry for discharging of effluent to outside storm water; Industry was inspected by the Regional office Doddballpura on 23.12.2024 it was observed that, there are two drains inside the facility that is connected to the outside storm water drain in gate 2 side (back gate). In one drain flowing of effluent was noticed; on inspection it was observed that, vehicle washing effluent was discharging into the storm water drain
- The samples of effluent in the storm water drain outside the drain and one more drain inside the industry premises and treated sewage effluent from the outlet of STP- Final treated collection tank under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.
- Notice was issued for the non compliances observed during the inspection on 23.12.2024 vide order No. 722 dated: 24.12.2024, RSEO issued Prohibitory order vide No. 620 dated: 02.01.2025 and Notice of proposed direction vide No. 621 dated: 02.01.2025.

- The analysis report (received on 09.01.2025.) of the sample collected inside the storm water drain and treated sewage effluent from the outlet of STP- Final treated collection are conforms to the discharge standards and The samples of effluent in the storm water drain outside the drain (Vehicle wash water) is non confirms to the discharge standards
- Regional office, Doddaballpura has not received compliance report from the industry, further industry will inspect and recommend the Board to initiate further course of action as per the provisions of the Acts.
- Inspection report, Notice issued, Prohibitory order, Notice of proposed direction, Analysis report are herewith enclosed as **Annexure VI.**

g) M/s. Griffith Foods (P) Ltd.

M/s. Griffith Foods (P) Ltd is located at Plot No. 21, KIADB Industrial area, Doddaballapura Taluk, Bangalore Rural Dist. It is an existing Large Orange category industry and has obtained consent from the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 vide Board Office Combined Consent order no. AW-333203 dated 12.09.2022 valid for the period up to 30.09.2031 for the manufacture of following products;

1. Bread Crumbs-300MT/M
 2. Food bases(Bakery products, sauce mixes, flour blends & flavouring substances)-50MT/M
 3. Food seasonings(Seasonings & marinades)- 150MT/M
 4. Food Spices & Mixes (Spice powder)-41.66MT/M
 5. Sauce and Dressing -500 MT/month.
- The domestic water consumption is 14.5 KLD and sewage generated is 11.6 KLD. The process water consumption is 36.5 KLD and effluent generation is 33.4 KLD.
 - Domestic effluent is being treated in sewage treatment plant of capacity 15 KLD treated effluent utilized for gardening
 - Trade effluent generated from the process and Boiler blow down is treated in the ETP of capacity 40 KLD treated effluent utilized for on land for gardening and toilet flushing.
 - On receiving of the complaint against the industry for discharging of effluent to outside storm water; Industry was inspected by the Regional office Doddballpura on 23.12.2024 it was observed that, during the inspection, in secondary clarifier sludge was floating, it indicates that it attains septic condition/anaerobic condition.

They have provided a hose pipe to the bottom of the secondary clarifier and discharging the effluent to drain the ETP area which in turn connected to the drain inside the premises. It shows that, ETP units are not in operating scientifically discharging the effluent to outside. The sample effluent in the drain collected for the analysis under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

- STP was operating at the time of inspection and sample of treated sewage collected from the final treated collection for the analysis under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.
- Notice was issued for the non compliances observed during the inspection on 23.12.2024 vide order No. 724 dated: 24.12.2024, RSEO issued Prohibitory order vide No. 624 dated: 02.01.2025 and Notice of proposed direction vide No. 625 dated:02.01.2025
- The analysis report (received on 9.01.2025) of the sample collected inside the storm water drain and treated sewage effluent from the outlet of STP- Final treated collection are non conforms to the discharge standards
- Regional office, Doddaballpura has not received any reply from the industry, further industry will inspect and recommend the Board to initiate further course of action as per the provisions of the Acts.
- Inspection report, Notice issued, Prohibitory order, Notice of proposed direction, Analysis report are herewith enclosed as **Annexure VII.**

h) M/s Hanuman Weaving Factory.

M/s .Hanuman Weaving Factory, is located at Shed No.S1 and S-2, DITP Apparel Park, Doddaballapura, Bangalore Rural District. It is an existing medium Red category industry and has obtained consent from the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 vide order. AW-342580 dated: 21.03.2024 for the period up to 30.06.2026 for following activity;

1. Yarn dyeing activity - 20 MT/Month,
 2. Fabric weaving capacity 150000/- meter/Month and
 3. fabric dyeing 10 MT/Month
- The domestic water consumption is 6.0 KLD and sewage generated is 4.0 KLD. The process water consumption is 90 KLD and effluent generation is 74 KLD.
 - Domestic effluent is being treated in Common STP of DITPL.

- Trade effluent generated from the process and Boiler blow down is treated in the ETP of capacity 100 KLD followed by RO System. Consent accorded to utilized treated effluent back to the process and RO rejects to CETP
- Industry was inspected by the Regional office Doddballpura on 6.01.2025 it was observed that, during the inspection, they are discharging the effluent to open area in the premises through conduit that is adjacent to the ETP tank (after secondary – effluent stored in that tank) to the open area, where weeds and shrubs are developed, and where there was a noticeable stagnation of the discharge. The sample effluent discharging from the conduit was collected for the analysis under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.
- Notice was issued for the non compliances observed during the inspection vide order No. 766 dated: 08.01.2025.
- Regional office, Doddaballpura will recommend Regional Senior Environmental officer to initiate further course of action under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.
- Inspection reports, Notice issued are herewith enclosed as **Annexure VIII.**

i) M/s. Ayeshaembroideries Textiles Pvt. Ltd.,

M/s.Ayeshaembroideries Textiles Pvt. Ltd., located at S-42, Apparel Park, KIADB Industrial area, Doddaballapura Taluk , Bangalore Rural District. It is an existing Large green category industry and has obtained consent from the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 vide order AW-115688 dated: 2.01.2021 for the period up to 31.12.2035 for embroidery work on sarees and fabrics on job work basis of capacity 50000 meters/month;

- Consent accorded; The domestic water consumption is 3.5 KLD and sewage generated is 2.8 KLD and disposed to ST & SP
- There is no generation of trade effluent generation from the activity
- Industry was inspected by the Regional office Doddballpura on 6.01.2025 it was observed that they were discharging the sewage and sullage to storm water drain outside the premises The sample effluent discharged to storm water drain (outside) was collected for the analysis under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

- Notice was issued for the non compliances observed during the inspection vide order No. 760 dated: 08.01.2025.
- Regional office, Doddaballpura will recommend Regional Senior Environmental officer to initiate further course of action under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.
- Inspection reports, Notice issued are herewith enclosed as **Annexure IX.**

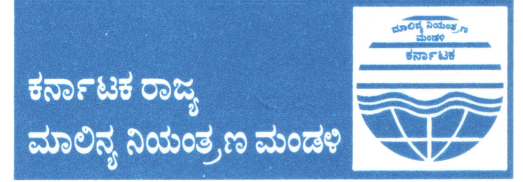
Inspection reports and notice issued to the aforementioned industries for non compliances observed during the inspection and analysis reports are herewith enclosed as Annexure I to IX for your kind reference and further needful

Rai .

Environmental Officer
Karnataka State Pollution Control Board
Regional Office, Doddballpura

Regional Office - Doddaballapura
Karnataka State Pollution Control Board
Urban Eco Park,
100 Feet Road, 3rd Phase,
Peenya Industrial Area,
Bengaluru - 560 058.
Telefax: 080-28396000

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ದೊಡ್ಡಬಳ್ಳಾಪುರ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಅರ್ಬನ್ ಇಕೋ-ಪಾರ್ಕ್,
100 ಅಡಿ ರಸ್ತೆ, 3ನೇ ಹಂತ, ಪೀಣ್ಯ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
ಬೆಂಗಳೂರು-560 058.
ದೂರವಾಣಿ : 080-28396000
Email : dbpura@kspcb.gov.in



towards a cleaner Karnataka

No. PCB/EO-DBR/Analysis Charges/2024-25/521

Date: 13 0 SEP 2024

DEMAND NOTE

To,

The Occupier,
M/s. Himthsingka Seide Ltd.,
No.23/A, KIADB, Veerapura
Doddaballapura Tq,
Bangalore Rural Dist – 561203.

Sir,

Sub: Demand Note for Payment of Sampling & Analysis charges for analysis of effluent Samples collected under the Water (Prevention & Control of Pollution) Act-1974- reg.

- Ref: 1. MoEF Gazette Notification published from MoEF & CC (CPCB Notification No. Legal 42(3)/87 New Delhi Dt: 23.02.2022).
2. Board official Memorandum No. PCB/744/COC/022/1096, Dt: 16.05.2022.
3. Inspection of your Industry a sample collected by the officers on 07.08.2024.

The Ministry of Environment, Forest & Climate change, (CPCB) New Delhi Notified the sampling and analysis charges for the effluents monitored from the Board vide Notification cited under ref(1). Accordingly, the Board has issued official Memorandum to collect the said charges with effect from 16.05.2022 vide letter cited under ref (2). In the Board has levy SGST-9%,+CGST-9% to the total analysis charges for the sewage and waste water collection treatment and disposal and other Environment protection Services since, the same is Notified under SAC code 998346 by coating the Board GSTIN No.29AAALKO537G1Z7.

During inspection to your unit a sample of (WW-1334) Combined Treated effluent was collected by this office on 07.08.2024. As per analysis report from the Board Central Environmental Laboratory, Bangalore, the parameter such as Biochemical Oxygen Demand (BOD), Chemical Oxygen Demand (COD), Total Nitrogen and Fecal Coliform is "Non-conforming" to the stipulated Standards.

Hence you are here by informed to take notice for initiating necessary corrective action. Further, you are hereby informed to submit the compliance report to this office in this regard within 7 days from the date of this notice.

Accordingly, the sampling cum analysis charges including SGST & CGST charges is levied as follows:

| Sl. No | Particulars | Amount levied in Rs. | |
|--------|--|----------------------|-----------------|
| 1. | Sampling charges | 1,050-00 | |
| 2. | Combined Treated effluent (WW-1334) analysis charges | 5,800-00 | 6,850-00 |
| | SGST @ 9% & CGST @ 9% | | 1,233-00 |
| | Grand Total | | 8,083-00 |

Hence, you are hereby informed to pay the sampling and analysis charges inclusive of SGST & CGST of Rs. 8,083/- through RTGS/ NEFT bearing Account No.510101005832178, UNION BANK OF INDIA (e-Corporation Bank) Peenya Branch, Peenya 2nd Stage, Bangalore-560 058, IFSC Code-UBIN0907634 within 7 days from the date of receipt of this letter.

Note: Please note that Analysis report and invoice copy will be sent o you only after payment of charges quoted above towards analysis of sample & you are hereby informed to send the industry GST Number.

The receipt of this Notice may please be acknowledged.

Yours faithfully,

Rajsofa/24

Environmental Officer
Regional Office, Doddaballapura



TC-5487



**KARNATAKA STATE POLLUTION CONTROL BOARD
CENTRAL ENVIRONMENTAL LABORATORY**

MoEF RECOGNISED ENVIRONMENTAL LABORATORY
ISO/IEC 17025:2017 accredited Testing Laboratory by NABL vide Certificate Number TC-5487
ISO 9001:2015 and ISO 45001:2018 CERTIFIED LABORATORY

Ph : 080-23238458 **16**
Email:centrallab@kspcb.gov.in
Website:
<http://kspcb.karnataka.gov.in>
ಕ.ರಾ.ಮಾ.ನಿ.ಮಂ., "ನಿಸರ್ಗ ಭವನ",
7 ನೇ 'ಡಿ' ಅಡ್ಡರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಶಿವನಗರ, ಬೆಂಗಳೂರು-560079
K.S.P.C.B., "Nisarga Bhavana"
7th D Cross, Thimmaiah Road,
Shivanagar, Bengaluru-560079

ANALYSIS REPORT (ACCREDITED PARAMETERS)

Date: 09.09.2024

| | | |
|------------------------|---|--|
| NAME OF THE INDUSTRY : | M/s, Himathsingka Seide Limited Plot No.23A, Veerapura, KIADB Industrial.Area, Doddaballapur, Bangalore Rural District-561203. | Page 1 of 1 |
| SAMPLE COLLECTED BY : | Smt. Vijaya M., DEO RO: Doddaballapura | DATE OF COMMENCEMENT OF TEST : 08.08.2024 |
| DATE OF COLLECTION : | 07.08.2024 | DATE OF COMPLETION OF TEST : 19.08.2024 |
| DATE OF RECEIPT : | 08.08.2024 | REPORT NO: WWR-1334 |
| PARTICULARS: | Combined treated effluent | SAMPLE NO : WW-1334 |

| Sl No | Parameters | Unit | Standard | Result | Test Method |
|------------------|--|--|---------------------|--------|--|
| 1 | pH | - | 6.5 - 9.0 | 8.2 | IS 3025 (Part 11): 2022 |
| 2 | Biochemical Oxygen Demand @ 27°C for 3 days | mg/L | Not more than 10 | 26 | IS 3025 (Part 44): 2019 |
| 3 | Chemical Oxygen Demand | mg/L | Not more than 50 | 144 | IS 3025 (Part 58) :2017 |
| 4 | Total Suspended Solids | mg/L | Not more than 20 | 8.0 | IS 3025 (Part 17): 2012 |
| 5 | Ammonical Nitrogen as N | mg/L | Not more than 5 | 1.0 | IS 3025(Part 34): 2019 |
| 6 | Total Nitrogen | mg/L | Not more than 10 | 16 | APHA 23 rd edition; 4500-NO ₃ -D: 2017 |
| 7 | Fecal coliform | MPN/ 100ml | Less than 100 | 170 | APHA 23 rd edition (9221 E): 2017 |
| INFERENCE | | Non Conforms to prescribed standards with respect to Biochemical Oxygen Demand @ 27°C for 3 days, Chemical Oxygen Demand, Total Nitrogen and Fecal Coliform | | | |

- Note:** 1. The above results pertain only to the sample tested.
2. The report shall not be reproduced without the written approval of the laboratory.
3. Samples will be stored for a period of 15 days from the date of issue of report.

Radha.M.N
Authorized Signatory (Biological)
(Radha M.N)
Assistant Scientific Officer

Dr. B.M. Sreedhara Nayaka
Authorized Signatory (Chemical)
(Dr. B.M. Sreedhara Nayaka)
Scientific Officer

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ
ಮಂಡಳಿ



KARNATAKA STATE POLLUTION
CONTROL BOARD

ಕೇಂದ್ರ ಪರಿಸರ ಪ್ರಯೋಗಾಲಯ / CENTRAL ENVIRONMENTAL LABORATORY
MoEF RECOGNISED ENVIRONMENTAL LABORATORY
ISO 45001 : 2018 CERTIFIED LABORATORY



No. PCB/CEL-1/CSO/2024-25/ 2180

Date: 09/01/2025

To,

The Regional Officer,
Karnataka State Pollution Control Board,
Regional Office - **Doddaballapura**,
Urban Eco-Park, 100ft Road,
3rd Phase, Peenya Indl. Area,
Bengaluru-560058.

Sir,

Sub: Submission of legal sample analysis report- reg.

Ref: Your Office letter No.KSPCB/RO-DBPURA/LEGAL/2024-25/699,

Dated: 19-12-2024

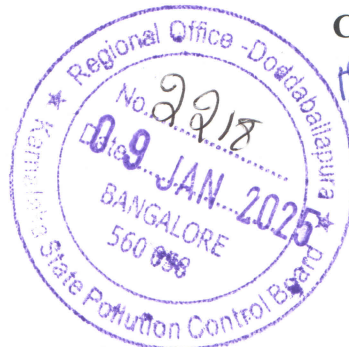
Adverting to the above, please find herewith the analysis report of the legal sample received during the month of December-2024 for further action.

| Sl. No. | Name of the Location | Sample No. | Date of collection |
|---------|---|---------------------------|--------------------|
| 1. | M/s.Himathsingka Seide Limited, Plot No.23A, Veerapura, KIADB Industrial Area, Doddaballapura, Bengaluru Rural District-561203 | L-89, L-89A & L-89B | 18-12-2024 |

Thanking you,

Yours sincerely,

Chief Scientific Officer (I/C)



DRD/Jan/9
Date 9/1/25

K.S.P.C.B., "Nisarga Bhavana", 'B' Block, 7th 'D' Main, Thimmaiah Road, Shivanagara, Bangalore-560 079.

ಕ.ರಾ.ಮಾ.ನಿ.ಮಂ., "ನಿಸರ್ಗ ಭವನ" 'ಬಿ' ವಿಭಾಗ, 7ನೇ "ಡಿ" ಮುಖ್ಯರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ, ಶಿವನಗರ, ಬೆಂಗಳೂರು-560 079.

Phone : 080-23238458, 23230200, E-mail:centrallab@kspcb.gov.in, Website: http://kspcb.karnataka.gov.in



TC-5487



**KARNATAKA STATE POLLUTION CONTROL BOARD
CENTRAL ENVIRONMENTAL LABORATORY**

MoEF RECOGNISED ENVIRONMENTAL LABORATORY

ISO/IEC 17025:2017 accredited Testing Laboratory by NABL vide Certificate Number TC-5487

ISO 45001:2018 CERTIFIED LABORATORY

ANNEXURE-I

ANALYSIS REPORT (ACCREDITED PARAMETERS)

Date: 04-01-2025

| | | |
|-----------------------|---|---|
| NAME OF THE LOCATION: | M/s.Himathsingka Seide Limited, Plot No.23A, Veerapura, KIADB Industrial Area, Doddaballapura, Bengaluru Rural District-561203 | Page 1 of 1 |
| | | DATE OF COMMENCEMENT OF TEST: 19-12-2024 |
| SAMPLE COLLECTED BY : | Smt.Vijaya.M, DEO RO: Doddaballapura | DATE OF COMPLETION OF TEST: 24-12-2024 |
| DATE OF COLLECTION : | 18-12-2024 | |
| DATE OF RECEIPT : | 19-12-2024 | REPORT NO: LR-89 |
| PARTICULARS : | Grab sample of Combined Treated effluent from the Final treated effluent collection tank | SAMPLE NO : L-89, L-89A & L-89B |

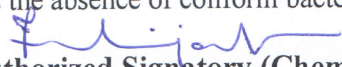
| Sl. No | Parameters Analyzed | Unit | Standard | Results | | | Test Method |
|------------------|---|---|------------------|---------------|-------|-------|--|
| | | | | Sample Number | | | |
| | | | | L-89 | L-89A | L-89B | |
| 1. | pH | mg/L | 6.5 - 9.0 | 7.0 | - | - | IS 3025 (Part 11):2012 |
| 2. | Biochemical Oxygen Demand @ 27°C for 3 days | mg/L | Not more than 10 | 4.0 | - | - | IS 3025 (Part 44):2019 |
| 3. | Total Suspended Solids | mg/L | Not more than 20 | 2.0 | - | - | IS 3025 (Part 17):2012 |
| 4. | Total Nitrogen | mg/L | Not more than 10 | 5.68 | - | - | APHA 23 rd edition; 4500-NO ₃ -D:2017 |
| 5. | Chemical Oxygen Demand | mg/L | Not more than 50 | - | 41 | - | IS 3025 (Part 58):2017 |
| 6. | Ammonical Nitrogen as N | mg/L | Not more than 5 | - | 0.14 | - | IS 3025(Part 34):2019 |
| 7. | Fecal coliform | MPN/100ml | Less than 100 | - | - | < 1.8 | APHA 23 rd edition (9221 E):2017 |
| INFERENCE | | Conforms to prescribed standards | | | | | |

Note: 1. The above results pertain only to the sample tested.

2. Samples will be stored for a period of 15 days from the date of issue of report.

3. The report shall not be reproduced without the written approval of Head of the laboratory.

4. MPN index per 100ml indicates <1.8 which conforms the absence of coliform bacteria.


Authorized Signatory (Chemical & Biological)
Smt. Farhath Jabeen
State Board Analyst
Deputy Scientific Officer
Karnataka State Pollution Control Board
Bengaluru

ANNEXURE -II

REGIONAL OFFICE-DODDABALLAPURA
KARNATAKA STATE POLLUTION CONTROL BOARD
URBAN ECO PARK, 100 Ft ROAD, III PHASE, PEENYA INDUSTRIAL AREA, BANGALORE—560 058
TEL: 080-28396000

No. PCB/RO/DBR/LR/IR/ 2024-25/ 734

Date: 130 DEC 2024

INSPECTION REPORT OF VIAJYA M., DEPUTY ENVIRONMENTAL OFFICER,
KARNATAKA STATE POLLUTION CONTROL BOARD, REGIONAL OFFICE,
DODDABALLAPURA

| Sl no. | Particulars | Details |
|--------|--|--|
| 1. | Name and address of the industry inspected | M/s. Indigo Blues, Plot NO. 2, KIADB Industrial Area, Doddaballapura Taluk, Bangalore Rural District-561203 |
| 2. | Date of inspection | 23.12.2024 |
| 3. | Consent Status | Board has issued the Consent under the provisions of Water Act, 1974 and the Air Act, 1981 vide order no. AW-339791 dated:26.09.2023 for the period up to 30.06.2028 to carryout 4. Garment Stitching - 240000 No's /month 5. Garment washing - 450000 No's/month 1. Garment Dyeing - 150000 No's/month |
| 4. | Category | Large Red R-40 - Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring |
| 5. | Person Contacted | Mr. Viswanth D S, DGM (HR). |

M/s. Indigo Blues is located at Plot No. 2, KIADB Industrial Area, Doddaballapura Taluk, Bangalore Rural District-561203. It is an existing Large Red category industry and has obtained consent from the Board under the provisions of the Water and Air Act vide Board has issued the Consent under the provisions of Water Act, 1974 and the Air Act, 1981 vide order no. AW-339791 dated:26.09.2023 for the period up to 30.06.2028 to carryout

1. Garment Stitching - 240000 No's /month
2. Garment washing - 450000 No's/month
3. Garment Dyeing - 150000 No's/month

Based on the complaint received from Sri. Vasanth Kumar-Resident of Doddatumakuru Village, Arkavathi nadi Horata Samithi through whatsapp to Regional Officers mobile and office mail on 22.12.2024 night; regarding discharge of effluent to storm water drain from industry.

Industry was inspected by the officer of this office on 23.12.2024 and following observations were observed;

1. Industry was under operation and engaged in the Garment Stitching, washing activity.
2. ETP and STP were operating at the time of inspection.

3. There was seepage of water through the outside storm drain from industry. On verification it was observed that, they are procuring water through tankers and it is collected in the syntax tanks and underground tank. During the time of offloading of water in this area, the leakages are stagnated in the drain of your industry premises; that is seepage into the storm water drain outside the industry and it was verified by removing the concrete slab provided to the storm water drain. They have been informed to close the drain which is connected to the outside storm water drain. Discharging any effluent into the storm water is a clear violation with the conditions stipulated in the consent conditions.
4. The sample of effluent in the storm water drain outside and treated sewage effluent from the outlet of the STP – final treated collection tank collected for the analysis under the provisions of the Water (Prevention & control of Pollution) Act, 1974
5. The analysis report of the treated sewage sample which was collected during the course of inspection are not conforming to the stipulated standards. It indicates that, the operation and maintenance of STP is not scientific and they are utilizing the treated sewage to the garden; which is non conforms to discharging standards which is a clear violation against the consent conditions and it is chronic violation.
6. It regrets to note that, they have not taken any measures for scientific operation of STP and for up gradation of STP.

The above observation made clearly indicates that, the industry has violated the provisions of Sec.24 & 25 and discharge of effluent to outside the industry. The said lapses amounts to clear violations of the provisions of section 25 of the Water (Prevention & Control of Pollution) Act, 1974,

Hence it is recommended to *issue* notice to the industry for the non compliance observed during the inspection and restraining /prohibitory order under section 32(1) (c) of the water (prevention & control of pollution) Act, 1974 and notice of proposed direction's under section 33 (a) of the water (prevention and control pollution) act, 1974 read with rule 34 of Karnataka state board for the prevention and control of water pollution (procedure for transaction of business) and the water (prevention and control of pollution) rules, 1976.

[Signature]
Deputy Environmental Officer
RO, Doddaballapura

RO Recommendation:

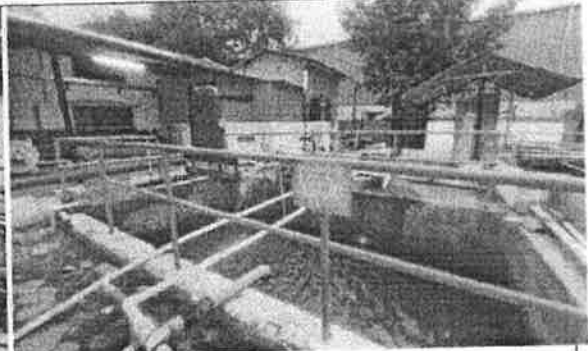
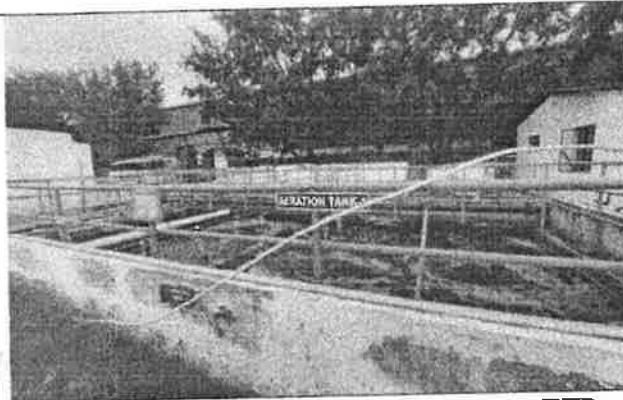
It is recommended to *issue restraining /prohibitory order* under section 32(1) (c) of the Water (Prevention & Control of Pollution) Act, 1974 and *notice of proposed direction's* under section 33 (a) of the Water (Prevention & Control of Pollution) Act, 1974 read with rule 34 of Karnataka state board for the prevention and control of water pollution (Procedure for Transaction of Business) and the Water (Prevention & Control of Pollution) Rules, 1976.

[Signature]
Environmental Officer
RO, Doddaballapura

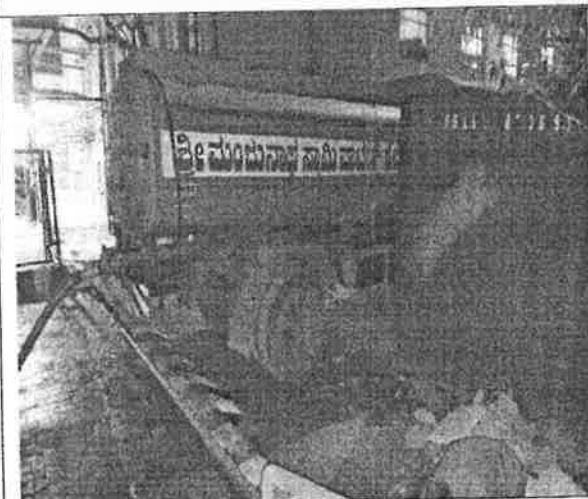
Photo graphs of M/s. Indigo Blues, Plot No. 2, KIADB Industrial Area, Doddaballapura Taluk, Bangalore Rural District-561203



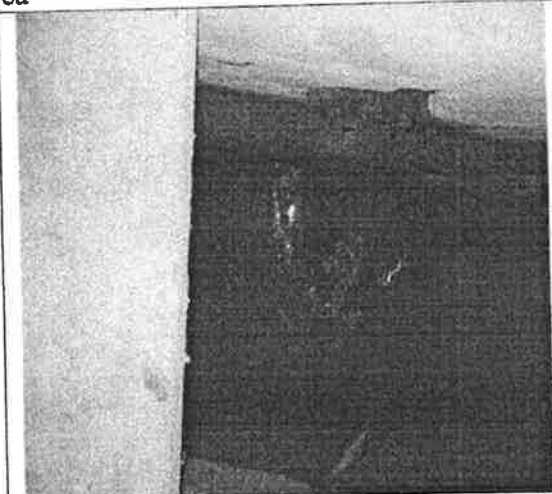
Process Area



ETP area



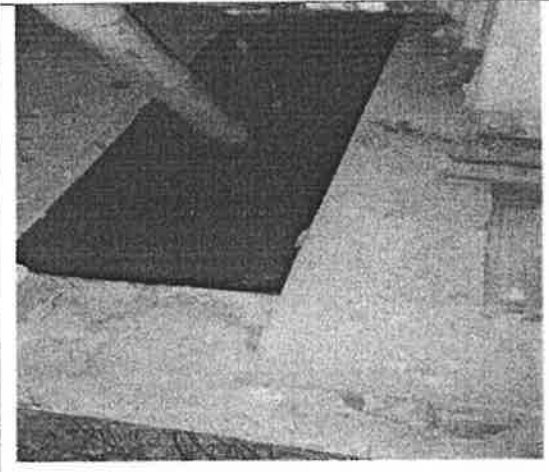
Offloading of water through tankers to sump/tanks



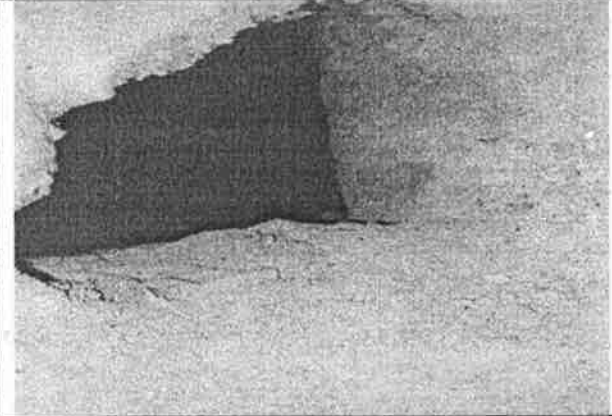
During the time of offloading of water in this area, the leakages are stagnated in the drain of industry premises;



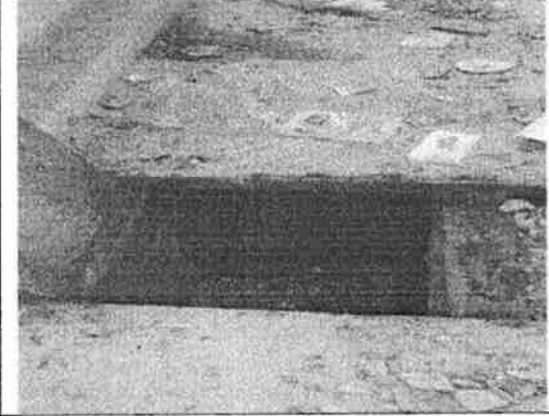
leakages are stagnated in the drain of industry premises;



They have provided the motor to lift that stagnated water

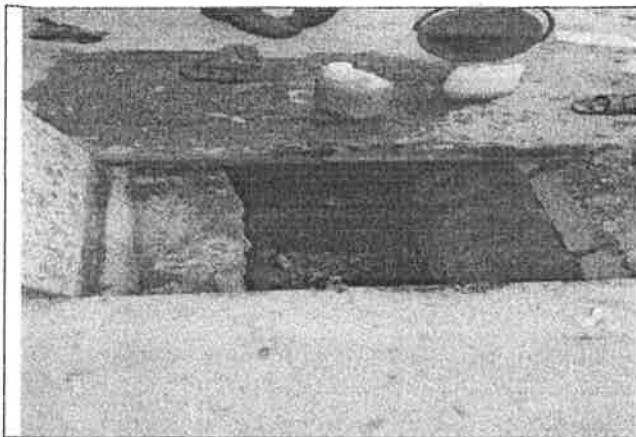


seepage into the storm water drain outside the industry



Verfiying by removing the concrete slab

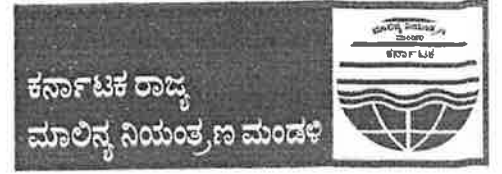




Sample collected from the drain (Storm water drain)

Regional Office - Doddaballapura
 Karnataka State Pollution Control Board
 Urban Eco Park,
 100 Feet Road, 3rd Phase,
 Peenya Industrial Area,
 Bengaluru - 560 058.
 Telefax: 080-28396000

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ದೊಡ್ಡಬಳ್ಳಾಪುರ
 ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
 ಅರ್ಬನ್ ಇಕೋ-ಪಾರ್ಕ್,
 100 ಅಡಿ ರಸ್ತೆ, 3ನೇ ಹಂತ, ಪೀನ್ಯಾ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
 ಬೆಂಗಳೂರು-560 058.
 ದೂರವಾಣಿ : 080-28396000
 Email : dbpura@kspcb.gov.in



towards a cleaner Karnataka

No.PCB/DBP-RO/SCN/2024-25 723 //RPAD//

Date: 24 DEC 2024

To,
 The Occupier,
 M/s. Indigo Blues,
 Plot NO. 2, KIADB Industrial Area,
 Doddaballapura Taluk,
 Bangalore Rural District-561203.

Sub: Non -Compliance under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 reg_

Ref: 1. Board Office Combined Consent order no. AW-339791 dated 26.09.2023 valid for the period up to 30.06.2028.
 2. Complaint received against the industry 22.12.2024 through whatsapp and through mail on 22.12.2024
 3. Industry was inspected by the officer of this office on 23.12.2024

With reference to the above subject, it is bring to your notice that, the Board has accorded consent to operate your unit under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution Act, 1981 as cited above vide ref (1) for the manufacturing of Garment Stitching of capacity 208000 No's /Month, Washing activity of capacity 650000 No's /Month, garment dyeing of capacity 130000 No's/Month for the period up to 30.06.2028.

Based on the complaint received from Sri. Vasanth Kumar-Resident of Doddatumakuru Village, Arkavathi nadi Horata Samithi through whatsapp to Regional Officers mobile and office mail on 22.12.2024 night; regarding discharge of effluent to storm water drain from your industry vide ref (2).

Industry was inspected by the officer of this office on 23.12.2024 and following observations were observed;

1. Your Industry was under operation and engaged in the Garment Stitching, washing activity.
2. ETP and STP were operating at the time of inspection.
3. There was seepage of water through the outside storm drain from your industry. On verification it was observed that, you are procuring water through tankers and it is collected in the syntax tanks and underground tank . During the time of offloading of water in this area, the leakages are stagnated in the drain of your industry premises; that is seepage into the storm water drain outside the industry and it was verified by removing the concrete slab provided to the storm water drain. You have been

informed to close the drain which is connected to the outside storm water drain. Discharging any effluent into the storm water is a clear violation with the conditions stipulated in the consent conditions.


4. The sample of effluent in the storm water drain outside and treated sewage effluent from the outlet of the STP – final treated collection tank collected for the analysis under the provisions of the Water (Prevention & control of Pollution) Act, 1974
5. The analysis report of the treated sewage sample which was collected during the course of inspection ~~are~~ not conforming to the stipulated standards, indicates that the operation and maintenance of your STP, is not scientific and you are utilizing the treated sewage to the garden; which is non conforms to discharging standards which is a clear violation against the consent conditions and it is chronic violation and you are solely responsible.
6. It regrets to note that, you have not taken any measures for scientific operation of STP and for up gradation of STP.

The above observation clearly indicates that, you have not followed the directions of consent vide ref (1). Hence, you are hereby called upon to **SHOW CAUSE** with in 7 (seven) days from the date of receipt of this notice, as to why this office shall not recommend the Board to initiate following action against your industry:

1. To withdraw the consent issued vide ref (1) under the provision of Water & Air Act which is valid up to 30.06.2028.
2. To initiate closure direction under section 33(A) of Water (Prevention & Control of Pollution) Act, 1974.

If no reply is received within the prescribed time then it is construed that you have nothing to say in this matter and this office will proceed with the aforesaid actions without further hearing from your end.

Kindly acknowledge the receipt of this notice.

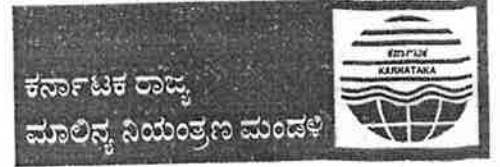

Environmental Officer
RO, Doddaballapura

ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಬೆಂಗಳೂರು ಉತ್ತರ

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
1ನೇ ಮಹಡಿ, ಅರ್ಬನ್ ಇಕೋ-ಪಾರ್ಕ್,
100 ಅಡಿ ರಸ್ತೆ, 3ನೇ ಹಂತ, ಪೀನ್ಯಾ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
ಬೆಂಗಳೂರು-560 058.
email : seon@kspcb.gov.in

Office of the Senior Environmental Officer
Bangalore North

Karnataka State Pollution Control Board
1st Floor, Urban Eco Park,
100 Feet Road, 3rd Phase,
Peenya Industrial Area, Bengaluru - 560 058.
email : seon@kspcb.gov.in



towards a cleaner Karnataka

// BY REG. POST WITH ACK.DUE//

No. PCB/RSEO/BNG-N/Prohibitory/2024-25/622

DATE: 02 JAN 2025

PROHIBITORY ORDER UNDER SECTION 32(1) C OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974

Sub : Non-Compliance to the provisions of the Water (Prevention and Control of Pollution) Act, 1974 to M/s. Indigo Blues is located at Plot No. 2, KIADB Industrial Area, Doddaballapura Taluk, Bangalore Rural District-561203-reg

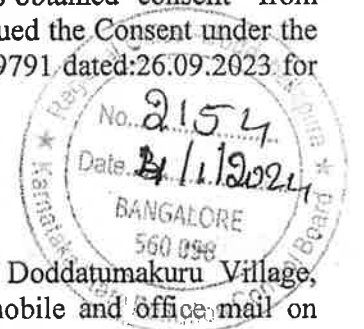
- Ref :**
1. Board Office Combined Consent order no. AW-333203 dated 12.09.2022 valid for the period up to 30.09.2031.
 2. Complaint received against the industry 22.12.2024 through whatsapp and through mail on 22.12.2024
 3. Industry was inspected by the officer of RO Doddaballapura office on 23.12.2024
 4. RO Office show cause notice vide No. 723 Dated: 24.12.2024
 5. RO Doddaballapura recommendation to issued NPD vide No. 734 dated: 30.12.2024

M/s. Indigo Blues is located at Plot No. 2, KIADB Industrial Area, Doddaballapura Taluk, Bangalore Rural District-561203. It is an existing Large Red category industry and has obtained consent from the Board under the provisions of the Water and Air Act vide Board has issued the Consent under the provisions of Water Act, 1974 and the Air Act, 1981 vide order no. AW-339791 dated:26.09.2023 for the period up to 30.06.2028 to carryout

1. Garment Stitching - 240000 No's /month
2. Garment washing - 450000 No's/month
3. Garment Dyeing - 150000 No's/month

Based on the complaint received from Sri. Vasanth Kumar-Resident of Doddatumakuru Village, Arkavathi nadi Horata Samithi through whatsapp to Regional Officers mobile and office mail on 22.12.2024 night; regarding discharge of effluent to storm water drain from industry. Industry was inspected by the officer of RO Doddaballapura office on 23.12.2024 and following observations were observed;

1. Industry was under operation and engaged in the Garment Stitching, washing activity.
2. ETP and STP were operating at the time of inspection.
3. There was seepage of water through the outside storm drain from industry. On verification it was observed that, they are procuring water through tankers and it is collected in the syntax tanks and underground tank. During the time of offloading of water in this area, the leakages are stagnated in the drain of industry premises; that is seepage into the storm water drain outside the industry and it was verified by removing the concrete slab provided to the storm water drain. They have been informed to close the drain which is connected to the outside storm water drain. Discharging any effluent into the storm water is a clear violation with the conditions stipulated in the consent conditions.



02/01/25
04/01/25

ನಮ್ಮೆಲ್ಲರ ಚಿತ್ತ, ನೈಸರ್ಗಿಕ ಸಂಪನ್ಮೂಲಗಳ ಮಿತ ಬಳಕೆಯತ್ತ;
ತ್ಯಾಜ್ಯ ಉತ್ಪಾದನೆಯನ್ನು ತಗ್ಗಿಸಿ

Our motto is to minimize waste generation
through judicious use of natural resources

4. The sample of effluent in the storm water drain outside and treated sewage effluent from the outlet of the STP – final treated collection tank collected for the analysis under the provisions of the Water (Prevention & control of Pollution) Act, 1974
5. The analysis report of the treated sewage sample which was collected during the course of inspection are not conforming to the stipulated standards. It indicates that, the operation and maintenance of STP is not scientific and they are utilizing the treated sewage to the garden; which is non conforms to discharging standards which is a clear violation against the consent conditions and it is chronic violation.
6. It regrets to note that, they have not taken any measures for scientific operation of STP and for up gradation of STP.

The above observation made clearly indicates that, the industry has violated the provisions of Sec.24 & 25 and discharge of effluent to outside the industry. The said lapses amounts to clear violations of the provisions of section 25 of the Water (Prevention & Control of Pollution) Act, 1974, industry is not adhere to the conditions stipulated in the consent order and complaints are being received repeatedly against the industry for the discharging the effluent and violating the provisions under Water Act, 1974.

Therefore, the RO-Doddaballapura has submitted a letter to ZSEO, Bengaluru-north along with detailed inspection report with recommendations to initiate action under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 to your unit vide ref (5).

Hence, the Board proposes to initiate action under Section 33 (A) of Water (Prevention & Control of Pollution) Act, 1974, read with Rule 34 of Water (Prevention & Control of Pollution) Rules 1976 as under;

These violations i.e., discharging the untreated trade effluent to the discharging effluent directly into the Nala and may results in polluting the lake & surrounding environment which amounts to violations of provisions of Water (Prevention & Control of Pollution) Act, 1974. Hence the following order.

DIRECTIONS

In the circumstances explained above and in exercise of the powers conferred under section 32(1) (C) of Water (Prevention and Control of Pollution) Act 1974, the designated officer namely **Senior Environmental Officer, KSPCB, Bangalore North**, here by impose prohibitory orders against discharge of effluents outside of your Industry premises.

Any action of the industry which violates the said prohibitory order, will attract the penal action under section 33(a) of Water (Prevention and Control of Pollution) Act, 1974 which includes issue closure directions without further notice.

**FOR AND ON BEHALF OF THE
KARNATAKA STATE POLLUTION CONTROL BOARD
BANGALORE – 560001**

**Sd/-
SENIOR ENVIRONMENTAL OFFICER
KSPCB, BANGALORE NORTH**

To,
The Occupier,
M/s. Indigo Blues
Plot No. 2, KIADB Industrial Area,
Doddaballapura Taluk,
Bangalore Rural District-561203

Copy Submitted to:

- i) Member Secretary, Parisara Bhavana, KSPCB, Bangalore for kind information.

Copy to:

1. Regional Officer, KSPCB, RO-Doddaballapura for information and necessary action to conduct mahazar and to report the latest status to take further action.
2. Master Copy
3. Office Copy


SENIOR ENVIRONMENTAL OFFICER
KSPCB, BANGALORE NORTH

ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಬೆಂಗಳೂರು ಉತ್ತರ

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
1ನೇ ಮಹಡಿ, ಅರ್ಬನ್ ಇಕೋ-ಪಾರ್ಕ್,
100 ಅಡಿ ರಸ್ತೆ, 3ನೇ ಹಂತ, ಪೀನ್ಯಾ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
ಬೆಂಗಳೂರು-560 058.
email : seon@kspcb.gov.in

Office of the Senior Environmental Officer
Bangalore North

Karnataka State Pollution Control Board
1st Floor, Urban Eco Park,
100 Feet Road, 3rd Phase,
Peenya Industrial Area, Bengaluru - 560 058.
email : seon@kspcb.gov.in



towards a cleaner Karnataka

// BY REG. POST WITH ACK.DUE//

No. PCB/RSEO/BNG-N/NPD/2024-25/623

DATE: 02 JAN 2025

NOTICE OF PROPOSED DIRECTION UNDER SECTION 33 (A) OF WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974, AND READ WITH RULE 34 OF KARNATAKA BOARD FOR THE PREVENTION AND CONTROL OF WATER POLLUTION (PROCEDURE FOR TRANSACTION OF BUSINESS) AND THE WATER (PREVENTION AND CONTROL OF POLLUTION) RULES, 1975

Sub : Non-Compliance to the provisions of the Water (Prevention and Control of Pollution) Act, 1974 to M/s. Indigo Blues is located at Plot No. 2, KIADB Industrial Area, Doddaballapura Taluk, Bangalore Rural District-561203-reg

Ref : 1. Board Office Combined Consent order no. AW-333203 dated 12.09.2022 valid for the period up to 30.09.2031.
Complaint received against the industry 22.12.2024 through whatsapp and through mail on 22.12.2024
Industry was inspected by the officer of RO Doddaballapura office on 23.12.2024
RO Office show cause notice vide No. 723 Dated: 24.12.2024
5. RO Doddaballapura recommendation to issued NPD vide No. 734 dated: 30.12.2024

M/s. Indigo Blues is located at Plot No. 2, KIADB Industrial Area, Doddaballapura Taluk, Bangalore Rural District-561203. It is an existing Large Red category industry and has obtained consent from the Board under the provisions of the Water and Air Act vide Board has issued the Consent under the provisions of Water Act, 1974 and the Air Act, 1981 vide order no. AW-339791 dated:26.09.2023 for the period up to 30.06.2028 to carryout

1. Garment Stitching - 240000 No's /month
2. Garment washing - 450000 No's/month
3. Garment Dyeing - 150000 No's/month

Based on the complaint received from Sri. Vasanth Kumar-Resident of Doddatumakuru Village, Arkavathi nadi Horata Samithi through whatsapp to Regional Officers mobile and office mail on 22.12.2024 night; regarding discharge of effluent to storm water drain from industry.

Industry was inspected by the officer of RO Doddaballapura office on 23.12.2024 and following observations were observed;

1. Industry was under operation and engaged in the Garment Stitching, washing activity.
2. ETP and STP were operating at the time of inspection.
3. There was seepage of water through the outside storm drain from industry. On verification it was observed that, they are procuring water through tankers and it is collected in the syntax tanks and underground tank. During the time of offloading of water in this area, the leakages

ನಮ್ಮೆಲ್ಲರ ಚಿತ್ತ, ನೈಸರ್ಗಿಕ ಸಂಪನ್ಮೂಲಗಳ ಮಿತ ಬಳಕೆಯತ್ತ;

ತ್ಯಾಜ್ಯ ಉತ್ಪಾದನೆಯನ್ನು ತಗ್ಗಿಸಿ

020/Jan/25
04/01/25

Our motto is to minimize waste generation through judicious use of natural resources

are stagnated in the drain of industry premises; that is seepage into the storm water drain outside the industry and it was verified by removing the concrete slab provided to the storm water drain. They have been informed to close the drain which is connected to the outside storm water drain. Discharging any effluent into the storm water is a clear violation with the conditions stipulated in the consent conditions.

4. The sample of effluent in the storm water drain outside and treated sewage effluent from the outlet of the STP – final treated collection tank collected for the analysis under the provisions of the Water (Prevention & control of Pollution) Act, 1974
5. The analysis report of the treated sewage sample which was collected during the course of inspection are not conforming to the stipulated standards. It indicates that, the operation and maintenance of STP is not scientific and they are utilizing the treated sewage to the garden; which is non conforms to discharging standards which is a clear violation against the consent conditions and it is chronic violation.
6. It regrets to note that, they have not taken any measures for scientific operation of STP and for up gradation of STP.

The above observation made clearly indicates that, the industry has violated the provisions of Sec.24 & 25 and discharge of effluent to outside the industry. The said lapses amounts to clear violations of the provisions of section 25 of the Water (Prevention & Control of Pollution) Act, 1974, industry is not adhere to the conditions stipulated in the consent order and complaints are being received repeatedly against the industry for the discharging the effluent and violating the provisions under Water Act, 1974.

Therefore, the RO-Doddaballapura has submitted a letter to ZSEO, Bengaluru-north along with detailed inspection report with recommendations to initiate action under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 to your unit vide ref (5).

Hence, the Board proposes to initiate action under Section 33 (A) of Water (Prevention & Control of Pollution) Act, 1974, read with Rule 34 of Water (Prevention & Control of Pollution) Rules 1976 as under;

PROPOSED DIRECTIONS:

In exercise of the powers conferred under Section 33(A) of Water (Prevention & Control of Pollution) Act, 1974, and Rule 34 of Water (Prevention & Control of Pollution) Rules 1974 the **Senior Environmental Officer, Bangalore North, Karnataka State Pollution Control Board, Urban Eco Park, 100ft Road, III Phase, Peenya Industrial Area, Bangalore-58** intends to give the following proposed directions; why not to direct,

1. The occupier of **M/s. Indigo Blues is located at Plot No. 2, KIADB Industrial Area, Doddaballapura Taluk, Bangalore Rural District-561203** to close down the operation of the industry at the said premises forthwith and until further orders.
2. The Managing Director, Bangalore Electricity Supply Company Ltd., K.R.Circle, Bangalore-560001 to issue necessary direction to Executive Engineer & Assistant Executive Engineer of BESCOM, Doddaballapura Sub Division, Bangalore Rural District to stop/disconnect power supply of power to the said industry forthwith and until further orders.
3. The Executive Engineer (C,O& M), BESCOM, Doddaballapura, Bangalore Rural district, stop/disconnect power supply of power to the said industry forthwith and until further orders.
4. The Assistant Executive Engineer (C,O& M), BESCOM, Doddaballapura, Bangalore Rural district, to Stop/disconnect power supply of power to the said industry forthwith and until further orders.

5. The Deputy Commissioner, Bengaluru Rural District, Bengaluru to seize the industry forthwith until further orders.

You are hereby called upon to **SHOW-CAUSE** within 15 days from the date of issue of this proposed direction to file your objections. Failing to furnish the objections within stipulated time, this Office will recommend the Board Office to confirm the Notice of Proposed Direction issued under Section 33(A) of Water (Prevention & Control of Pollution) Act, 1974, and Rule 34 of Water (Prevention & Control of Pollution) Rules.

**FOR AND ON BEHALF OF THE
KARNATAKA STATE POLLUTION CONTROL BOARD
BANGALORE - 560001**

**Sd/-
SENIOR ENVIRONMENTAL OFFICER
KSPCB, BANGALORE NORTH**

To,
The Occupier,
M/s. Indigo Blues
Plot No. 2, KIADB Industrial Area,
Doddaballapura Taluk,
Bangalore Rural District-561203

Copy Submitted To:

1. Member Secretary, KSPCB, Church Street, Bengaluru for kind information.

Copy to:

1. Regional Officer, KSPCB, RO-Doddaballapura, for information and necessary action to conduct mahazar and to report the latest status to take further action.
2. Master File.
3. Case File


**SENIOR ENVIRONMENTAL OFFICER
KSPCB, BANGALORE NORTH**

Regional Office - Doddaballapura
Karnataka State Pollution Control Board
Urban Eco Park,
100 Feet Road, 3rd Phase,
Peenya Industrial Area,
Bengaluru - 560 058.
Telefax: 080-28396000

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ದೊಡ್ಡಬಲ್ಲಾಪುರ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಅರ್ಬನ್ ಇಕೋ-ಪಾರ್ಕ್,
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ಬೆಂಗಳೂರು-560 058.
ದೂರವಾಣಿ : 080-28396000
Email : dbpura@kspcb.gov.in



towards a cleaner Karnataka

No. PCB/DBR/Analysis Charges/2024-25/564

Date: 12-2 OCT 2024

DEMAND NOTE

To,

The Occupier,
M/s. Indigo Blues,
Plot No.2, KIADB Industrial Area,
Bashettihalli, Doddaballapura,
Bangalore Rural District-561203.

Sir,

Sub: Demand Note for Payment of Sampling & Analysis charges for analysis of effluent Samples collected under the Water (Prevention & Control of Pollution) Act-1974- reg.

- Ref: 1. MoEF Gazette Notification published from MoEF & CC (CPCB Notification No. Legal 42(3)/87 New Delhi Dt: 23.02.2022).
2. Board official Memorandum No. PCB/744/COC/022/1096, Dt: 16.05.2022.
3. Inspection of your Industry a sample collected by the officers on 07.08.2024.

The Ministry of Environment, Forest & Climate change, (CPCB) New Delhi Notified the sampling and analysis charges for the effluents monitored from the Board vide Notification cited under ref(1). Accordingly, the Board has issued official Memorandum to collect the said charges with effect from 16.05.2022 vide letter cited under ref (2). In the Board has levy SGST-9%, +CGST-9% to the total analysis charges for the sewage and waste water collection treatment and disposal and other Environment protection Services since, the same is Notified under SAC code 998346 by coating the Board GSTIN No.29AAALKO537G1Z7.

During inspection to your unit a sample of Treated Sewage (WW-1340) effluent was collected by this office on 07.08.2024. As per analysis report from the Board Central Environmental Laboratory, Bangalore, the parameter such as BOD, COD, Total Suspended Solids, Ammonical Nitrogen, Total Nitrogen and Fecal Coliform is "Non-conforming" to prescribed Standards.

1

Hence, you are hereby informed to take notice for initiating necessary corrective action to upgrade the STP. Further, you are hereby informed to submit the compliance report to this office in this regard within 7 days from the date of this notice. The analysis report clearly indicates that you are not operating STP continuously & scientifically, so as to render the effluents conform to standards. Please note that discharge of treated effluent in excess to the standards prescribed by the Board attracts penal & legal action as per the relevant provisions of Water Act & is a violation of consent conditions.

Accordingly, the sampling cum analysis charges including SGST & CGST charges is levied as follows:

| Sl. No | Particulars | Amount levied in Rs. | |
|--------|--|----------------------|------------------|
| | | | |
| 1. | Sampling charges | 1050-00 | 6,850 -00 |
| 2. | Treated sewage effluent (WW-1340) analysis charges | 5,800-00 | |
| | SGST @ 9% & CGST @ 9% | | 1,233 -00 |
| | Grand Total | | 8,083 -00 |

Hence, you are hereby informed to pay the sampling and analysis charges inclusive of SGST & CGST of Rs. 8,083/- through RTGS/ NEFT bearing Account No.510101005832178, UNION BANK OF INDIA (e-Corporation Bank) Peenya Branch, Peenya 2nd Stage, Bangalore-560 058, IFSC Code-UBIN0907634 within 7 days from the date of receipt of this letter.

Note: Please note that Analysis report and invoice copy will be sent to you only after payment of charges quoted above towards analysis of sample & you are hereby informed to send the industry GST Number.

The receipt of this Notice may please be acknowledged.

Yours faithfully,

Per 22/10/24
Environmental Officer
Regional Office, Doddaballapura



TC-5487



**KARNATAKA STATE POLLUTION CONTROL BOARD
CENTRAL ENVIRONMENTAL LABORATORY**

MoEF RECOGNISED ENVIRONMENTAL LABORATORY
ISO/IEC 17025:2017 accredited Testing Laboratory by NABL vide Certificate Number TC-5487
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Website:
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7 ನೇ 'ಡಿ' ಅಡ್ಡರಸ್ತೆ, ಅಮೃತ್ಯು ರಸ್ತೆ,
ಶಿವನಗರ, ಬೆಂಗಳೂರು-560079
K.S.P.C.B., "Nisarga Bhavana"
7th D Cross, Thimmaiah Road,
Shivanagar, Bengaluru-560079

ANALYSIS REPORT (ACCREDITED PARAMETERS)

Date: 09.09.2024

| | | |
|------------------------|--|--|
| NAME OF THE INDUSTRY : | M/s. Indigo Blue, plot No.02, Doddaballapura, Banaglore rural dist. | Page 1 of 1 |
| SAMPLE COLLECTED BY : | Smt. Vijaya M., DEO RO: Doddaballapura | DATE OF COMMENCEMENT OF TEST : 08.08.2024 |
| DATE OF COLLECTION : | 07.08.2024 | DATE OF COMPLETION OF TEST : 21.08.2024 |
| DATE OF RECEIPT : | 08.08.2024 | REPORT NO: WWR-1339 |
| PARTICULARS: | Treated trade effluent RO permit | SAMPLE NO : WW-1339 |

| Sl No | Parameters | Unit | Standard | Result | Test Method |
|------------------|--|---|------------|-----------|---|
| 1 | Colour | Hazen unit/CU | - | 1.0 | IS 3025(Part 4): 2021 |
| 2 | Odour | - | - | Agreeable | IS 3025(Part 5): 2018 |
| 3 | pH | - | 5.5 to 9.0 | 7.4 | IS 3025 (Part 11): 2022 |
| 4 | Conductivity | µs/cm | 2250 | 689 | IS 3025 (Part 14): 2019 |
| 5 | Total Suspended Solids | mg/L | 200 | 14 | IS 3025 (Part 17): 2012 |
| 6 | Oil and Grease | mg/L | 10 | BDL | APHA 23 rd edition (5520B): 2017 |
| 7 | Total Dissolved Solids | mg/L | 2100 | 550 | IS 3025 (Part 16) : 2017 |
| 8 | Biochemical Oxygen Demand @ 27°C for 3 days | mg/L | 100 | 13 | IS 3025 (Part 44): 2019 |
| 9 | Sodium Absorption Ratio | - | 26 | BDL | IS :11624: 2019 |
| INFERENCE | | Conforms to prescribed standards | | | |

- Note: 1. The above results pertain only to the sample tested.
2. The report shall not be reproduced without the written approval of the laboratory.
3. Samples will be stored for a period of 15 days from the date of issue of report.
4. BDL: Below Detection Level
Oil and Grease: 1.0;mg/L;Sodium Absorption Ratio:2.0;

19.09.2024

Authorized Signatory (Chemical)
(Dr. B.M. Sreedhara Nayaka)
Scientific Officer



TC-5487



**KARNATAKA STATE POLLUTION CONTROL BOARD
CENTRAL ENVIRONMENTAL LABORATORY**

MoEF RECOGNISED ENVIRONMENTAL LABORATORY
ISO/IEC 17025:2017 accredited Testing Laboratory by NABL vide Certificate Number TC-5487
ISO 45001:2018 CERTIFIED LABORATORY

Ph : 080-23238458
Email:centrallab@kspcb.gov.in
Website:
<http://kspcb.karnataka.gov.in>
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7 ನೇ 'ಡಿ' ಅಡ್ಡರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಶಿವನಗರ, ಬೆಂಗಳೂರು-560079
K.S.P.C.B., "Nisarga Bhavana
7th D Cross, Thimmaiah Road,
Shivanagar, Bengaluru-56007

**ANNEXURE-I
ANALYSIS REPORT (ACCREDITED PARAMETERS)**

Date: 04.01.2025

| | | |
|------------------------|--|---|
| NAME OF THE INDUSTRY : | M/s. Indigo Blues, plot No. 2, KIADB Industrial area, Bashettihalli, Doddaballapura, Bengaluru Rural District. | Page 1 of 1 DATE OF COMMENCEMENT OF TEST: 24.12.2024 |
| SAMPLE COLLECTED BY : | Smt. Vijaya M., DEO RO: Doddaballapura | DATE OF COMPLETION OF TEST: 30.12.2024 |
| DATE OF COLLECTION : | 23.12.2024 | REPORT NO: LR-99 |
| DATE OF RECEIPT : | 24.12.2024 | SAMPLE NO: L-99, L-99A, L-99B |
| PARTICULARS : | Grab samples of Effluent collected from the drain outside the industry in front of gate 2 | |

| Sl. No | Parameters Analyzed | Unit | Standard | Results | | | Test Method |
|------------------|---|--|-----------|---------------|-------|-------|---|
| | | | | Sample Number | | | |
| | | | | L-99 | L-99A | L-99B | |
| 1. | pH | mg/L | 6.5 - 9.0 | 7.3 | - | - | IS 3025 (Part 11):2012 |
| 2. | Biochemical Oxygen Demand @ 27°C for 3 days | mg/L | 10 | 72 | - | - | IS 3025 (Part 44):2019 |
| 3. | Chemical Oxygen Demand | mg/L | 50 | - | 464 | - | IS 3025 (Part 58):2017 |
| 4. | Total Suspended Solids | mg/L | 20 | 128 | - | - | IS 3025 (Part 17):2012 |
| 5. | Ammonical Nitrogen as N | mg/L | 5.0 | - | 7.0 | - | IS 3025(Part 34):2019 |
| 6. | Total Nitrogen | mg/L | 10 | 21 | - | - | APHA 23 rd edition; 4500-NO ₃ -D:2017 |
| 7. | Fecal coliform | MPN/100ml | 100 | - | - | 130 | APHA 23 rd edition (9221 E):2017 |
| INFERENCE | | Non Conforms to prescribed standards with respect to Biochemical Oxygen Demand @ 27°C for 3 days, Chemical Oxygen Demand, Total Suspended Solids, Ammonical Nitrogen as N, Total Nitrogen and Fecal Coliform | | | | | |

- Note: 1. The above results pertain only to the sample tested.
2. Samples will be stored for a period of 15 days from the date of issue of report.
3. The report shall not be reproduced without the written approval of Head of the laboratory.

H.Roopadevi
Authorized Signatory (Chemical)
(Dr. H.Roopadevi)
State Board Analyst
Senior Scientific Officer
Karnataka State Pollution Control Board
Bengaluru

---End of Report---



TC-5487



**KARNATAKA STATE POLLUTION CONTROL BOARD
CENTRAL ENVIRONMENTAL LABORATORY**

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ಶಿವನಗರ, ಬೆಂಗಳೂರು-560079
K.S.P.C.B., "Nisarga Bhavana"
7th D Cross, Thimmiah Road,
Shivnagar, Bengaluru-560079

ANALYSIS REPORT (ACCREDITED PARAMETERS)

Date: 25.09.2023

| | | |
|------------------------|---|--|
| NAME OF THE INDUSTRY : | M/s. Indigo Blues, Plot No. 2, KIADB Industrial Area, Bashettihalli, Doddaballapura, Bengaluru Rural District. | Page 1 of 1 |
| SAMPLE COLLECTED BY : | Sri Rajashekar S., EO RO: Doddaballapura | DATE OF COMMENCEMENT OF TEST : 28.08.2023 |
| DATE OF COLLECTION : | 28.08.2023 | DATE OF COMPLETION OF TEST : 01.09.2023 |
| DATE OF RECEIPT : | 28.08.2023 | SAMPLE REPORT NO: WW-1352 |
| PARTICULARS: | Treated sewage effluent | SAMPLE NO : WW-1352 |

| Sl No | Parameters | Unit | Standard | Result | Test Method |
|------------------|--|---|---------------------|--------|--|
| 1 | pH | - | 6.5 - 9.0 | 7.9 | IS 3025 (Part 11): 2012 |
| 2 | Biochemical Oxygen Demand @ 27°C for 3 days | mg/L | Not more than 10 | 5.8 | IS 3025 (Part 44): 2019 |
| 3 | Chemical Oxygen Demand | mg/L | Not more than 50 | 61 | IS 3025 (Part 58) :2017 |
| 4 | Total Suspended Solids | mg/L | Not more than 20 | 12 | IS 3025 (Part 17): 2012 |
| 5 | Ammonical Nitrogen as N | mg/L | Not more than 5 | 2.0 | IS 3025(Part 34): 2019 |
| 6 | Total Nitrogen | mg/L | Not more than 10 | 43.2 | APHA 23 rd edition; 4500-NO ₃ -D: 2017 |
| 7 | Fecal coliform | MPN/ 100ml | Less than 100 | 2400 | APHA 23 rd edition (9221 E): 2017 |
| INFERENCE | | Non Conforms to prescribed standards with respect to Chemical Oxygen Demand, Total Nitrogen and Fecal Coliform | | | |

Note: 1. The above results pertain only to the sample tested.

2. The report shall not be reproduced without the written approval of the laboratory.

3. Samples will be stored for a period of 15 days from the date of issue of report.

H. Roopadevi
Authorized Signatory (Chemical & Biologic
(Dr. H. Roopadevi)
Senior Scientific Officer

---End of Report---



TC-5487



**KARNATAKA STATE POLLUTION CONTROL BOARD
CENTRAL ENVIRONMENTAL LABORATORY**

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7 ನೇ 'ಡಿ' ಅಡ್ಡರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
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K.S.P.C.B., "Nisarga Bhavana"
7th D Cross, Thimmiah Road,
Shivanagar, Bengaluru-560079

ANALYSIS REPORT (ACCREDITED PARAMETERS)

Date: 19.03.2024

| | | |
|------------------------|--|--|
| NAME OF THE INDUSTRY : | M/s. Indigo Blues, Plot No. 2, KIADB Industrial Area, Bashettihalli, Doddaballapur, Bengaluru Rural District. | Page 1 of 1 |
| SAMPLE COLLECTED BY : | Smt. Vijaya M., DEO RO: Doddaballapura | DATE OF COMMENCEMENT OF TEST : 01.03.2024 |
| DATE OF COLLECTION : | 29.02.2024 | DATE OF COMPLETION OF TEST : 04.03.2024 |
| DATE OF RECEIPT : | 01.03.2024 | SAMPLE REPORT NO: WW-3022 |
| PARTICULARS: | Treated sewage effluent | SAMPLE NO : WW-3022 |

| Sl No | Parameters | Unit | Standard | Result | Test Method |
|------------------|--|---|---------------------|--------|--|
| 1 | pH | - | 6.5 - 9.0 | 7.4 | IS 3025 (Part 11): 2022 |
| 2 | Biochemical Oxygen Demand @ 27°C for 3 days | mg/L | Not more than 10 | 19 | IS 3025 (Part 44): 2019 |
| 3 | Chemical Oxygen Demand | mg/L | Not more than 50 | 208 | IS 3025 (Part 58) :2017 |
| 4 | Total Suspended Solids | mg/L | Not more than 20 | 20 | IS 3025 (Part 17): 2012 |
| 5 | Ammonical Nitrogen as N | mg/L | Not more than 5 | 5.0 | IS 3025(Part 34): 2019 |
| 6 | Total Nitrogen | mg/L | Not more than 10 | 29 | APHA 23 rd edition; 4500-NO ₃ -D: 2017 |
| 7 | Fecal coliform | MPN/ 100ml | Less than 100 | 23 | APHA 23 rd edition (9221 E): 2017 |
| INFERENCE | | Non Conforms to prescribed standards with respect to Biochemical Oxygen Demand @ 27°C for 3 days, Chemical Oxygen Demand and Total Nitrogen. | | | |

Note: 1. The above results pertain only to the sample tested.

2. The report shall not be reproduced without the written approval of the laboratory.
3. Samples will be stored for a period of 15 days from the date of issue of report.

Radha M.N.

Authorized Signatory (Biological)
(Radha M.N)
Assistant Scientific Officer

Dr. B.M. Sreedhara Nayaka
Authorized Signatory (Chemical)
(Dr. B.M. Sreedhara Nayaka)
Scientific Officer

---End of Report---



TC-5487



**KARNATAKA STATE POLLUTION CONTROL BOARD
CENTRAL ENVIRONMENTAL LABORATORY**

MoEF RECOGNISED ENVIRONMENTAL LABORATORY
ISO/IEC 17025:2017 accredited Testing Laboratory by NABL vide Certificate Number TC-5487
ISO 9001:2015 and ISO 45001:2018 CERTIFIED LABORATORY

Ph : 080-23238458
Email:centrallab@kspcb.gov.in
Website:
<http://kspcb.karnataka.gov.in>
ಕ.ರಾ.ಪಾಲ.ನಿ.ಪಂ. "ನಿಸರ್ಗ ಭವನ",
7 ನೇ 'ಡಿ' ಅಡ್ಡರಸ್ತೆ, ತಿಮ್ಮಾiah ರಸ್ತೆ,
ಶಿವನಗರ, ಬೆಂಗಳೂರು-560079
K.S.P.C.B., "Nisarga Bhavana"
7th D Cross, Thimmaiah Road,
Shivanagar, Bengaluru-560079

ANALYSIS REPORT (ACCREDITED PARAMETERS)

Date: 09.09.2024

| | | |
|------------------------|---|--|
| NAME OF THE INDUSTRY : | M/s. Indigo Blue plot No.02, Doddaballapura, Banaglore rural dist. | Page 1 of 1 |
| SAMPLE COLLECTED BY : | Smt. Vijaya M., DEO RO: Doddaballapura | DATE OF COMMENCEMENT OF TEST : 08.08.2024 |
| DATE OF COLLECTION : | 07.08.2024 | DATE OF COMPLETION OF TEST : 19.08.2024 |
| DATE OF RECEIPT : | 08.08.2024 | REPORT NO: WWR-1340 |
| PARTICULARS: | Treated sewage effluent | SAMPLE NO : WW-1340 |

| Sl No | Parameters | Unit | Standard | Result | Test Method |
|------------------|--|--|---------------------|--------|--|
| 1 | pH | - | 6.5 - 9.0 | 7.6 | IS 3025 (Part 11): 2022 |
| 2 | Biochemical Oxygen Demand @ 27°C for 3 days | mg/L | Not more than 10 | 60 | IS 3025 (Part 44): 2019 |
| 3 | Chemical Oxygen Demand | mg/L | Not more than 50 | 280 | IS 3025 (Part 58) :2017 |
| 4 | Total Suspended Solids | mg/L | Not more than 20 | 92 | IS 3025 (Part 17): 2012 |
| 5 | Ammonical Nitrogen as N | mg/L | Not more than 5 | 73 | IS 3025(Part 34): 2019 |
| 6 | Total Nitrogen | mg/L | Not more than 10 | 129 | APHA 23 rd edition; 4500-NO ₃ -D: 2017 |
| 7 | Fecal coliform | MPN/ 100ml | Less than 100 | 540 | APHA 23 rd edition (9221 E): 2017 |
| INFERENCE | | Non Conforms to prescribed standards with respect to Biochemical Oxygen Demand @ 27°C for 3 days, Chemical Oxygen Demand, Total Suspended Solids, Ammonical Nitrogen as N, Total Nitrogen and Fecal Coliform | | | |

- Note: 1. The above results pertain only to the sample tested.
2. The report shall not be reproduced without the written approval of the laboratory.
3. Samples will be stored for a period of 15 days from the date of issue of report.

Radha M.N.
Authorized Signatory (Biological)
(Radha M.N)
Assistant Scientific Officer

B.M. Sreedhara Nayaka
Authorized Signatory (Chemical)
(Dr. B.M. Sreedhara Nayaka)
Scientific Officer

Regional Office - Doddaballapura
Karnataka State Pollution Control Board
 Urban Eco Park,
 100 Feet Road, 3rd Phase,
 Peenya Industrial Area,
 Bengaluru - 560 058.
 Telefax: 080-28396000

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ದೊಡ್ಡಬಳ್ಳಾಪುರ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
 ಅರ್ಬನ್ ಇಕೋ-ಪಾರ್ಕ್,
 100 ಅಡಿ ರಸ್ತೆ, 3ನೇ ಹಂತ, ಪೀಣ್ಯ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
 ಬೆಂಗಳೂರು-560 058.
 ದೂರವಾಣಿ : 080-28396000
 Email : dbpura@kspcb.gov.in



towards a cleaner Karnataka

No.PCB/DBP-RO/SCN/2024-25 / 741 //RPAD//

Date: 4 JAN 2025

To,
 The Occupier,
 M/s Pearl Global Industries Ltd.,
 No. S-18,19,20, KIADB Apparel Park,
 Doddaballapura taluk,,
 Bangalore Rural District

Sub: Non -Compliance under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 reg_

Ref: 1. Board Office Combined Consent CFO vide order No. AW-122144 dated: 19.01.2023 for the period up to 31.12..2034.
 2. Industry was inspected by the officer of this office on 3.01.2025

With reference to the above subject, it is bring to your notice that, the Board has accorded consent to operate your unit under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution Act,1981as cited above vide ref (1) for the Garment Stitching unit Masks-50,00,000 nos/Month, Stitching of Readymade Garments-6,25,000 no's/month for the period up to 31.12.2034.

Industry was inspected by the officer of this office on 3.01.2025 and following observations were observed;

1. Industry was operating and engaged in Stitching of Readymade Garments
2. STP was operating to treat the sewage generate.
3. Previous analysis report of your treated sewage collected on 7.08.2024 is not conforming to the discharge standards. For that this office has issued the notice along with demand note vide No. 575 dated:30.10.2024 The analysis report of the treated sewage sample which was collected during the course of inspection it is not conforming to the stipulated standards, indicates that the operation and maintenance of you STP , is not scientific and you are utilizing the treated sewage to the garden; which is non conforms to discharging standards which is a clear violation against the consent conditions and it is chronic violation and you are solely responsible.
4. Log books were not maintained with regard to operation & maintenance of STP and utilization of chemicals.
5. Not maintained the records for treated sewage usage on land for gardening/flushing
6. It regrets to note that, you have not taken any measures for scientific operation of STP.


The above observation clearly indicates that, you have not followed the directions of consent vide ref (1). Hence, you are hereby called upon to **SHOW CAUSE** with in 7 (seven)

days from the date of receipt of this notice, as to why this office shall not recommend the Board to initiate following action against your industry:

1. To withdraw the consent issued vide ref (1) under the provision of Water & Air Act which is valid up to 30.06.2028.
2. To initiate closure direction under section 33(A) of Water (Prevention & Control of Pollution) Act, 1974.

If no reply is received within the prescribed time then it is construed that you have nothing to say in this matter and this office will proceed with the aforesaid actions without further hearing from your end.

Kindly acknowledge the receipt of this notice.


Environmental Officer
RO, Doddaballapura

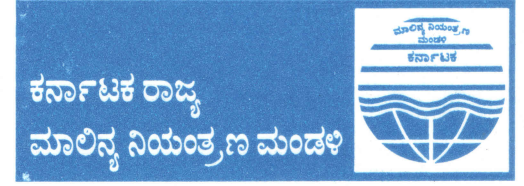
Inspection Report of Vijaya M, DEO ,
KSPCB, Regional Office, Doddaballapura

| Sl.No. | Particulars | Details | | |
|--------|---|---|----------------|---------------------------------------|
| 1. | Name of the industry | Pearl Global Industries Ltd., (Formerly Known as M/s.Webkraft Inc) | | |
| 2. | Address | No. S-18,19,20, KIADB Apparel Park, Doddaballapura taluk,, Bangalore Rural District | | |
| 3. | GPS co-ordinates | 13°16'37.0"N 77°33'28.3"E | | |
| 4. | Date of inspection | 3.01.2025 | | |
| 5. | Activity / Product Manufactured | Garment Stitching unit 1. Masks-50,00,000 nos/Month 2. Stitching of Readymade Garments-6,25,000 nos/month | | |
| 6. | Size and category | L/G | | |
| 7. | Persons contacted with mobile number | Sri, Athaullakhan, HR | | |
| 8. | Consent validity | CFO vide order No. AW-122144 dated: 19.01.2023 for the period up to 31.12..2034 | | |
| 9. | Source of water | Outside tankers | | |
| 10. | Water Pollution Control details : | | | |
| | Purpose | W.C in KLD | W.W gen in KLD | Mode of treatment and disposal |
| | Domestic | 90 | 72 | Treated in STP and used for gardening |
| 11. | Whether water meters provided for water consumption and effluent generation | - | | |
| 12. | Details of ETP if provided / details of CETP, if disposed to CETP and details of primary treatment facility | There is no generation of trade effluent from the process | | |
| 13. | Details of STP if provided (capacity, technology and units of STP) | STP | | |
| 14. | If sewage is connected to BWSSB UGD, verify BWSSB bill and RR No. | -NO- | | |
| 15. | Comment on any illegal discharge of effluent/ sewage | -NO- | | |
| 16. | Details of sample collected if any? | During the inspection sample of treated trade effluent collected and submitted in the laboratory for analysis. | | |
| 17. | Details of air pollution sources and control measure | 2x250 KVA DG set with acoustics and chimney height of 6 mtr AGL. 1x500 KVA DG set with acoustics and chimney height of 7mtr AGL | | |
| 18. | HWM Authorization validity | 13.12.2024 | | |
| 19. | | Designated storage area has been provided. | | |

| | Details of storage area for hazardous and other wastes | |
|-----|---|--|
| 20. | <p>Observations:</p> <ol style="list-style-type: none"> 1. During inspection the industry was operating and engaged in Stitching of Readymade Garments 2. STP was operating to treat the sewage generate. 3. Previous analysis report of your treated sewage collected on 7.08.2024 is not conforming to the discharge standards. For that this office has issued the notice along with demand note vide No. 575 dated:30.10.2024 4. Log books were not maintained with regard to operation & maintenance of STP and utilization of chemicals. 5. Not maintained the records for treated sewage usage on land for gardening/flushing 6. Sample of treated sewage collected from the STP outlet from the final treated collection tank under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 for the analysis. <p>Based on the results, recommend the Board to initiate action as per the provisions of the Water (Prevention & Control of Pollution) Act, 1974</p> <p style="text-align: right;"><i>[Signature]</i> Deputy Environmental Officer Regional Office- Doddaballpura</p> <p><u>RO recommendation:</u></p> <p>Analysis reports of the samples of STP -treated sewage collected during the inspection carried out by this office are non-conforming to the discharge standards. Based on the results of the analysis report of the sample of treated sewage from the final treated collection tank by this office on 3.01.2025, recommend the Board to initiate action as per the provisions of the Water (Prevention & Control of Pollution) Act, 1974</p> <p style="text-align: right;"><i>[Signature]</i> Environmental Officer Regional Office- Doddaballpura</p> | |

Regional Office - Doddaballapura
Karnataka State Pollution Control Board
 Urban Eco Park,
 100 Feet Road, 3rd Phase,
 Peenya Industrial Area,
 Bengaluru - 560 058.
 Telefax: 080-28396000

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ದೊಡ್ಡಬಳ್ಳಾಪುರ
 ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
 ಅರ್ಬನ್ ಇಕೋ-ಪಾರ್ಕ್,
 100 ಅಡಿ ರಸ್ತೆ, 3ನೇ ಹಂತ, ಪೀಣ್ಯ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
 ಬೆಂಗಳೂರು-560 058.
 ದೂರವಾಣಿ : 080-28396000
 Email : dbpura@kspcb.gov.in



towards a cleaner Karnataka

No. PCB/ RO/DBPura/Analysis Charges/2024-25/ **SI9**

Date: **13 0 SEP 2024**

DEMAND NOTE

To,

The Occupier,
M/s. Pearl Global Industries Ltd.,
 (Formerly known as Webkraft Inc)
 Plot No.18,19,20, KIADB Apparel Park,
 Doddaballapura
 Bangalore Rural District - 561203.

Sir,

Sub: Demand Note for Payment of Sampling & Analysis charges for analysis of effluent Samples collected under the Water (Prevention & Control of Pollution) Act-1974- reg.

- Ref: 1. MoEF Gazette Notification published from MoEF & CC (CPCB Notification No. Legal 42(3)/87 New Delhi Dt: 23.02.2022).
 2. Board official Memorandum No. PCB/744/COC/022/1096, Dt: 16.05.2022.
 3. Inspection of your Industry a sample collected by the officers on 07.08.2024.

The Ministry of Environment, Forest & Climate change, (CPCB) New Delhi Notified the sampling and analysis charges for the effluents monitored from the Board vide Notification cited under ref(1). Accordingly, the Board has issued official Memorandum to collect the said charges with effect from 16.05.2022 vide letter cited under ref (2). In the Board has levy SGST-9%,+CGST-9% to the total analysis charges for the sewage and waste water collection treatment and disposal and other Environment protection Services since, the same is Notified under SAC.code 998346 by coating the Board GSTIN No.29AAALKO537G1Z7.

During inspection to your unit a sample of (WW-1336) Treated Sewage effluent was collected by this office on 07.08.2024. As per analysis report from the Board Central Environmental Laboratory, Bangalore, the parameter such as BOD, COD, Total Suspended Solids, Ammonical Nitrogen, Total Nitrogen and Fecal coliform is "Non-conforming" to prescribed Standards.

Hence, you are here by informed to take notice for initiating necessary corrective action to upgrade the STP. Further, you are hereby informed to submit the compliance report to this office in this regard within 7 days from the date of this notice. The analysis report clearly indicates that you are not operating STP continuously & scientifically, so as to render the effluents confirm to standards. Please not that discharge of treated effluent in excess to the standards prescribed by the Board attracts penal & legal action as per the relevant provisions of Water Act & is a violation of consent conditions.

Accordingly, the sampling cum analysis charges including SGST & CGST charges is levied as follows:

| Sl. No | Particulars | Amount levied in Rs. | |
|--------|--|----------------------|------------------|
| 1. | Sampling charges | 1050-00 | 6,850 -00 |
| 2. | Treated sewage effluent (WW-1336) analysis charges | 5,800-00 | |
| | SGST @ 9% & CGST @ 9% | | 1,233 -00 |
| | Grand Total | | 8,083 -00 |

Hence, you are hereby informed to pay the sampling and analysis charges inclusive of SGST & CGST of Rs. 8,083/- through RTGS/ NEFT bearing Account No.510101005832178, UNION BANK OF INDIA (e-Corporation Bank) Peenya Branch, Peenya 2nd Stage, Bangalore-560 058, IFSC Code-UBIN0907634 within 7 days from the date of receipt of this letter.

Note: Please note that Analysis report and invoice copy will be sent o you only after payment of charges quoted above towards analysis of sample & you are hereby informed to send the industry GST Number.

The receipt of this Notice may please be acknowledged.

Yours faithfully,

20/30/9/24
Environmental Officer
 Regional Office, Doddaballapura



TC-5487



**KARNATAKA STATE POLLUTION CONTROL BOARD
CENTRAL ENVIRONMENTAL LABORATORY**

MoEF RECOGNISED ENVIRONMENTAL LABORATORY
ISO/IEC 17025:2017 accredited Testing Laboratory by NABL vide Certificate Number TC-5487
ISO 9001:2015 and ISO 45001:2018 CERTIFIED LABORATORY

Ph : 080-232384555
Email:centrallab@kspcb.gov.in
Website:
<http://kspcb.karnataka.gov.in>
ಕ.ರಾ.ಮಾ.ನಿ.ಮಂ., "ನಿಸರ್ಗ ಭವನ",
7 ನೇ 'ಡಿ' ಅಡ್ಡರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಶಿವನಗರ, ಬೆಂಗಳೂರು-560079
K.S.P.C.B., "Nisarga Bhavana"
7th D Cross, Thimmaiah Road,
Shivanagar, Bengaluru-560079

ANALYSIS REPORT (ACCREDITED PARAMETERS)

Date: 09.09.2024

| | | |
|------------------------|---|--|
| NAME OF THE INDUSTRY : | M/s. Pearl Global Industries Ltd., (Formerly known as Webkraft Inc) Plot No.S18,19,20, KIADB Apparel Park. | Page 1 of 1 |
| SAMPLE COLLECTED BY : | Smt. Vijaya M., DEO RO: Doddaballapura | DATE OF COMMENCEMENT OF TEST : 08.08.2024 |
| DATE OF COLLECTION : | 07.08.2024 | DATE OF COMPLETION OF TEST : 19.08.2024 |
| DATE OF RECEIPT : | 08.08.2024 | REPORT NO: WWR-1336 |
| PARTICULARS: | treated sewage effluent | SAMPLE NO : WW-1336 |

| Sl No | Parameters | Unit | Standard | Result | Test Method |
|------------------|--|---|---------------------|------------|--|
| 1 | pH | - | 6.5 - 9.0 | 7.6 | IS 3025 (Part 11): 2022 |
| 2 | Biochemical Oxygen Demand @ 27°C for 3 days | mg/L | Not more than 10 | 60 | IS 3025 (Part 44): 2019 |
| 3 | Chemical Oxygen Demand | mg/L | Not more than 50 | 296 | IS 3025 (Part 58) :2017 |
| 4 | Total Suspended Solids | mg/L | Not more than 20 | 64 | IS 3025 (Part 17): 2012 |
| 5 | Ammonical Nitrogen as N | mg/L | Not more than 5 | 68 | IS 3025(Part 34): 2019 |
| 6 | Total Nitrogen | mg/L | Not more than 10 | 112 | APHA 23 rd edition; 4500-NO ₃ -D: 2017 |
| 7 | Fecal coliform | MPN/ 100ml | Less than 100 | 920 | APHA 23 rd edition (9221 E): 2017 |
| INFERENCE | | Non Conforms to prescribed standards with respect to Biochemical Oxygen Demand @ 27°C for 3 days, Chemical Oxygen Demand, Total Suspended Solids, Ammonical Nitrogen as N, Total Nitrogen and Fecal Coliform | | | |

- Note:** 1. The above results pertain only to the sample tested.
2. The report shall not be reproduced without the written approval of the laboratory.
3. Samples will be stored for a period of 15 days from the date of issue of report.

Radha.M.N
Authorized Signatory (Biological)
(Radha M.N)
Assistant Scientific Officer

Dr. B.M. Sreedhara Nayaka
Authorized Signatory (Chemical)
(Dr. B.M. Sreedhara Nayaka)
Scientific Officer

----End of Report----

Inspection Report of Vijaya M, DEO,
KSPCB, Regional Office, Doddaballapura

| Sl.No. | Particulars | Details | | |
|--------|--|--|----------------|---------------------------------------|
| 1. | Name of the industry | M/s. Advance Cable Technologies Pvt. Ltd. | | |
| 2. | Address | Plot No. 10 & 14, KIADB Industrial area, Bashettihalli, Doddaballapur, Bengaluru Rural dist | | |
| 3. | GPS co-ordinates | 13°15'35.2"N 77°33'25.9"E | | |
| 4. | Date of inspection | 18.12.2024 | | |
| 5. | Activity / Product Manufactured | Plastic wires and cables 1. - 1800 lakh meters/Month | | |
| 6. | Size and category | L/G | | |
| 7. | Persons contacted | Sri Harish , Senior GM | | |
| 8. | Consent validity | 31.12.2034. | | |
| 9. | Source of water | BW | | |
| 10. | Water Pollution Control details : | | | |
| | Purpose | W.C in KLD | W.W gen in KLD | Mode of treatment and disposal |
| | Cooling | 4.0 | 0.0 | Recycled completely |
| | Domestic | 8.0 | 6.4 | Treated in STP and used for gardening |
| 11. | Whether water meters provided for water consumption and effluent generation | provided | | |
| 12. | Details of ETP if provided / details of CETP, if disposed to CETP and details of primary treatment facility | There is no generation of trade effluent from the process | | |
| 13. | Details of STP if provided (capacity, technology and units of STP) | STP SBR technology – 20 KLD | | |
| 14. | If sewage is connected to BWSSB UGD, verify BWSSB bill and RR No. | -NO- | | |
| 15. | Comment on any illegal discharge of effluent/ sewage | -NO- | | |
| 16. | Details of sample collected if any? | During the inspection sample of treated effluent collected and submitted in the laboratory for analysis. | | |
| 17. | Details of air pollution sources and control measure | 3x320 KVA DG set with chimney height of 3 mtr AGL. | | |
| 18. | Observations: <ul style="list-style-type: none"> notice was issued to the industry for the non compliances observed during the inspection notice 21.08.2024 notice vide No. 391 dated: 22.08.2024 and To verify that, industry was inspected During inspection the industry was operating STP was operating at the time of inspection and sample of treated sewage collected under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and handed over to Board laboratory for the analysis. | | | |

Based on the results of the analysis report of the sample of treated sewage from the final treated collection tank by this office on 18.12.2024, recommend the Board to initiate action as per the provisions of the Water (Prevention & Control of Pollution) Act, 1974

Vejjins

**Deputy Environmental Officer
Regional Office- Doddaballpura**

Analysis reports of the samples of STP -treated sewage was collected during the inspection carried out by this office are non-conforming to the discharge standards. Based on the results of the analysis report of the sample of treated sewage from the final treated collection tank by this office on 3.01.2025, recommend the Board to initiate action as per the provisions of the Water (Prevention & Control of Pollution) Act, 1974

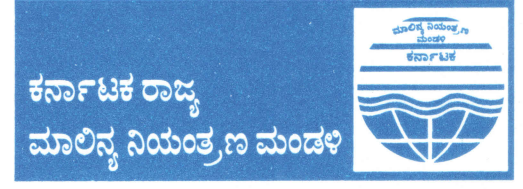
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**Environmental Officer
Regional Office- Doddaballpura**

Regional Office - Doddaballapura
Karnataka State Pollution Control Board

Urban Eco Park,
100 Feet Road, 3rd Phase,
Peenya Industrial Area,
Bengaluru - 560 058.
Telefax: 080-28396000

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ದೊಡ್ಡಬಳ್ಳಾಪುರ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಅರ್ಬನ್ ಇಕೋ-ಪಾರ್ಕ್,
100 ಅಡಿ ರಸ್ತೆ, 3ನೇ ಹಂತ, ಪೀನ್ಯಾ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
ಬೆಂಗಳೂರು-560 058.
ದೂರವಾಣಿ : 080-28396000
Email : dbpura@kspcb.gov.in



towards a cleaner Karnataka

No. PCB/ RO/DBPura/Analysis Charges/2024-25/ 563

Date: 12.2 OCT 2024

DEMAND NOTE

To,

The Occupier,
M/s. Advance Cable Technologies (P) Ltd.,
Unti-I, Plot No 10 & 14, Sy.No.95,
KIADB Industrial Area, Ellupura,
Doddaballapura Tq,
Bangalore Rural District-561203.

Sir,

Sub: Demand Note for Payment of Sampling & Analysis charges for analysis of effluent Samples collected under the Water (Prevention & Control of Pollution) Act-1974- reg.

- Ref: 1. MoEF Gazette Notification published from MoEF & CC (CPCB Notification No. Legal 42(3)/87 New Delhi Dt: 23.02.2022).
2. Board official Memorandum No. PCB/744/COC/022/1096, Dt: 16.05.2022.
3. Inspection of your Industry a sample collected by the officers on 21.08.2024.

The Ministry of Environment, Forest & Climate change, (CPCB) New Delhi Notified the sampling and analysis charges for the effluents monitored from the Board vide Notification cited under ref(1). Accordingly, the Board has issued official Memorandum to collect the said charges with effect from 16.05.2022 vide letter cited under ref (2). In the Board has levy SGST-9%,+CGST-9% to the total analysis charges for the sewage and waste water collection treatment and disposal and other Environment protection Services since, the same is Notified under SAC code 998346 by coating the Board GSTIN No.29AAALKO537G1Z7.

During inspection to your unit a sample of (WW-1451) Treated Sewage effluent was collected by this office 21.08.2024. As per analysis report from the Board Central Environmental Laboratory, Bangalore, the parameter such as BOD, COD, Ammonical Nitrogen, Total Nitrogen and Fecal coliform is "Non-conforming" to prescribed Standards.

Hence, you are hereby informed to take notice for initiating necessary corrective action to upgrade the STP. Further, you are hereby informed to submit the compliance report to this office in this regard within 7 days from the date of this notice. The analysis report clearly indicates that you are not operating STP continuously & scientifically, so as to render the effluents conform to standards. Please note that discharge of treated effluent in excess to the standards prescribed by the Board attracts penal & legal action as per the relevant provisions of Water Act & is a violation of consent conditions.

Accordingly, the sampling cum analysis charges including SGST & CGST charges is levied as follows:

| Sl. No | Particulars | Amount levied in Rs. | |
|--------|--|----------------------|------------------|
| 1. | Sampling charges | 1050-00 | 6,850 -00 |
| 2. | Treated sewage effluent (WW-1451) analysis charges | 5,800-00 | |
| | SGST @ 9% & CGST @ 9% | | 1,233 -00 |
| | Grand Total | | 8,083 -00 |

Hence, you are hereby informed to pay the sampling and analysis charges inclusive of SGST & CGST of Rs. 8,083/- through RTGS/ NEFT bearing Account No.510101005832178, UNION BANK OF INDIA (e-Corporation Bank) Peenya Branch, Peenya 2nd Stage, Bangalore-560 058, IFSC Code-UBIN0907634 within 7 days from the date of receipt of this letter.

Note: Please note that Analysis report and invoice copy will be sent to you only after payment of charges quoted above towards analysis of sample & you are hereby informed to send the industry GST Number.

The receipt of this Notice may please be acknowledged.

Yours faithfully,

22/10/24
Environmental Officer
 Regional Office, Doddaballapura



TC-5487



**KARNATAKA STATE POLLUTION CONTROL BOARD
CENTRAL ENVIRONMENTAL LABORATORY**

MoEF RECOGNISED ENVIRONMENTAL LABORATORY
ISO/IEC 17025:2017 accredited Testing Laboratory by NABL vide Certificate Number TC-5487
ISO 9001:2015 and ISO 45001:2018 CERTIFIED LABORATORY

Ph : 080-23238458 **60**
Email:centrallab@kspcb.gov.in
Website:
<http://kspcb.karnataka.gov.in>
ಕ.ರಾ.ಮಾ.ನಿ.ಮಂ., "ನಿಸರ್ಗ ಭವನ",
7 ನೇ 'ಡಿ' ಅಡ್ಡರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಶಿವನಗರ, ಬೆಂಗಳೂರು-560079
K.S.P.C.B., "Nisarga Bhavana"
7th D Cross, Thimmaiah Road,
Shivanagar, Bengaluru-560079

ANALYSIS REPORT (ACCREDITED PARAMETERS)

Date: 20.09.2024

| | | |
|------------------------|---|---|
| NAME OF THE INDUSTRY : | M/s. Advance Cable Technologies (P) Limited, Unit-1, Plot No10 & 14, Sy No. 95, KIADB Industrial area, Ellupura, Doddaballapura, Bengaluru Rural District-561203. | Page 1 of 1 |
| SAMPLE COLLECTED BY : | Smt. Vijaya M., DEO RO: Doddaballapura | DATE OF COMMENCEMENT OF TEST : 22.08.2024 |
| DATE OF COLLECTION : | 21.08.2024 | DATE OF COMPLETION OF TEST : 31.08.2024 |
| DATE OF RECEIPT : | 22.08.2024 | REPORT NO: WWR-1451 |
| PARTICULARS: | Treated sewage effluent | SAMPLE NO : WW-1451 |

| Sl No | Parameters | Unit | Standard | Result | Test Method |
|------------------|---|---|------------------|------------|--|
| 1 | pH | - | 6.5 - 9.0 | 7.7 | IS 3025 (Part 11): 2022 |
| 2 | Biochemical Oxygen Demand @ 27°C for 3 days | mg/L | Not more than 10 | 26 | IS 3025 (Part 44): 2019 |
| 3 | Chemical Oxygen Demand | mg/L | Not more than 50 | 144 | IS 3025 (Part 58) :2017 |
| 4 | Total Suspended Solids | mg/L | Not more than 20 | 20 | IS 3025 (Part 17): 2012 |
| 5 | Ammonical Nitrogen as N | mg/L | Not more than 5 | 78 | IS 3025(Part 34): 2019 |
| 6 | Total Nitrogen | mg/L | Not more than 10 | 115 | APHA 23 rd edition; 4500-NO ₃ -D: 2017 |
| 7 | Fecal coliform | MPN/100ml | Less than 100 | 240 | APHA 23 rd edition (9221 E): 2017 |
| INFERENCE | | Non Conforms to prescribed standards with respect to Biochemical Oxygen Demand @ 27°C for 3 days, Chemical Oxygen Demand, Ammonical Nitrogen as N, Total Nitrogen and Fecal Coliform | | | |

Note: 1. The above results pertain only to the sample tested.

2. The report shall not be reproduced without the written approval of the laboratory.

3. Samples will be stored for a period of 15 days from the date of issue of report.

Radha M.N.
Authorized Signatory (Biological)
(Radha M.N)
Assistant Scientific Officer

Dr. B.M. Sreedhara Nayaka
Authorized Signatory (Chemical)
(Dr. B.M. Sreedhara Nayaka)
Scientific Officer



TC-5487



**KARNATAKA STATE POLLUTION CONTROL BOARD
CENTRAL ENVIRONMENTAL LABORATORY**

MoEF RECOGNISED ENVIRONMENTAL LABORATORY
ISO/IEC 17025:2017 accredited Testing Laboratory by NABL vide Certificate Number TC-5487
ISO 45001:2018 CERTIFIED LABORATORY

Ph : 080-23238458
Email: centrallab@kspcb.gov.in
Website:
<http://kspcb.karnataka.gov.in>
ಕ.ರಾ.ಮಾ.ನಿ.ಪಂ., "ನಿಸರ್ಗ ಭವನ"
7 ನೇ 'ಡಿ' ಅಡ್ಡರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಶಿವನಗರ, ಬೆಂಗಳೂರು-560079
K.S.P.C.B., "Nisarga Bhavana
7th D Cross, Thimmaiah Road,
Shivanagar, Bengaluru-56007

**ANNEXURE-I
ANALYSIS REPORT (ACCREDITED PARAMETERS)**

Date: 03.01.2025

| | | |
|-----------------------|---|--|
| NAME OF THE INDUSTRY: | M/s. Advance Cable Technologies (P) Limited, Plot No. 10 & 14, KIADB Industrial area, Bashettihalli, Doddaballapura, Bengaluru Rural District-561203. | Page 1 of 1 |
| | | DATE OF COMMENCEMENT OF TEST: 19.12.2024 |
| SAMPLE COLLECTED BY : | Smt. Vijaya M., DEO RO: Doddaballapura | DATE OF COMPLETION OF TEST: 23.12.2024 |
| DATE OF COLLECTION : | 18.12.2024 | |
| DATE OF RECEIPT : | 19.12.2024 | REPORT NO: LR-90 |
| PARTICULARS : | Grab sample of treated sewage effluent from the outlet of STP-final treated effluent collection tank | SAMPLE NO: L-90, L-90A & L-90B |

| Sl. No | Parameters Analyzed | Unit | Standard | Results | | | Test Method |
|------------------|---|---|-----------|---------------|-------|-------|---|
| | | | | Sample Number | | | |
| | | | | L-90 | L-90A | L-90B | |
| 1. | pH | mg/L | 6.5 - 9.0 | 7.6 | - | - | IS 3025 (Part 11):2012 |
| 2. | Biochemical Oxygen Demand @ 27°C for 3 days | mg/L | 10 | 19 | - | - | IS 3025 (Part 44):2019 |
| 3. | Chemical Oxygen Demand | mg/L | 50 | - | 200 | - | IS 3025 (Part 58):2017 |
| 4. | Total Suspended Solids | mg/L | 20 | 4.0 | - | - | IS 3025 (Part 17):2012 |
| 5. | Ammonical Nitrogen as N | mg/L | 5.0 | - | 52 | - | IS 3025(Part 34):2019 |
| 6. | Total Nitrogen | mg/L | 10 | 74 | - | - | APHA 23 rd edition; 4500-NO ₃ -D:2017 |
| 7. | Fecal coliform | MPN/100ml | 100 | - | - | <1.8 | APHA 23 rd edition (9221 E):2017 |
| INFERENCE | | Non Conforms to prescribed standards with respect to Biochemical Oxygen Demand @ 27°C for 3 days, Chemical Oxygen Demand, Ammonical Nitrogen as N and Total Nitrogen | | | | | |

- Note:** 1. The above results pertain only to the sample tested.
2. Samples will be stored for a period of 15 days from the date of issue of report.
3. The report shall not be reproduced without the written approval of Head of the laboratory.
4. MPN index per 100ml indicates <1.8 which conforms the absence of coliform bacteria.

H. Roopadevi
Authorized Signatory (Chemical & Biological)
(Dr. H. Roopadevi)
State Board Analyst
Senior Scientific Officer
Karnataka State Pollution Control Board
Bengaluru

ANNEXURE - V

REGIONAL OFFICE-DODDABALLAPURA
KARNATAKA STATE POLLUTION CONTROL BOARD
URBAN ECO PARK, 100 Ft ROAD, III PHASE, PEENYA INDUSTRIAL AREA,
BANGALORE – 560 058, TEL: 080-28396000

No. PCB/RO-DBP/IR/2024-25/715

Date: 21 DEC 2024

INSPECTION REPORT OF SRI. BHASKAR HG, ENVIRONMENTAL OFFICER,
KARNATAKA STATE POLLUTION CONTROL BOARD, REGIONAL OFFICE,
DODDABALLAPURA.

| Details | Particulars |
|--|---|
| Name & Address of the university inspected | M/s. Indic EMS Electronics Pvt. Ltd., Plot No. 37, KIADB Industrial area, Doddaballapur, Bengaluru Rural District-561203 |
| Date of Inspection | 20.12.2024 |
| Officers accompanied | Smt Vijaya M, DEO, RO - Doddaballapura, KSPCB |
| Category | Large Green |
| Activity | PCB. & Assembly of 11833333 No's/M and PCB through holes of 4166666 No's/Month. |
| Consent Status- WPC and APC | CFO vide order No. AW-117662/314, dated: 06.09.2021 from the Board for the period upto 31.12.2035 under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Water (Prevention & Control of Pollution) Act, 1981 to carryout contract of PCB & Assembly of 11833333 No's/M and PCB through holes of 4166666 No's/Month |
| Persons contacted | Mr. Sathish Bangera, GM (HR) Mr. Umesh Gowda, DGM (HR) Mr Raju, Manager - Maintenance Mr. Madhusudhan R, Proprietor of M/s Enviro Solution (CSTP) |

Preamble:

M/s. Indic EMS Electronics Pvt. Ltd., located at Plot No. 37, KIADB Industrial area, Doddaballapur, Bengaluru Rural District has obtained the CFO from the Board to carryout contract of PCB & Assembly of 11833333 No's/M and PCB through holes of 4166666 No's/Month under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 CFO vide order No. AW-117662/314, dated: 06.09.2021 for the period upto 31.12.2035.

This office is in receipt of complaint through e mail on 08.07.2024 from Sri. Vasanthkumar T.K Dodda Tumkur, Arkavathi River Hoorata Samithi regarding

discharge of untreated wastewater generated to their own industry land which is adjacent to the industry which leads to the ground water pollution in surrounding areas. Industry was inspected and Notice was issued to the industry on 6.08.2024. For that, industry authorities have submitted the reply on 16.08.2024 stating that, they will take up gradation of STP; till such time they will offloaded the sewage to M/s Enviro Solution common sewage treatment facility. The analysis report of the sample of treated sewage effluent collected from the final treated collection tank of STP is non conforms to the stipulated standards. For that, this office has issued the notice along with demand note 25.09.2024. Analysis report is herewith enclosed for your reference.

Further, this office received the complaint on 19.12.2024 against industry regarding discharge of effluent outside through tanker bearing No.KA01AH3332 along with video clippings and manifest copies of carrying the sewage by tanker vehicle from M/s. Indic EMS Electronics Pvt. Ltd to M/s Enviro Solution, Chikkahosahalli, kasaba Hobli, Anekal Taluk, Bengaluru.

In view of the complaint, the location was inspected on 20.12.2024 along with industry representative and representative of M/s Enviro Solution -common sewage treatment facility. Industry also inspected and following non compliances were observed;

- As per the Dishank app location is at Sy. No. 2/16 of Thippapura Village, Majarahoshalli Gram Panchyath, Kasaba Hobli Dodddaballpura Taluk, Bengaluru Rural District. There was a traces of effluent discharge was noticed, it was dried. Hence, the sample of discharged effluent was not able to collect. On verification of the gate pass register of the industry, it shows that, the vehicle bearing No. KA01AH3332 from M/s Enviro Solution - offloaded the sewage and depart/check out at 14.10 pm on 19.12.2024 and it is evident that, as per the photos, manifest copies and videos clippings shared by the complainant, gate pass verification that effluent carrying through vehicle bearing No. KA01AH3332 from M/s. Indic EMS Electronics Pvt. Ltd through M/s Enviro Solution is confirmed.
- During the inspection of the industry; it was engaged in contract of PCB & Assembly and PCB through holes.
- STP of capacity 25KLD to treat the sewage generated was operated; they have taken up the up gradation of units.
- Sewage discharge was observed in the garden area close to the DG set area; slurry formation and sewage seepage into the storm water drain in front of the industry were observed. A sample of effluent which was stagnated in the storm water drain in front of the industry (13°15'07.6"N 77°32'57.4"E) was collected and also the sample of treated sewage from the final treated

collection tank of the STP as per the provisions of the Water (Prevention & control of Pollution) Act, 1974 in the presence of the industry representatives. Mahazar was drawn copy of the mahazar is herewith enclosed. And it was also informed not to discharge sewage to outside the industry premises.

The above observation made clearly indicates that, the industry has violated the provisions of Sec.24 & 25 and discharge of sewage effluent to outside the industry. The said lapses amounts to clear violations of the provisions of section 25 of the Water (Prevention & Control of Pollution) Act, 1974, industry is not adhere to the conditions stipulated in the consent order and complaint is receiving repeatedly against the industry for the discharging the effluent and violating the provisions under Water Act, 1974.

Hence it is recommended to the *issue restraining /prohibitory order* under section 32(1) (c) of the water (prevention & control of pollution) act, 1974 and *notice of proposed direction's* under section 33 (a) of the water (prevention and control pollution) act, 1974 read with rule 34 of Karnataka state board for the prevention and control of water pollution (procedure for transaction of business) and the water (prevention and control of pollution) rules, 1976.

And also requested to recommend the Regional Office , Anekal to verify the logbook maintained by M/s Enviro Solution, Chikkahosahalli, kasaba Hobli, Anekal Taluk, Bengaluru on whether they have received the sewage/ effluent from M/s. Indic EMS Electronics Pvt. Ltd , Doddaballapura on 19.12.2024 with entry of vehicle into the CSTP facility with timings along with video clips evident on its disposal and for further course of action.

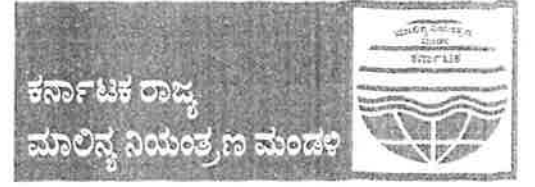
Further, it is also requested to recommend RSEO, Bengaluru South to initiate action under the provision of the Water Act, 1974 against M/s Enviro Solution, Chikkahosahalli, kasaba Hobli, Anekal Taluk, Bengaluru for aforementioned violation.

21/12/24
Environmental Officer,
RO, Doddaballapura



Regional Office - Doddaballapura
Karnataka State Pollution Control Board
Urban Eco Park,
100 Feet Road, 3rd Phase,
Peenya Industrial Area,
Bengaluru - 560 058.
Telefax: 080-28396000

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ದೊಡ್ಡಬಳ್ಳಾಪುರ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಆರ್ಬನ್ ಇಕೋ-ಪಾರ್ಕ್,
100 ಅಡಿ ರಸ್ತೆ, 3ನೇ ಹಂತ, ಪೀನ್ಯಾ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
ಬೆಂಗಳೂರು-560 058.
ದೂರವಾಣಿ : 080-28396000
Email : dbpura@kspcb.gov.in



towards a cleaner Karnataka

No.PCB/DBP-RO/SCN/2024-25/714//RPAD//

Date: 12 DEC 2024

To,

The Occupier
M/s. Indic EMS Electronics Pvt. Ltd.,
Plot No. 37, KIADB Industrial area,
Doddaballapur,
Bengaluru Rural District-561203.

Sub: Non -Compliance under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 -reg

- Ref: 1. CFO vide order No. 4 AW-117662/314, dated: 06.09.2021.
2. E- mail complaint received in this office on 08.07.2024 from Vasanthkumar T.K Dodda Tumkur, Arkavathi River Hoorata Samithi.
3. Inspection of your industry by undersigned on 01.08.2024.
4. This office Show cause notice vide No. 320 dated:6.08.2024
5. Whats app complaint received in this office on 19.12.2024 from Vasanthkumar T.K Dodda Tumkur, Arkavathi River Hoorata Samithi.
6. Inspection of the industry by the undersigned on 20.12.2024

With reference to the above subject, Board has accorded consent vide ref (1) to operate your Industry under the provisions of the Water Act 1974 and the Air Act, 1981 valid upto 31.12.2035 to carryout contract of PCB & Assembly of 11833333 No's/M and PCB through holes of 4166666 No's/Month.

This office is in receipt of complaint through e mail on 08.07.2024 vide ref (2) from Sri. Vasanthkumar T.K Dodda Tumkur, Arkavathi River Hoorata Samithi regarding discharge of untreated wastewater generated to their own industry land which is adjacent to the existing industry which leads to the ground water pollution in surrounding areas. Notice was issued to the industry on 6.08.2024. for that you have submitted the reply on 16.08.2024 stating that up gradation of STP till such time you will offloaded the sewage to M/s Enviro Solution common sewage treatment facility.

Further, this office received the complaint against your industry regarding discharge of effluent outside through tanker along with video clippings and manifest copies vide ref (5);

In view of the complaint, the location was inspected on 20.12.2024 along with industry representative and representative M/s Enviro Solution -common sewage treatment facility. Industry also inspected and following non compliances were observed;

- As per the Dishank app location is at Sy. No. 2/16 of Thippapura Village, Majarahoshalli Gram Panchyath, Kasaba Hobli Dodddaballapura Taluk, Bengaluru Rural District. There was a traces of effluent discharge was noticed, it was dried. On verification of the gate pass register of the industry, it shows that, the vehicle bearing No. KA01AH3332 from M/s Enviro Solution - offloaded the sewage and depart/check out at 14.10 pm on 19.12.2024 and it is evident that, as per the photos, manifest copies and videos clippings shared by the complainant, gate pass verification that effluent carrying through vehicle bearing No. KA01AH3332 from M/s. Indic EMS Electronics Pvt. Ltd through M/s Enviro Solution is confirmed.
- During the inspection of the industry; it was engaged in contract of PCB & Assembly and PCB through holes.
- STP of capacity 25KLD to treat the sewage generated was operated; You have taken up the up gradation of units without prior approval of the Board and you failed to submit the feasibility report of up gradation of STP till date.
- Sewage discharge was observed in the garden area close to the DG set area; slurry formation and sewage seepage into the storm water drain in front of the industry were observed. A sample of effluent which was stagnated in the storm water drain in front of the industry (13°15'07.6"N 77°32'57.4"E) was collected and also the sample of treated sewage from the final treated collection tank of the STP as per the provisions of the Water (Prevention & control of Pollution) Act, 1974. And it was informed not to discharge sewage to outside the industry premises.

In view of the above non-compliance, you are hereby called upon to **SHOW CAUSE** with in 7 (seven) days from the date of receipt of this notice, as to why this office shall not recommend the Board to initiate following action against your industry:

1. To withdraw the consent issued vide ref (1) under the provision of Water & Air Act which is valid upto 31.12.2035.
2. To initiate closure direction under section 33(A) of Water (Prevention & Control of Pollution) Act, 1974.

If no reply is received within the prescribed time then it is construed that you have **nothing** to say in this matter and this office will proceed with the aforesaid actions without further hearing from your end.

Yours faithfully,

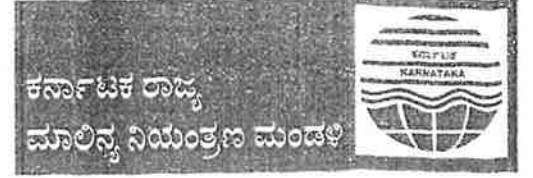
Ra 21/12/24
Environmental Officer
KSPCB, RO-Doddaballapura

ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಬೆಂಗಳೂರು ಉತ್ತರ

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
1ನೇ ಮಹಡಿ, ಅರ್ಬನ್ ಇಕೋ-ಪಾರ್ಕ್,
100 ಅಡಿ ರಸ್ತೆ, 3ನೇ ಹಂತ, ಪೀನ್ಯಾ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
ಬೆಂಗಳೂರು-560 058.
email : seon@kspcb.gov.in

Office of the Senior Environmental Officer
Bangalore North

Karnataka State Pollution Control Board
1st Floor, Urban Eco Park,
100 Feet Road, 3rd Phase,
Peenya Industrial Area, Bengaluru - 560 058.
email : seon@kspcb.gov.in



towards a cleaner Karnataka

No. PCB/RSEO/BNG-N/Prohibitory/2024-25/626

DATE: 03 JAN 2025

PROHIBITORY ORDER UNDER SECTION 32(1) C OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 & AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981.

Sub: Non-compliance to the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 by M/s. **Indic EMS Electronics Pvt. Ltd.**, located at Plot No. 37, KIADB Industrial area, Doddaballapur, Bengaluru Rural District – reg

Ref:

1. CFO Vide order No. AW-117662/314 dated:06.09.2021 for the period up to 31.12.2035
2. E-mail complaint received in RO Office on 08.07.2024 from Vasanthkumar TK Dodda Tumkur, Arkavathi River Hoorata Sampithi.
3. Industry was inspected by the officers of RO Doddaballapura Office on 01.08.2024
4. RO Doddaballapura Office Show cause notice issued to the industry vide No320 date: 06.08.2024
5. Whatts app complaint received by RO Doddaballapura on 19.12.2024 from Vasanthakumar TK Dooda Tumkur, Arkavathi River Hoorta samithi
6. Inspection of the industry by RO Doddaballapura office on 20.12.2024
7. RO Doddaballapura Office Show cause notice issued to the industry vide No. 714 date: 21.12.2024.
8. RO Doddaballapura recommendation to issued NPD vide No. 715 dated: 21.12.2024
9. This office NPD issued vide No. 604 dtd 23.12.2024

M/s. **Indic EMS Electronics Pvt. Ltd.**, located at Plot No. 37, KIADB Industrial area, Doddaballapur, Bengaluru Rural District has obtained the CFO from the Board to carryout contract of PCB & Assembly of 11833333 No's/M and PCB through holes of 4166666 No's/Month under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 CFO vide order No. AW-117662/314, dated: 06.09.2021 for the period upto 31.12.2035.

Regional office is in receipt of complaint through e mail on 08.07.2024 from Sri. Vasanthkumar T.K Dodda Tumkur, Arkavathi River Hoorata Samithi regarding discharge of untreated wastewater generated to their own industry land which is adjacent to the industry which leads to the ground water pollution in surrounding areas. Industry was inspected and Notice was issued to the industry on 6.08.2024. For that, industry authorities have submitted the reply on 16.08.2024 stating that, they will take up gradation of STP; till such time they will offloaded the sewage to M/s Enviro Solution common sewage treatment facility. The analysis report of the sample of treated sewage effluent collected from the

final treated collection tank of STP is non conforms to the stipulated standards and RO Doddaballapura office has issued the notice along with demand note 25.09.2024. Analysis report is by enclosing for your reference.

Further, RO Doddaballapura office received the complaint on 19.12.2024 against industry regarding discharge of effluent through outside through tanker bearing No.KA01AH3332 along with video clippings and manifest copies of carrying the sewage by tanker vehicle from M/s. Indic EMS Electronics Pvt. Ltd to M/s Enviro Solution, Chikkahosahalli, kasaba Hobli, Anekal Taluk, Bengaluru.

In view of the complaint, the location was inspected by RO Doddaballapura on 20.12.2024 along with industry representative and representative of M/s Enviro Solution -common sewage treatment facility. Further industry also inspected and following non compliances were observed;

- As per the Dishank app location is at Sy. No. 2/16 of Thippapura Village, Majarahoshalli Gram Panchyath, Kasaba Hobli Dodddaballpura Taluk, Bengaluru Rural District. There was a traces effluent discharge was noticed, & it was dried. Hence, the sample of effluent discharged could not be collected. On verification of the gate pass register of the industry, it shows that, the vehicle bearing No. KA01AH3332 from M/s Enviro Solution - offloaded the sewage and depart/check out at 14.10 pm on 19.12.2024 and it is evident that, as per the photos, manifest copies and videos clippings shared by the complainant, gate pass verification that effluent carrying through vehicle bearing No. KA01AH3332 from M/s. Indic EMS Electronics Pvt. Ltd through M/s Enviro Solution are confirmed.
- During the inspection of the industry; it was engaged in contract of PCB & Assembly and PCB through holes.
- STP of capacity 25KLD to treat the sewage generated was operated; they have taken up the up gradation of units.
- Sewage discharge was observed in the garden area close to the DG set area; slurry formation and sewage seepage into the storm water drain in front of the industry were observed. A sample of effluent which was stagnated in the storm water drain in front of the industry (13°15'07.6"N 77°32'57.4"E) was collected and also the sample of treated sewage from the final treated collection tank of the STP as per the provisions of the Water (Prevention & control of Pollution) Act, 1974 in the presence of the industry representatives. Mahazar was drawn and it was also informed not to discharge sewage to outside the industry premises at any point of time.

The above observation made clearly indicates that, the industry has violated the provisions of Sec.24 & 25 and discharge of sewage effluent to outside the industry. The said lapses amounts to clear violations of the provisions of section 25 of the Water (Prevention & Control of Pollution) Act, 1974, industry is not adhere to the conditions stipulated in the consent order and complaints are being received repeatedly against the industry for the discharging the effluent and violating the provisions under Water Act, 1974.

From the above it is clear that you have not adhered to the consent for operation conditions and violating the provisions under the Water Act, 1974 & Air Act, 1981. The continuing discharge of effluent outside premises in excess of standards and unscientific disposal will cause water pollution and grave injury to the environment in the area. Hence, the Board proposes to issue directions under Sec 32(1)C of Water Act, 1974;

DIRECTIONS

In the circumstances explained above and in exercise of the powers conferred under section 32(1) (C) of Water (Prevention and Control of Pollution) Act 1974, & Air (Prevention & Control of Pollution) Act, 1981 the designated officer namely **Senior Environmental Officer, KSPCB, Bangalore North**, hereby impose prohibitory orders against discharge of effluents outside of your Industry premises.

If you violate the said prohibitory order, the Board will take action to issue closure directions without further notice.

**FOR AND ON BEHALF OF THE
KARNATAKA STATE POLLUTION CONTROL BOARD
BANGALORE - 560001**

**Sd/-
SENIOR ENVIRONMENTAL OFFICER
KSPCB, BANGALORE NORTH**

To,
The Occupier,
M/s. **Indic EMS Electronics Pvt. Ltd.**,
Plot No. 37, KIADB Industrial area,
Doddaballapur, Bengaluru Rural District

Copy Submitted to:

i) Member Secretary, Parisara Bhavana, KSPCB, Bangalore for kind information.

Copy to:

1. Regional Officer, KSPCB, RO-Doddaballapura for information and necessary action to conduct mahazar and to report the latest status to take further action.
2. Master File.
3. Case File


**SENIOR ENVIRONMENTAL OFFICER
KSPCB, BANGALORE NORTH**

ಓರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಬೆಂಗಳೂರು ಉತ್ತರ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
1ನೇ ಮಹಡಿ, ಅರ್ಬನ್ ಇಕೋ-ಪಾರ್ಕ್,
100 ಅಡಿ ರಸ್ತೆ, 3ನೇ ಹಂತ, ಪೀನಾ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
ಬೆಂಗಳೂರು-560 058.

Office of the Senior Environmental Officer
Bengaluru North
Karnataka State Pollution Control Board
1st Floor, Urban Eco Park, 100 Feet Road, 3rd Phase
Peenya Industrial Area, Bengaluru-560 058.
email: seon@kspcb.gov.in



towards a cleaner Karnataka

// BY REG. POST WITH ACK.DUE//

No. PCB/RSEO/BNG-N/NPD/2024-25/604

DATE: 23 DEC 2024

NOTICE OF PROPOSED DIRECTION UNDER SECTION 33 (A) OF WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974, AND READ WITH RULE 34 OF KARNATAKA BOARD FOR THE PREVENTION AND CONTROL OF WATER POLLUTION (PROCEDURE FOR TRANSACTION OF BUSINESS) AND THE WATER (PREVENTION AND CONTROL OF POLLUTION) RULES, 1975

Sub : Non-Compliance to the provisions of the Water (Prevention and Control of Pollution) Act, 1974 to M/s. **Indic EMS Electronics Pvt. Ltd.**, located at Plot No. 37, KIADB Industrial area, Doddaballapur, Bengaluru Rural District -reg

- Ref :**
1. CFO Vide order No. AW-117662/314 dated:06.09.2021 for the period up to 31.12.2035
 2. E-mail complaint received in RO Office on 08.07.2024 from Vasanthkumar TK Dodda Tumkur, Arkavathi River Hoorata Sampithi.
 3. Industry was inspected by the officers of RO Doddaballapura Office on 01.08.2024
 4. RO Doddaballapura Office Show cause notice issued to the industry vide No320 date: 06.08.2024
 5. Whatts app complaint received by RO Doddaballapura on 19.12.2024 from Vasanthakumar TK Dooda Tumkur, Arkavathi River Hoorta samithi Inspection of the industry by RO Doddaballapura office on 20.12.2024
 6. RO Doddaballapura Office Show cause notice issued to the industry vide No. 714 date: 21.12.2024.
 7. RO Doddaballapura recommendation to issued NPD vide No. 715 dated: 21.12.2024

M/s. Indic EMS Electronics Pvt. Ltd., located at Plot No. 37, KIADB Industrial area, Doddaballapur, Bengaluru Rural District has obtained the CFO from the Board to carryout contract of PCB & Assembly of 11833333 No's/M and PCB through holes of 4166666 No's/Month under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 CFO vide order No. AW-117662/314, dated: 06.09.2021 for the period upto 31.12.2035.

Regional office is in receipt of complaint through e mail on 08.07.2024 from Sri. Vasanthkumar T.K Dodda Tumkur, Arkavathi River Hoorata Samithi regarding discharge of untreated wastewater generated to their own industry land which is adjacent to the industry which leads to the ground water pollution in surrounding areas. Industry was inspected and Notice was issued to the industry on 6.08.2024. For that, industry authorities have submitted the reply on 16.08.2024 stating that, they will take up gradation of STP; till such time they will offloaded the sewage to M/s Enviro Solution common sewage treatment facility. The analysis report of the sample of treated sewage effluent collected from the final treated collection tank of STP is non conforms to the stipulated standards and RO Doddaballapura office has issued the notice along with demand note 25.09.2024. Analysis report is by enclosing for your reference.

DEO/Jan/9
23/12/24

Further, RO Doddaballapura office received the complaint on 19.12.2024 against industry regarding discharge of effluent through outside through tanker bearing No.KA01AH3332 along with video clippings and manifest copies of carrying the sewage by tanker vehicle from M/s. Indic EMS Electronics Pvt. Ltd to M/s Enviro Solution, Chikkahosahalli, kasaba Hobli, Anekal Taluk, Bengaluru.

In view of the complaint, the location was inspected by RO Doddaballapura on 20.12.2024 along with industry representative and representative of M/s Enviro Solution -common sewage treatment facility. Further industry also inspected and following non compliances were observed;

- As per the Dishank app location is at Sy. No. 2/16 of Thippapura Village, Majarahoshalli Gram Panchyath, Kasaba Hobli Dodddaballpura Taluk, Bengaluru Rural District. There was a traces of effluent discharge was noticed, & it was dried. Hence, the sample of effluent discharged could not be collected. On verification of the gate pass register of the industry, it shows that, the vehicle bearing No. KA01AH3332 from M/s Enviro Solution - offloaded the sewage and depart/check out at 14.10 pm on 19.12.2024 and it is evident that, as per the photos, manifest copies and videos clippings shared by the complainant, gate pass verification that effluent carrying through vehicle bearing No. KA01AH3332 from M/s. Indic EMS Electronics Pvt. Ltd through M/s Enviro Solution are confirmed.
- During the inspection of the industry; it was engaged in contract of PCB & Assembly and PCB through holes.
- STP of capacity 25KLD to treat the sewage generated was operated; they have taken up the up gradation of units.
- Sewage discharge was observed in the garden area close to the DG set area; slurry formation and sewage seepage into the storm water drain in front of the industry were observed. A sample of effluent which was stagnated in the storm water drain in front of the industry (13°15'07.6"N 77°32'57.4"E) was collected and also the sample of treated sewage from the final treated collection tank of the STP as per the provisions of the Water (Prevention & control of Pollution) Act, 1974 in the presence of the industry representatives. Mahazar was drawn and it was also informed not to discharge sewage to outside the industry premises at any point of time.

The above observation made clearly indicates that, the industry has violated the provisions of Sec.24 & 25 and discharge of sewage effluent to outside the industry. The said lapses amounts to clear violations of the provisions of section 25 of the Water (Prevention & Control of Pollution) Act, 1974, industry is not adhere to the conditions stipulated in the consent order and complaints are being received repeatedly against the industry for the discharging the effluent and violating the provisions under Water Act, 1974.

Therefore, the RO-Doddaballapura has submitted a letter to ZSEO, Bengaluru-north along with detailed inspection report recommendations to initiate action under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 to your unit vide ref (5).

Hence, the Board proposes to initiate action under Section 33 (A) of Water (Prevention & Control of Pollution) Act, 1974, read with Rule 34 of Water (Prevention & Control of Pollution) Rules 1976 as under;

PROPOSED DIRECTIONS:

In exercise of the powers conferred under Section 33(A) of Water (Prevention & Control of Pollution) Act, 1974, and Rule 34 of Water (Prevention & Control of Pollution) Rules 1974 the **Senior Environmental Officer, Bangalore North, Karnataka State Pollution Control Board, Urban Eco Park, 100ft Road, III Phase, Peenya Industrial Area, Bangalore-58** intends to give the following proposed directions; why not to direct,

1. The occupier of M/s. **Indic EMS Electronics Pvt. Ltd.**, located at Plot No. 37, KIADB Industrial area, Doddaballapur, Bengaluru Rural District to close down the operation of the industry at the said premises forthwith and until further orders.
2. The Managing Director, Bangalore Electricity Supply Company Ltd., K.R.Circle, Bangalore-560001 to issue necessary direction to Executive Engineer & Assistant Executive Engineer of BESCOM, Doddaballapura Sub Division, Bangalore Rural District to stop/disconnect power supply of power to the said industry forthwith and until further orders.
3. The Executive Engineer (C,O& M), BESCOM, Doddaballapura, Bangalore Rural district, stop/disconnect power supply of power to the said industry forthwith and until further orders.
4. The Assistant Executive Engineer (C,O& M), BESCOM, Doddaballapura, Bangalore Rural district, to Stop/disconnect power supply of power to the said industry forthwith and until further orders.
5. The Deputy Commissioner, Bengaluru Rural District, Bengaluru to seize the industry forthwith until further orders.

You are hereby called upon to **SHOW-CAUSE** within 15 days from the date of issue of this proposed direction to file your objections. Failing to furnish the objections within stipulated time, this Office will recommend the Board Office to confirm the Notice of Proposed Direction issued under Section 33(A) of Water (Prevention & Control of Pollution) Act, 1974, and Rule 34 of Water (Prevention & Control of Pollution) Rules.

**FOR AND ON BEHALF OF THE
KARNATAKA STATE POLLUTION CONTROL BOARD
BANGALORE - 560001**

Sd/-

**SENIOR ENVIRONMENTAL OFFICER
KSPCB, BANGALORE NORTH**

To,
The Occupier,
M/s. **Indic EMS Electronics Pvt. Ltd.**,
Plot No. 37, KIADB Industrial area,
Doddaballapur, Bengaluru Rural District

Copy Submitted To:

1. Member Secretary, KSPCB, Church Street, Bengaluru for kind information.

Copy to:

1. Regional Officer, KSPCB, RO-Doddaballapura, for information and necessary action to conduct mahazar and to report the latest status to take further action.
2. Master File.
3. Case File


**SENIOR ENVIRONMENTAL OFFICER
KSPCB, BANGALORE NORTH**

Regional Office - Doddaballapura
Karnataka State Pollution Control Board
Urban Eco Park,
100 Feet Road, 3rd Phase,
Peenya Industrial Area,
Bengaluru - 560 058.
Telefax: 080-28396000

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ದೊಡ್ಡಬಳ್ಳಾಪುರ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಅರ್ಬನ್ ಇಕೋ-ಪಾರ್ಕ್,
100 ಅಡಿ ರಸ್ತೆ, 3ನೇ ಹಂತ, ಪೀನ್ಯಾ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
ಬೆಂಗಳೂರು-560 058.
ದೂರವಾಣಿ : 080-28396000
Email : dbpura@kspcb.gov.in



towards a cleaner Karnataka

No. PCB/ RO/DBPura/Analysis Charges/2024-25/ ೮೦೭

Date: 25 SEP 2024

DEMAND NOTE

To,

The Occupier,
M/s. Indic EMS electronics Pvt. Ltd.,
Sy No 97, No-37, Khata No 18/97/37,
Veerapura Kasaba Hobli, Doddaballapura,
Bangalore Rural District-561203.

Sir,

Sub: Demand Note for Payment of Sampling & Analysis charges for analysis of effluent
Samples collected under the Water (Prevention & Control of Pollution) Act-1974- reg.

- Ref: 1. MoEF Gazette Notification published from MoEF & CC (CPCB Notification No.
Legal 42(3)/87 New Delhi Dt: 23.02.2022).
2. Board official Memorandum No. PCB/744/COC/022/1096, Dt: 16.05.2022.
3. Inspection of your Industry a sample collected by the officers on 01.08.2024.

The Ministry of Environment, Forest & Climate change, (CPCB) New Delhi Notified the sampling and analysis charges for the effluents monitored from the Board vide Notification cited under ref(1). Accordingly, the Board has issued official Memorandum to collect the said charges with effect from 16.05.2022 vide letter cited under ref (2). In the Board has levy SGST-9%, +CGST-9% to the total analysis charges for the sewage and waste water collection treatment and disposal and other Environment protection Services since, the same is Notified under SAC code 998346 by coating the Board GSTIN No.29AAALKO537G1Z7.

During inspection to your unit a sample of (WW-1276) Treated Sewage effluent was collected by this office on 01.08.2024. As per analysis report from the Board Central Environmental Laboratory, Bangalore, the parameter such as BOD, COD, Total Suspended Solids, Ammonical Nitrogen and total Nitrogen is "Non-conforming" to prescribed Standards.

Hence, you are hereby informed to take notice for initiating necessary corrective action to upgrade the STP. Further, you are hereby informed to submit the compliance report to this office in this regard within 7 days from the date of this notice. The analysis report clearly indicates that you are not operating STP continuously & scientifically, so as to render the effluents conform to standards. Please note that discharge of treated effluent in excess to the standards prescribed by the Board attracts penal & legal action as per the relevant provisions of Water Act & is a violation of consent conditions.

Accordingly, the sampling cum analysis charges including SGST & CGST charges is levied as follows:

| Sl. No | Particulars | Amount levied in Rs. | |
|--------|--|----------------------|------------------|
| 1. | Sampling charges | 1050-00 | 6,850 -00 |
| 2. | Treated sewage effluent (WW-1276) analysis charges | 5,800-00 | |
| | SGST @ 9% & CGST @ 9% | | 1,233 -00 |
| | Grand Total | | 8,083 -00 |

Hence, you are hereby informed to pay the sampling and analysis charges inclusive of SGST & CGST of Rs. 8,083/- through RTGS/ NEFT bearing Account No.510101005832178, UNION BANK OF INDIA (e-Corporation Bank) Peenya Branch, Peenya 2nd Stage, Bangalore-560 058, IFSC Code-UBIN0907634 within 7 days from the date of receipt of this letter.

Note: Please note that Analysis report and invoice copy will be sent to you only after payment of charges quoted above towards analysis of sample & you are hereby informed to send the industry GST Number.

The receipt of this Notice may please be acknowledged.

Yours faithfully,

25.9.2024

Environmental Officer
Regional Office, Doddaballapura

✓



TC-5487



KARNATAKA STATE POLLUTION CONTROL BOARD
CENTRAL ENVIRONMENTAL LABORATORY

MoEF RECOGNISED ENVIRONMENTAL LABORATORY
ISO/IEC 17025:2017 accredited Testing Laboratory by NABL vide Certificate Number TC-5487
ISO 9001:2015 and ISO 45001:2018 CERTIFIED LABORATORY

Ph : 080-23238458
Email: centrallab@kspcb.gov.in
Website:
http://kspcb.karnataka.gov.in
ಕ.ರ.ಪ.ನಿ.ಮಂ. "ನಿಸರ್ಗ ಭವನ"
7 ನೇ 'ಡಿ' ಅಡ್ಡರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಶಿವನಗರ, ಬೆಂಗಳೂರು-560079
K.S.P.C.B. "Nisarga Bhavana"
7th D Cross, Thimmaiah Road,
Shivanagar, Bengaluru-560079

ANALYSIS REPORT (ACCREDITED PARAMETERS)

Date: 30.08.2024

| | | |
|------------------------|---|---|
| NAME OF THE INDUSTRY : | M/s. Indic EMS electronics Private Limited, Sy No. 97, No. 37, Khata No. 18/97/37, Veerapura Kasaba Hobli, Doddaballapura, Bengaluru Rural District-561203. | Page 1 of 1 |
| SAMPLE COLLECTED BY : | Sri Bhaskar H.G., EO RO: Doddaballapura | DATE OF COMMENCEMENT OF TEST : 02.08.2024 |
| DATE OF COLLECTION : | 01.08.2024 | DATE OF COMPLETION OF TEST : 06.08.2024 |
| DATE OF RECEIPT : | 02.08.2024 | REPORT NO: WWR-1276 |
| PARTICULARS: | Treated sewage effluent | SAMPLE NO : WW-1276 |

| Sl No | Parameters | Unit | Standard | Result | Test Method |
|------------------|---|---|------------------|------------|--|
| 1 | pH | - | 6.5 - 9.0 | 7.7 | IS 3025 (Part 11): 2022 |
| 2 | Biochemical Oxygen Demand @ 27°C for 3 days | mg/L | Not more than 10 | 90 | IS 3025 (Part 44): 2019 |
| 3 | Chemical Oxygen Demand | mg/L | Not more than 50 | 240 | IS 3025 (Part 58) :2017 |
| 4 | Total Suspended Solids | mg/L | Not more than 20 | 42 | IS 3025 (Part 17): 2012 |
| 5 | Ammonical Nitrogen as N | mg/L | Not more than 5 | 30 | IS 3025(Part 34): 2019 |
| 6 | Total Nitrogen | mg/L | Not more than 10 | 50 | APHA 23 rd edition; 4500-NO ₃ -D: 2017 |
| 7 | Fecal coliform | MPN/100ml | Less than 100 | 14 | APHA 23 rd edition (9221 E): 2017 |
| INFERENCE | | Non Conforms to prescribed standards with respect to Biochemical Oxygen Demand @ 27°C for 3 days, Chemical Oxygen Demand, Total Suspended Solids, Ammonical Nitrogen as N and Total Nitrogen | | | |

Note: 1. The above results pertain only to the sample tested.

2. The report shall not be reproduced without the written approval of the laboratory.

3. Samples will be stored for a period of 15 days from the date of issue of report.

Authorized Signatory (Biological)
(Radha M.N)
Assistant Scientific Officer

Authorized Signatory (Chemical)
(Dr. B.M. Sreedhara Nayaka)
Scientific Officer



TC-5487



**KARNATAKA STATE POLLUTION CONTROL BOARD
CENTRAL ENVIRONMENTAL LABORATORY**

MoEF RECOGNISED ENVIRONMENTAL LABORATORY
ISO/IEC 17025:2017 accredited Testing Laboratory by NABL vide Certificate Number TC-5487
ISO 45001:2018 CERTIFIED LABORATORY

Ph : 080-23238458
Email:centrallab@kspcb.gov.in
Website:
<http://kspcb.karnataka.gov.in>
ಕ.ಸ.ಪ.ಸಿ.ಬಿ., "ನಿಸರ್ಗ ಭವನ"
7 ನೇ 'ಡಿ' ಅಡ್ಡರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಶಿವನಗರ, ಬೆಂಗಳೂರು-560079
K.S.P.C.B., "Nisarga Bhavana"
7th D Cross, Thimmaiah Road,
Shivanagar, Bengaluru-56007

**ANNEXURE-I
ANALYSIS REPORT (ACCREDITED PARAMETERS)**

Date: 03.01.2025

| | | |
|-----------------------|---|--|
| NAME OF THE INDUSTRY: | M/s. Indic EMS Electronics Private Limited, Plot No. 37, KIADB Industrial area, Veerapura Kasaba Hobli, Doddaballapura, Bengaluru Rural District. | Page 1 of 1 |
| SAMPLE COLLECTED BY : | Sri Bhaskar H.G., EO RO: Doddaballapura | DATE OF COMMENCEMENT OF TEST: 20.12.2024 |
| DATE OF COLLECTION : | 20.12.2024 | DATE OF COMPLETION OF TEST: 24.12.2024 |
| DATE OF RECEIPT : | 20.12.2024 | REPORT NO: LR-92 |
| PARTICULARS : | Grab sample collected from the storm water which was being discharged from the industry | SAMPLE NO: L-92, L-92A & L-92B |

| Sl. No | Parameters Analyzed | Unit | Standard | Results | | | Test Method |
|------------------|---|---|-----------|---------------|-------|-------|--|
| | | | | Sample Number | | | |
| | | | | L-92 | L-92A | L-92B | |
| 1. | pH | mg/L | 6.5 - 9.0 | 7.4 | - | - | IS 3025 (Part 11):2012 |
| 2. | Biochemical Oxygen Demand @ 27°C for 3 days | mg/L | 10 | 101 | - | - | IS 3025 (Part 44):2019 |
| 3. | Chemical Oxygen Demand | mg/L | 50 | - | 568 | - | IS 3025 (Part 58):2017 |
| 4. | Total Suspended Solids | mg/L | 20 | 144 | - | - | IS 3025 (Part 17):2012 |
| 5. | Ammonical Nitrogen as N | mg/L | 5.0 | - | 21 | - | IS 3025(Part 34):2019 |
| 6. | Total Nitrogen | mg/L | 10 | 37 | - | - | APHA 23 rd edition; 4500-NO ₃ -D:2017 |
| 7. | Fecal coliform | MPN/ 100ml | 100 | - | - | 22 | APHA 23 rd edition (9221 E):2017 |
| INFERENCE | | Non Conforms to prescribed standards with respect to Biochemical Oxygen Demand @ 27°C for 3 days, Chemical Oxygen Demand, Total Suspended Solids, Ammonical Nitrogen as N and Total Nitrogen | | | | | |

- Note:** 1. The above results pertain only to the sample tested.
2. Samples will be stored for a period of 15 days from the date of issue of report.
3. The report shall not be reproduced without the written approval of Head of the laboratory.

H. Roopadevi
Authorized Signatory (Chemical & Biological)
(Dr. H. Roopadevi)
State Board Analyst
Senior Scientific Officer
Karnataka State Pollution Control Board
Bengaluru



TC-5487



**KARNATAKA STATE POLLUTION CONTROL BOARD
CENTRAL ENVIRONMENTAL LABORATORY**

MoEF RECOGNISED ENVIRONMENTAL LABORATORY

ISO/IEC 17025:2017 accredited Testing Laboratory by NABL vide Certificate Number TC-5487

ISO 45001:2018 CERTIFIED LABORATORY

Ph : 080-23238458

Email:centrallab@kspcb.gov.in

Website:

<http://kspcb.karnataka.gov.in>

ಕ.ರಾ.ಮಾ.ನಿ.ಮಂ., "ನಿಸರ್ಗ ಭವನ"
7 ನೇ 'ಡಿ' ಅಡ್ಡರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಶಿವನಗರ, ಬೆಂಗಳೂರು-560079

K.S.P.C.B., "Nisarga Bhavana"
7th D Cross, Thimmaiah Road,
Shivanagar, Bengaluru-560079

ANNEXURE-II

ANALYSIS REPORT (ACCREDITED PARAMETERS)

Date: 03.01.2025

| | | |
|-----------------------|---|--|
| NAME OF THE INDUSTRY: | M/s. Indic EMS Electronics Private Limited, Plot No. 37, KIADB Industrial area, Veerapura Kasaba Hobli, Doddaballapura, Bengaluru Rural District. | Page 1 of 1 |
| SAMPLE COLLECTED BY : | Sri Bhaskar H.G., EO RO: Doddaballapura | DATE OF COMMENCEMENT OF TEST: 20.12.2024 |
| DATE OF COLLECTION : | 20.12.2024 | DATE OF COMPLETION OF TEST: 24.12.2024 |
| DATE OF RECEIPT : | 20.12.2024 | REPORT NO: LR-93 |
| PARTICULARS : | Grab sample of Treated sewage effluent collected from the STP outlet final treated collection tank | SAMPLE NO: L-93, L-93A & L-93B |

| Sl. No | Parameters Analyzed | Unit | Standard | Results | | | Test Method |
|------------------|---|---|-----------|---------------|-------|-------|--|
| | | | | Sample Number | | | |
| | | | | L-93 | L-93A | L-93B | |
| 1. | pH | mg/L | 6.5 - 9.0 | 7.7 | - | - | IS 3025 (Part 11):2012 |
| 2. | Biochemical Oxygen Demand @ 27°C for 3 days | mg/L | 10 | 80 | - | - | IS 3025 (Part 44):2019 |
| 3. | Chemical Oxygen Demand | mg/L | 50 | - | 424 | - | IS 3025 (Part 58):2017 |
| 4. | Total Suspended Solids | mg/L | 20 | 36 | - | - | IS 3025 (Part 17):2012 |
| 5. | Ammonical Nitrogen as N | mg/L | 5.0 | - | 91 | - | IS 3025(Part 34):2019 |
| 6. | Total Nitrogen | mg/L | 10 | 123 | - | - | APHA 23 rd edition; 4500-NO ₃ -D:2017 |
| 7. | Fecal coliform | MPN/100ml | 100 | - | - | <1.8 | APHA 23 rd edition (9221 E):2017 |
| INFERENCE | | Non Conforms to prescribed standards with respect to Biochemical Oxygen Demand @ 27°C for 3 days, Chemical Oxygen Demand, Total Suspended Solids, Ammonical Nitrogen as N and Total Nitrogen | | | | | |

Note: 1. The above results pertain only to the sample tested.

2. Samples will be stored for a period of 15 days from the date of issue of report.

3. The report shall not be reproduced without the written approval of Head of the laboratory.

4. MPN index per 100ml indicates <1.8 which conforms the absence of coliform bacteria.

H.Roopadevi
Authorized Signatory (Chemical & Biological)
(Dr. H.Roopadevi)
State Board Analyst
Senior Scientific Officer
Karnataka State Pollution Control Board
Bengaluru

---End of Report---



To,
Senior Environmental Officer,
 Bangalore North Office,
 Karnataka Pollution Control Board,
 Urban Eco Park, 100 Feet Road, 3rd Phase,
 Peenya Industrial Area, Bangalore – 560058.

Date: 30/12/2024



Dear Sir,

Sub: Reply to Notice of Proposed Directions under the provisions of water act – reg.
Ref: Your letter No: PCB/ RSEO/ BNG-N/ 2024-25/ 604 DT: 23/12/2024

With reference to the above subject, we wish to reply point wise to your letter as follows:

| Sl No | Letter points | Reply |
|-------|--|--|
| 1. | <p>As per the Dishank app location is at Sy. No. 2/16 of Thippapura Village, Majarahosahalli Gram Panchyath, Kasaba Hobli, Dodddaballapura Taluk, Bengaluru Rural District. There was a traces of effluent discharge was noticed, it was dried. On verification of the gate pass register of the industry, it shows that, the vehicle bearing No. KA01AH3332 from M/s Enviro Solution - offloaded the sewage and depart/check out at 14.10 pm on 19.12.2024 and it is evident that, as per the photos, manifest copies and videos clippings shared by the complainant, gate pass verification that effluent carrying through vehicle bearing No. KA01AH3332 from M/s. Indic EMS Electronics Pvt. Ltd through M/s Enviro Solution is confirmed.</p> | <p>We would like to clarify that our organization strictly adheres to environmental compliance norms and engages only authorized vendors for handling and transporting excess STP treated effluent. In this case, we had engaged M/s Enviro Solution, a KSPCB-authorized vendor, for the transportation and disposal of the treated effluent from our STP.</p> <p>The effluent transportation and its safe disposal are entirely managed by the engaged vendor. As per our records, the treated effluent was handed over to M/s Enviro Solution on 19.12.2024, and they were responsible for its appropriate handling and disposal.</p> <p>Based on the information provided in your letter and subsequent verification of our gate pass register confirms the vehicle's involvement, we would like to emphasize that any deviation in handling or discharge by the vendor occurred outside our premises and without our knowledge or consent.</p> <p>We reiterate that there has been no deviation on our part concerning the disposal of excess STP treated effluent. The alleged traces of effluent discharge at the mentioned location were not caused by our direct action but appear to have resulted from the vendor's mishandling.</p> |

Handwritten notes in Kannada:
 ಪರಿಶೀಲಿಸಿ
 ಶಿವರಾಜ್
 21/12/24

INDIC EMS ELECTRONICS PVT. LTD.,

Registered Office : Plot No. 37, KIADB Industrial Area, Dodballapur, Bangalore - 561 203. India
 Tel. : +91 (80) 27630603 / 04 / 05 ♦ Fax : +91 (80) 27630606 ♦ www.indicelectronics.com
 PAN : AABC17156H CIN : U32109KA2007PTC043071



ISO 9001:2015 & IATF 16949:2016 Certified Company

INDIC

EMS ELECTRONICS PVT. LTD.

| | | |
|----|--|---|
| | | <p>We have given the police complaint against M/s Enviro Solution on 21.12.2024 about breach of MOU clause I (sub clause V) & clause II (sub clause b) and requested police authority to take the appropriate action on M/s Enviro Solutions and copy of the acknowledgement attached for your reference.</p> <p>And also we have given MOU Closure notice to M/s Enviro Solution and entered the new MOU with M/s. Concept Technologies (authorised vendor by KSPCB). Copy of the MOU attached for your reference.</p> <p>We regret any inconvenience caused and assure you of our continued efforts to prevent any such occurrences in the future.</p> <p>As a responsible organization, we remain committed to ensuring that all environmental regulations are followed diligently. We have already initiated discussions with M/s Enviro Solution to investigate this incident and ensure that such deviations are not repeated. Additionally, we are reviewing our agreements and monitoring mechanisms with vendor to strengthen compliance and accountability.</p> |
| 2. | During the inspection of the industry; it was engaged in contract of PCB & Assembly and PCB through holes. | We engaged in contract of PCB Assembly work and our CFO is also issued for the same activity |
| 3. | STP of capacity 25KLD to treat the sewage generated was operated; You have taken up the up gradation of units without prior approval of the Board and you failed to submit the feasibility report of up gradation of STP till date | <p>Our STP with a capacity of 25 KLD is operational and treats all sewage generated at our facility. To enhance the efficiency of the treatment process, we initiated following rectification works and completed.</p> <ol style="list-style-type: none"> 1. Replacement of fine bubble diffusers at SBR tank 2. Installation of one additional 5 KL syntax tank in addition to our existing pre-filtration tank 3. Installation of bucket type sludge decanter in addition to existing sludge drying beds for better handling of excess sludge from STP during rain and non-sunny days |
| 4. | Sewage discharge was observed in the garden area close to the DG set area; slurry formation and sewage seepage into the storm water drain in front of the industry were observed. A sample of effluent which | With respect to the observation of sewage discharge near the garden area close to the DG set and the slurry formation/seepage into the stormwater drain in front of the industry, we |

INDIC

EMS ELECTRONICS PVT. LTD.

| | |
|--|---|
| <p>was stagnated in the storm water drain in front of the industry (13°15' 207.6"N 77°32'57.4"E) was collected and also the sample of treated sewage from the final treated collection tank of the STP as per the provisions of the Water (Prevention & control of Pollution) Act, 1974 in the presence of industry representatives. Mahazar was drawn and it was also informed not to discharge sewage to outside the industry premises at any point of time.</p> | <p>would like to clarify that no treated or untreated sewage has been discharged by us in these areas. The sample collected from the stormwater drain at the location (13°15'207.6"N 77°32'57.4"E) may have resulted from percolation or leakage from nearby sources beyond our premises. We assure you that all treated sewage from our STP is handled as per the provisions of the Water (Prevention & Control of Pollution) Act, 1974, and no discharge is made outside the industry premises.</p> <p>We will conduct a thorough investigation to identify any potential indirect sources contributing to this issue and take corrective action as required.</p> |
|--|---|

We request your esteemed office to consider the above clarifications and provide us with an opportunity to resolve this matter amicably. We assure you that steps are being taken to address the observations in the notice and prevent any recurrence in the future.

We humbly request that the Board does not initiate the proposed actions of withdrawing consent or issuing closure directions, as the alleged non-compliance was not intentional and is being addressed with the utmost priority.

Should you require further information or supporting documents, please do not hesitate to contact us.

Thank you for your understanding and cooperation.

Yours truly

For Indic EMS Electronics Pvt. Ltd.,


Authorized Signatory

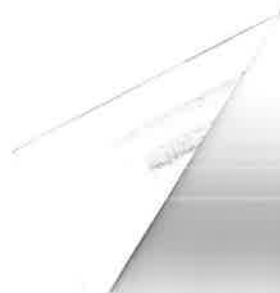


INDIC EMS ELECTRONICS PVT. LTD.,

Registered Office . Plot No. 37, KIADB Industrial Area, Doddaballapur, Bangalore - 561 203, India
Tel. : +91 (80) 27630603 / 04 / 05 / 06 * www.indicelectronics.com
PAN : AARCI7156H CIN : U132109KA2007PTC043071



ISO 9001:2015 & IATF 16949:2016 Certified Comp



ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಬೆಂಗಳೂರು ಉತ್ತರ

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
1ನೇ ಮಹಡಿ, ಅರ್ಬನ್ ಇಕೋ-ಪಾರ್ಕ್,
100 ಅಡಿ ರಸ್ತೆ, 3ನೇ ಹಂತ, ಪೀನ್ಯಾ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
ಬೆಂಗಳೂರು-560 058.
email : seon@kspcb.gov.in

Office of the Senior Environmental Officer
Bangalore North

Karnataka State Pollution Control Board
1st Floor, Urban Eco Park,
100 Feet Road, 3rd Phase,
Peenya Industrial Area, Bengaluru - 560 058.
email : seon@kspcb.gov.in



towards a cleaner Karnataka

// BY REG. POST WITH ACK.DUE//

No. PCB/RSEO/BNG-N/Prohibitory/2024-25/620

DATE: 02 JAN 2025

PROHIBITORY ORDER UNDER SECTION 32(1) C OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974

Sub : Non-Compliance to the provisions of the Water (Prevention and Control of Pollution) Act, 1974 to M/s. **Rittal India Pvt Ltd** located at Plot No: 23 and 24, Industrial Area , Doddaballapura-Tq Bangalore Rural-Dist -reg

- Ref :**
1. Combined consent order No. AW-335206 dated:28.12.2022for the period up to 30.09.2031
 2. Complaint received against the industry 14.09.2023 through whatsapp and through ICCC ticket No. 13120
 3. Industry was inspected by the RO Doddaballapura on15.09.2023
 4. RO Doddaballapura Office SCN No.489 dated:15.09.2023
 5. Industry has submitted the reply to RO Doddaballapura office on 13.11.2023
 6. Complaint received against the industry 30.11.2023 through whatsapp
 7. Inspection of the industry by the officers of RO Office on 1.12.2023
 8. RO Doddaballapura office SCN No. 673 dated:4.12.2023
 9. NPD issued vide No. 448 dated:13.12.2023
 10. Industry has submitted the reply to RO office on 28.12.2023
 11. Industry was inspected by RO Doddaballapura Office on 02.04.2024
 12. Complaint received against the industry 22.12.2024 through whatsapp and through mail on 22.12.2024
 13. Industry was inspected by the officer of RO Doddaballapura office on23.12.2024
 14. RO Office SCN vide No. 722 dated: 24.12.2024
 15. RO Doddaballapura recommendation to issued NPD vide No. 735 dated: 30.12.2024

M/s **Rittal India Pvt Ltd** is an existing industry located at Plot No: 23 and 24, Industrial Area , Doddaballapura-Tq Bangalore Rural-Dist is an existing industry. Board has issued consent CFO vide order No. AW-335206 dated:28.12.2022 under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (prevention & Control of Pollution) Act, 1981 for the period up to 30.09.2031 for manufacturing electrical cabinets including surface treatment of capacity 1200 No's /day and 2600 No's Stainless Steel (SS) Panels Addendum order No. 258 dated:28.12.2022

Board has issued authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. vide order No. 335970 dated:4.02.2023 is valid up to 30.09.2026.

The manufacturing process as below; **Punching-Bending-Welding- Degreasing (Alkali Rinse) -Nano Ceramic Coating - Dip Coating- Baking Oven-Dry Powder Coating -Baking Oven- Assembly - Packing-Dispatch of Electrical.Cabinets**

DEO/Jan/4 09/01/25

Based on the complaint received from Sri. Vasanth Kumar-Resident of Doddatumakuru Village through whatsapp to Regional Officers mobile on 14.09.2023 evening; regarding discharge of effluent in storm water drain in front of the industry, the industry was inspected by this Office on 15.09.2023

Show cause notice has been issued for the non compliances vide No.489 dated:15.09.2023 for that, industry has submitted the reply stating that, it is rain water and pipeline was choked and blocked it has been removed for that rain water downpour into the storm water drain.

Further, RO office has received the complaint from the public Sri Vasanth kumar, resident of Doddatumkur through whatsapp on 30.11.2023 at 5.55 PM regarding the discharge of effluent in the storm water drain in front of the M/s Rittal Pvt Ltd. On receipt of the complaint, marshal of KSPCB in the patrol were informed to inspect the location to verify the status. Accordingly Sri Sudhakar, Marshal of KSPCB was inspected the location and confirms that, there was stagnation of wastewater in the storm water drain in front of the M/s Rittal Pvt Ltd at 7.15 PM on 30.11.2023 and sample were collected at storm water drain in front of the industry. Sample has been submitted to Central Lab for the analysis.

- To verify that, the industry was inspected on 1.12.2023. Inspection report forwarded with a recommendation to issue Notice under Section 33(A) of Water (Prevention & Control of Pollution) Act, 1974 for the non compliances observed during the inspection. Accordingly RSEO issued the notice of proposed direction vide ref (9) Industry has submitted the reply to RO office on 28.12.2023, as per the analysis report the sample collected by the marshal of KSPCB in the patrol when compare with inland surface water standards it is conforms to prescribed standards. Whereas the sample of treated sewage effluent collected from the outlet of the STP – final treated collection tank is non conforming to the discharge standards and to verify the performance of the ETP sample of treated trade effluent collected after secondary clarifier before DMF is conforms to inland surface water standards (analysis reports are herewith enclosed for your kind reference)
- Further industry was inspected and surrounding area of veerapura lake to verify the status industry was not discharging any effluent.
- Further RO office has received from Sri. Vasanth Kumar-Resident of Doddatumakuru Village through whatsapp to Regional Officers mobile on 22.12.2024 night; regarding discharge of effluent to storm water drain from industry. Based on the complaint, the industry was inspected by RO Doddaballapura office on 23.12.2024 and following observations were made

Based on the complaint, the industry was inspected by RO Doddaballapura office on 23.12.2024 and following observations were noticed

1. The industry was operating at the time of inspection and engaged in manufacturing of electrical cabinets.
2. During inspection both ETP and STP were under operation. Provided the flow meter to the inlet of STP ie., retro meter based on the flow and no. of hour operation quantity of the domestic effluent inflow was calculated. they have been informed to provide a flow meter (digital) for that.
3. Provided 4 syntax tank in that 2 No's of tank was filled with effluent and they have informed that, it is utilized for collection of trade effluent during the maintenance of ETP and housekeeping in this area is very bad.
4. There are two drains inside the facility that is connected to the outside storm water drain in gate 2 side (back gate). In one drain flowing of effluent was noticed; on inspection it was observed that, vehicle washing effluent was discharging into the storm water drain it is clear violation with conditions stipulated in the consent order.
5. Stagnation of water in the back side of the treatment plant and algal growth formation was noticed near treatment facility area. The application of treated sewage for gardening is not in

the scientific manner it leads to the discharge to storm water drain. In one more drain inside the premises there is a stagnation of effluent was observed near steel scrap yard and it has traces of oil (from the machine shop), that effluent is from the seepage of treated effluent which was used for the garden area in the effluent treatment area, On verification of the logbook you have not maintained the records of the quantification of the treated effluent and you have not provided the flow meter to the treated sewage quantification.

6. The samples of effluent in the storm water drain outside the drain and inside the storm water drain and treated sewage effluent from the outlet of STP- Final treated collection tank under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.
7. Mahazar was conducted and copy of the mahazar is herewith enclosed for your kind reference

The complaint received against industry for discharging wastewater into storm water drains and they are discharging effluent was noticed during the inspection which amounts to violations of provisions of Water (Prevention & Control of Pollution) Act, 1974. Hence the following order.

DIRECTIONS

In the circumstances explained above and in exercise of the powers conferred under section 32(1) (C) of Water (Prevention and Control of Pollution) Act 1974, the designated officer namely **Senior Environmental Officer, KSPCB, Bangalore North**, here by impose prohibitory orders against discharge of effluents outside of your Industry premises.

Any action of the industry which violates the said prohibitory order, will attract the penal action under section 33(a) of Water (Prevention and Control of Pollution) Act, 1974 which includes issue closure directions without further notice.

**FOR AND ON BEHALF OF THE
KARNATAKA STATE POLLUTION CONTROL BOARD
BANGALORE - 560001**

Sd/-

**SENIOR ENVIRONMENTAL OFFICER
KSPCB, BANGALORE NORTH**

To,
The Occupier,
M/s. Rittal India Pvt Ltd
Plot No: 23 and 24, Industrial Area,
Doddaballapura-Tq Bangalore Rural-Dist

Copy Submitted to:

- i) Member Secretary, Parisara Bhavana., KSPCB, Bangalore for kind information.

Copy to:

1. Regional Officer, KSPCB, RO-Doddaballapura for information and necessary action to conduct mahazar and to report the latest status to take further action.
2. Master Copy
3. Office Copy


**SENIOR ENVIRONMENTAL OFFICER
KSPCB, BANGALORE NORTH**

ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಬೆಂಗಳೂರು ಉತ್ತರ

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

1ನೇ ಮಹಡಿ, ಅರ್ಬನ್ ಇಕೋ-ಪಾರ್ಕ್,

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email : seon@kspcb.gov.in

Office of the Senior Environmental Officer
Bangalore North

Karnataka State Pollution Control Board

1st Floor, Urban Eco Park,

100 Feet Road, 3rd Phase,

Peenya Industrial Area, Bengaluru - 560 058.

email : seon@kspcb.gov.in

ಕರ್ನಾಟಕ ರಾಜ್ಯ

ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ



towards a cleaner Karnataka

// BY REG. POST WITH ACK.DUE//

No. PCB/RSEO/BNG-N/NPD/2024-25/621

DATE: 2 JAN 2025

NOTICE OF PROPOSED DIRECTION UNDER SECTION 33 (A) OF WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974, AND READ WITH RULE 34 OF KARNATAKA BOARD FOR THE PREVENTION AND CONTROL OF WATER POLLUTION (PROCEDURE FOR TRANSACTION OF BUSINESS) AND THE WATER (PREVENTION AND CONTROL OF POLLUTION) RULES, 1975

Sub : Non-Compliance to the provisions of the Water (Prevention and Control of Pollution) Act, 1974 to M/s. **Rittal India Pvt Ltd** located at Plot No: 23 and 24, Industrial Area , Doddaballapura-Tq Bangalore Rural-Dist -reg

- Ref :**
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DKO / 20/1/25
Karnataka

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7. Mahazar was conducted and copy of the mahazar is herewith enclosed for your kind reference

The complaint received against industry for discharging wastewater into storm water drains and they are discharging effluent was noticed during the inspection.

The above observation made clearly indicates that, the industry has violated the provisions of Sec.24 & 25 and discharge of effluent to outside the industry. The said lapses amounts to clear violations of the provisions of section 25 of the Water (Prevention & Control of Pollution) Act, 1974, industry is not adhere to the conditions stipulated in the consent order and complaints are being received repeatedly against the industry for the discharging the effluent and violating the provisions under Water Act, 1974.

Therefore, the RO-Doddaballapura has submitted a letter to ZSEO, Bengaluru-north along with detailed inspection report with recommendations to initiate action under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 to your unit vide ref (15).

Hence, the Board proposes to initiate action under Section 33 (A) of Water (Prevention & Control of Pollution) Act, 1974, read with Rule 34 of Water (Prevention & Control of Pollution) Rules 1976 as under;

PROPOSED DIRECTIONS:

In exercise of the powers conferred under Section 33(A) of Water (Prevention & Control of Pollution) Act, 1974, and Rule 34 of Water (Prevention & Control of Pollution) Rules 1974 the **Senior Environmental Officer, Bangalore North, Karnataka State Pollution Control Board, Urban Eco Park, 100ft Road, III Phase, Peenya Industrial Area, Bangalore-58** intends to give the following proposed directions; why not to direct,

1. The occupier of **M/s. Rittal India Pvt Ltd** located at Plot No: 23 and 24, Industrial Area , Doddaballapura-Tq Bangalore Rural-Dist to close down the operation of the industry at the said premises forthwith and until further orders.
2. The Managing Director, Bangalore Electricity Supply Company Ltd., K.R.Circle, Bangalore-560001 to issue necessary direction to Executive Engineer & Assistant Executive Engineer of BESCO, Doddaballapura Sub Division, Bangalore Rural District to stop/disconnect power supply of power to the said industry forthwith and until further orders.
3. The Executive Engineer (C,O& M), BESCO, Doddaballapura, Bangalore Rural district, stop/disconnect power supply of power to the said industry forthwith and until further orders.
4. The Assistant Executive Engineer (C,O& M), BESCO, Doddaballapura, Bangalore Rural district, to Stop/disconnect power supply of power to the said industry forthwith and until further orders.
5. The Deputy Commissioner, Bengaluru Rural District, Bengaluru to seize the industry forthwith until further orders.

You are hereby called upon to **SHOW-CAUSE** within 15 days from the date of issue of this proposed direction to file your objections. Failing to furnish the objections within stipulated time, this Office will recommend the Board Office to confirm the Notice of Proposed Direction issued under Section 33(A) of Water (Prevention & Control of Pollution) Act, 1974, and Rule 34 of Water (Prevention & Control of Pollution) Rules.

**FOR AND ON BEHALF OF THE
KARNATAKA STATE POLLUTION CONTROL BOARD
BANGALORE - 560001**

Sd/-
**SENIOR ENVIRONMENTAL OFFICER
KSPCB, BANGALORE NORTH**

To,
The Occupier,
M/s. Rittal India Pvt Ltd
Plot No: 23 and 24, Industrial Area ,
Doddaballapura-Tq Bangalore Rural-Dist

Copy Submitted To:

1. Member Secretary, KSPCB, Church Street, Bengaluru for kind information.

Copy to:

1. Regional Officer, KSPCB, RO-Doddaballapura, for information and necessary action to conduct mahazar and to report the latest status to take further action.
2. Master File.
3. Case File


**SENIOR ENVIRONMENTAL OFFICER
KSPCB, BANGALORE NORTH**



TC-5487



**KARNATAKA STATE POLLUTION CONTROL BOARD
CENTRAL ENVIRONMENTAL LABORATORY**

MoEF RECOGNISED ENVIRONMENTAL LABORATORY
ISO/IEC 17025:2017 accredited Testing Laboratory by NABL vide Certificate Number TC-5487
ISO 45001:2018 CERTIFIED LABORATORY

Ph : 080-23238458
Email: centrallab@kspcb.gov.in
Website:
<http://kspcb.karnataka.gov.in>
ಕ.ರಾ.ಮಾ.ನಿ.ಮಂ., "ನಿಸರ್ಗ ಭವನ"
7 ನೇ 'ಡಿ' ಅಡ್ಡರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಶಿವನಗರ, ಬೆಂಗಳೂರು-560079
K.S.P.C.B., "Nisarga Bhavana
7th D Cross, Thimmaiah Road,
Shivanagar, Bengaluru-56007

**ANNEXURE-II
ANALYSIS REPORT (ACCREDITED PARAMETERS)**

Date: 06.01.2025

| | | |
|-----------------------|--|--|
| NAME OF THE INDUSTRY: | M/s. Rittal Pvt. Ltd (formerly M/s. Rittal India Pvt. Ltd) Plot No. 23 and 24, industrial area, Doddaballapura-Tq, Bengaluru Rural Dist. | Page 1 of 1 |
| SAMPLE COLLECTED BY : | Smt. Vijaya M., DEO RO: Doddaballapura | DATE OF COMMENCEMENT OF TEST: 24.12.2024 |
| DATE OF COLLECTION : | 23.12.2024 | DATE OF COMPLETION OF TEST: 03.01.2025 |
| DATE OF RECEIPT : | 24.12.2024 | REPORT NO: LR-95 |
| PARTICULARS : | Grab samples of effluent collected from the storm water drain inside the industry near steel scrap yard | SAMPLE NO: L-95, L-95A, L-95B & L-9C |

| Sl. No | Parameters Analyzed | Unit | Standard | Results | | | | Test Method |
|------------------|---|---|----------|---------------|-------|-------|-------|---|
| | | | | Sample Number | | | | |
| | | | | L-95 | L-95A | L-95B | L-95C | |
| 1. | pH | mg/L | 5.5-9.0 | 7.1 | - | - | - | IS 3025 (Part 11):2012 |
| 2. | Total Suspended Solids | mg/L | 100 | 32 | - | - | - | IS 3025 (Part 17):2012 |
| 3. | Oil and Grease | mg/L | 10 | - | - | - | BDL | APHA 23 rd edition (5520B): 2017 |
| 4. | Total Kjeldhal Nitrogen | mg/L | 100 | 12 | - | - | - | IS 3025 (Part 34): 2019 |
| 5. | Biochemical Oxygen Demand @ 27°C for 3 days | mg/L | 30 | 10 | - | - | - | IS 3025 (Part 44):2019 |
| 6. | Chemical Oxygen Demand | mg/L | 250 | - | 120 | - | - | IS 3025 (Part 58):2017 |
| 7. | Nickel as Ni | mg/L | 3.0 | - | - | BDL | - | APHA 23 rd Edition (3125B): 2017 |
| 8. | Iron as Fe | mg/L | 3.0 | - | - | 1.085 | - | APHA 23 rd Edition (3125B): 2017 |
| INFERENCE | | Conforms to prescribed standards | | | | | | |

- Note:** 1. The above results pertain only to the sample tested.
2. Samples will be stored for a period of 15 days from the date of issue of report.
3. The report shall not be reproduced without the written approval of Head of the laboratory.
4. BDL: Below Detection Level in mg/L
Oil and Grease:1.0; Nickel as Ni:0.002;

H. Roopadevi
Authorized Signatory (Chemical)
(Dr. H.Roopadevi)
State Board Analyst
Senior Scientific Officer
Karnataka State Pollution Control Board
Bengaluru



TC-5487



**KARNATAKA STATE POLLUTION CONTROL BOARD
CENTRAL ENVIRONMENTAL LABORATORY**

MoEF RECOGNISED ENVIRONMENTAL LABORATORY
ISO/IEC 17025:2017 accredited Testing Laboratory by NABL vide Certificate Number TC-5487
ISO 45001:2018 CERTIFIED LABORATORY

Ph : 080-23238458
Email: centrallab@kspcb.gov.in
Website:
<http://kspcb.karnataka.gov.in>
ಕ.ರಾ.ಮಾ.ನಿ.ಮಂ., "ನಿಸರ್ಗ ಭವನ"
7 ನೇ 'ಡಿ' ಅಡ್ಡರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಶಿವನಗರ, ಬೆಂಗಳೂರು-560079
K.S.P.C.B., "Nisarga Bhavana"
7th D Cross, Thimmaiah Road,
Shivanagar, Bengaluru-56007

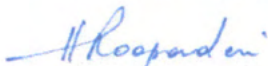
**ANNEXURE-I
ANALYSIS REPORT (ACCREDITED PARAMETERS)**

Date: 06.01.2025

| | | |
|-----------------------|--|--|
| NAME OF THE INDUSTRY: | M/s. Rittal Pvt. Ltd (formerly M/s. Rittal India Pvt. Ltd) Plot No. 23 and 24, industrial area, Doddaballapura-Tq, Bengaluru Rural Dist. | Page 1 of 1 |
| SAMPLE COLLECTED BY : | Smt. Vijaya M., DEO RO: Doddaballapura | DATE OF COMMENCEMENT OF TEST: 24.12.2024 |
| DATE OF COLLECTION : | 23.12.2024 | DATE OF COMPLETION OF TEST: 03.01.2025 |
| DATE OF RECEIPT : | 24.12.2024 | REPORT NO: LR-94 |
| PARTICULARS : | Grab samples of effluent collected from storm water drain outside the industry (back gate of the industry) | SAMPLE NO: L-94, L-94A, L-94B & L-94C |

| Sl. No | Parameters Analyzed | Unit | Standard | Results | | | | Test Method |
|------------------|---|---|----------|---------------|-------|--------|-------|---|
| | | | | Sample Number | | | | |
| | | | | L-94 | L-94A | L-94B | L-94C | |
| 1. | pH | mg/L | 5.5-9.0 | 6.8 | - | - | - | IS 3025 (Part 11):2012 |
| 2. | Total Suspended Solids | mg/L | 100 | 820 | - | - | - | IS 3025 (Part 17):2012 |
| 3. | Oil and Grease | mg/L | 10 | - | - | - | BDL | APHA 23 rd edition (5520B): 2017 |
| 4. | Total Kjeldhal Nitrogen | mg/L | 100 | 99 | - | - | - | IS 3025 (Part 34): 2019 |
| 5. | Biochemical Oxygen Demand @ 27°C for 3 days | mg/L | 30 | 203 | - | - | - | IS 3025 (Part 44):2019 |
| 6. | Chemical Oxygen Demand | mg/L | 250 | - | 752 | - | - | IS 3025 (Part 58):2017 |
| 7. | Nickel as Ni | mg/L | 3.0 | - | - | 0.051 | - | APHA 23 rd Edition (3125B): 2017 |
| 8. | Iron as Fe | mg/L | 3.0 | - | - | 10.976 | - | APHA 23 rd Edition (3125B): 2017 |
| INFERENCE | | Non Conforms to prescribed standards with respect to Total Suspended Solids, Biochemical Oxygen Demand @ 27°C for 3 days and Chemical Oxygen Demand and Iron as Fe | | | | | | |

- Note:** 1. The above results pertain only to the sample tested.
2. Samples will be stored for a period of 15 days from the date of issue of report.
3. The report shall not be reproduced without the written approval of Head of the laboratory.
4. BDL: Below Detection Level in mg/L
Oil and Grease: 1.0;


 Authorized Signatory (Chemical)
 (Dr. H. Roopadevi)
 State Board Analyst
 Senior Scientific Officer
 Karnataka State Pollution Control Board
 Bengaluru



TC-5487



**KARNATAKA STATE POLLUTION CONTROL BOARD
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ಕ.ಸ.ಪ.ಸಿ.ಬಿ., "ನಿಸರ್ಗ ಭವನ"
7 ನೇ 'ಡಿ' ಅಡ್ಡರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಶಿವನಗರ, ಬೆಂಗಳೂರು-560079
K.S.P.C.B., "Nisarga Bhavana"
7th D Cross, Thimmaiah Road,
Shivanagar, Bengaluru-56007

**ANNEXURE-III
ANALYSIS REPORT (ACCREDITED PARAMETERS)**

Date: 06.01.2025

| | | |
|-----------------------|--|--|
| NAME OF THE INDUSTRY: | M/s. Rittal Pvt. Ltd (formerly M/s. Rittal India Pvt. Ltd) Plot No. 23 and 24, industrial area, Doddaballapura-Tq, Bengaluru Rural Dist. | Page 1 of 1 |
| SAMPLE COLLECTED BY : | Smt. Vijaya M., DEO RO: Doddaballapura | DATE OF COMMENCEMENT OF TEST: 24.12.2024 |
| DATE OF COLLECTION : | 23.12.2024 | DATE OF COMPLETION OF TEST: 30.12.2024 |
| DATE OF RECEIPT : | 24.12.2024 | REPORT NO: LR-96 |
| PARTICULARS : | Grab sample of the treated sewage collected from the outlet of STP-final treated collection tank | SAMPLE NO: L-96, L-96A & L-96B |

| Sl. No | Parameters Analyzed | Unit | Standard | Results | | | Test Method |
|------------------|---|---|-----------|---------------|-------|-------|--|
| | | | | Sample Number | | | |
| | | | | L-96 | L-96A | L-96B | |
| 1. | pH | mg/L | 6.5 - 9.0 | 7.6 | - | - | IS 3025 (Part 11):2012 |
| 2. | Biochemical Oxygen Demand @ 27°C for 3 days | mg/L | 10 | 3.0 | - | - | IS 3025 (Part 44):2019 |
| 3. | Chemical Oxygen Demand | mg/L | 50 | - | 24 | - | IS 3025 (Part 58):2017 |
| 4. | Total Suspended Solids | mg/L | 20 | 4.0 | - | - | IS 3025 (Part 17):2012 |
| 5. | Ammonical Nitrogen as N | mg/L | 5.0 | - | 3.0 | - | IS 3025(Part 34):2019 |
| 6. | Total Nitrogen | mg/L | 10 | 10 | - | - | APHA 23 rd edition; 4500-NO ₃ -D:2017 |
| 7. | Fecal coliform | MPN/ 100ml | 100 | - | - | <1.8 | APHA 23 rd edition (9221 E):2017 |
| INFERENCE | | Conforms to prescribed standards | | | | | |

- Note:** 1. The above results pertain only to the sample tested.
2. Samples will be stored for a period of 15 days from the date of issue of report.
3. The report shall not be reproduced without the written approval of Head of the laboratory.
4. MPN index per 100ml indicates <1.8 which conforms the absence of coliform bacteria.

H.Roopadevi
Authorized Signatory (Chemical & Biological)
(Dr. H.Roopadevi)
State Board Analyst
Senior Scientific Officer
Karnataka State Pollution Control Board
Bengaluru

---End of Report---

Regional Office - Doddaballapura
Karnataka State Pollution Control Board

Urban Eco Park,
100 Feet Road, 3rd Phase,
Peenya Industrial Area,
Bengaluru - 560 058.
Telefax: 080-28396000

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ದೊಡ್ಡಬಳ್ಳಾಪುರ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಆರ್ಬಿಐ ಇಕೋ-ಪಾರ್ಕ್,
100 ಅಡಿ ರಸ್ತೆ, 3ನೇ ಹಂತ, ಪೀನ್ಯಾ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
ಬೆಂಗಳೂರು-560 058.
ದೂರವಾಣಿ : 080-28396000
Email : dbpura@kspcb.gov.in



towards a cleaner Karnataka

No. KSPCB/EO/RO-DBR/2024-25/ 735

Date: 13 01 2024

To,
The Senior Environmental Officer
Bangalore-North Region
Urban Eco Park, Peenya,
Bengaluru.

Sir,

Sub: Recommended to issue of issue **restraining /prohibitory order** under section 32(1) (c) of the water (prevention & control of pollution) act, 1974 and **notice of proposed direction's** under section 33 (a) of the water (prevention and control pollution) act, 1974 to of M/s Rittal Pvt Ltd (formerly M/s Rittal India Pvt Ltd.,) Plot No: 23 and 24, Industrial Area , Doddaballapura-Tq Bangalore Rural-Dist -reg..

- Ref:
1. Combined consent order No. AW-335206 dated:28.12.2022 for the period up to 30.09.2031
 2. Complaint received against the industry 14.09.2023 through whatsapp and through ICCC ticket No. 13120
 3. Industry was inspected by the undersigned on 15.09.2023
 4. This Office SCN No.489 dated:15.09.2023
 5. Industry has submitted the reply to this office on 13.11.2023
 6. Complaint received against the industry 30.11.2023 through whatsapp
 7. Inspection of the industry by the officers of this Office on 1.12.2023
 8. This office SCN No. 673 dated:4.12.2023
 9. NPD vide No. 448 dated:13.12.2023
 10. Industry has submitted the reply to this office on 28.12.2023
 11. Industry was inspected by this Office on 02.04.2024
 12. Complaint received against the industry 22.12.2024 through whatsapp and through mail on 22.12.2024
 13. Industry was inspected by the officer of this office on 23.12.2024
 14. This Office SCN vide No. 722 dated: 24.12.2024

M/s Rittal Pvt Ltd (formerly M/s Rittal India Pvt Ltd.,) Plot No: 23 and 24, Industrial Area , Doddaballapura-Tq Bangalore Rural-Dist have obtained the consent under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (prevention & Control of Pollution) Act, 1981 vide the CFO order No. AW-335206 dated:28.12.2022 for the period up to 30.09.2031 for manufacturing electrical cabinets including surface treatment of capacity 1200 No's /day and 2600 No's Stainless Steel (SS) Panels and addendum order No. 258 dated:28.12.2022.

This office has received the complaint from the public Sri Vasanth kumar, resident of Doddatumkur through whatsapp on 30.11.2023 at 5.55 PM regarding the discharge of effluent in the storm water drain in front of the M/s Rittal Pvt Ltd. On receipt of the complaint, marshal of KSPCB in the patrol were informed to inspect the location to verify the status. Accordingly Sri Sudhakar, Marshal of KSPCB was inspected the location and confirms that, there was stagnation of wastewater in the storm water drain in front of the M/s Rittal Pvt Ltd at 7.15 PM on 30.11.2023 and sample were collected at storm water drain in front of the industry. Sample has been submitted to Central Lab for the analysis. As per the analysis report the sample collected by the marshal of KSPCB in the patrol when compare with inland surface water standards it is conforms to prescribed standards.

To verify that, the industry was inspected by this office on 1.12.2023. Inspection report forwarded with a recommendation to issue Notice under Section 33(A) of Water (Prevention & Control of Pollution) Act, 1974 for the non compliances observed during the inspection. Accordingly RSEO issued the notice of proposed direction vide ref (9) Industry has submitted the reply to this office on 28.12.2023.

Further industry was inspected by this office and surrounding area of veerapura lake to verify the status industry was not discharging any effluent.

Further this office has received a complaint from Sri. Vasanth Kumar-Resident of Doddatumakuru Village through whatsapp to Regional Officers mobile on 22.12.2024 night; regarding discharge of effluent to storm water drain from industry. Based on the complaint, the industry was inspected by this office on 23.12.2024.

Notice issued for the non compliances observed during the inspection by the officer of this office above cited ref (14). They have failed to take any action and are considered a chronic violator.

Inspection report, mahazar copy, notice issued to the industry, photographs taken during the inspection are herewith forwarded with a recommendation to issue **restraining /prohibitory order** under section 32(1) (c) of the water (prevention & control of pollution) act, 1974 and **notice of proposed direction's** under section 33 (a) of the water (prevention and control pollution) act, 1974 read with rule 34 of Karnataka state board for the prevention and control of water pollution (procedure for transaction of business) and the water (prevention and control of pollution) rules, 1976.

Encl:- As above

Yours faithfully,

Bai.

Environmental Officer
RO- Doddaballapura

REGIONAL OFFICE-DODDABALLAPURA
 KARNATAKA STATE POLLUTION CONTROL BOARD
 URBAN ECO PARK, 100 Ft ROAD, III PHASE, PEENYA INDUSTRIAL AREA, BANGALORE—560 058
 TEL: 080-28396000

No. PCB/RO/DBR/LO/TR/ 2024-25/ 735

Date: 30 DEC 2024

INSPECTION REPORT OF VIAJYA M., DEPUTY ENVIRONMENTAL OFFICER,
KARNATAKA STATE POLLUTION CONTROL BOARD, REGIONAL OFFICE,
DODDABALLAPURA

| Sl No. | Details | Particulars |
|--------|--|--|
| 1. | Name of the industry | M/s Rittal Pvt Ltd (formerly M/s Rittal India Pvt Ltd.) Plot No: 23 and 24, Industrial Area , Doddaballapura-Tq Bangalore Rural-Dist |
| 2. | Co ordinates | 13°15'14.0"N 77°32'51.1"E |
| 3. | Date of Inspection | 23.12.2024 |
| 4. | Product | Manufacturing electrical cabinets including surface treatment of capacity 1200 No's /day and 2600 No's Stainless Steel (SS) Panels |
| 5. | Category of the industry and activity | Large Orange O-1539 Oil and gas transportation pipeline ; Repairing, cleaning, degreasing, painting and leak proof testing of L.P.G. cylinders and manufacture of cylinders caps for L.P.G. Cylinders ; LPG Bottling (Without Painting) Manufacture of electrical cabinets with <i>degreasing and powder coating</i> |
| 6. | Consent Status | <ul style="list-style-type: none"> • CFO vide order No. AW-335206 dated:28.12.2022 under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (prevention & Control of Pollution) Act, 1981 for the period up to 30.09.2031 for manufacturing electrical cabinets including surface treatment of capacity 1200 No's /day and 2600 No's Stainless Steel (SS) Panels • Addendum order No. 258 dated:28.12.2022 |
| 7. | Authorization status under HWM Rules, 2016 | Board has issued authorization under HWM Rules, 2016 vide order No. 335970 dated:4.02.2023 is valid up to 30.09.2026. |
| 8. | Person Contacted | Mr. Shivram, EHS Head Mr. Sundar Murthy, Manager |

- **M/s Rittal India Pvt Ltd** is an existing industry located at Plot No: 23 and 24, Industrial Area , Doddaballapura-Tq Bangalore Rural-Dist is an existing industry. Board has issued consent CFO vide order No. AW-335206 dated:28.12.2022 under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (prevention & Control of Pollution) Act, 1981 for the period up to 30.09.2031 for manufacturing electrical cabinets including surface treatment of capacity 1200 No's /day and 2600 No's Stainless Steel (SS) Panels Addendum order No. 258 dated:28.12.2022
- Board has issued authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. vide order No. 335970 dated:4.02.2023 is valid up to 30.09.2026.
- The manufacturing process as below; *Punching-Bending-Welding- Degreasing (Alkali Rinse) -Nano Ceramic Coating - Dip Coating- Baking Oven-Dry Powder Coating - Baking Oven- Assembly - Packing-Dispatch of Electrical Cabinets*
- Based on the complaint received from Sri. Vasanth Kumar-Resident of Doddatumakuru Village through whatsapp to Regional Officers mobile on 14.09.2023 evening; regarding discharge of effluent in storm water drain in front of the industry, the industry was inspected by this Office on 15.09.2023
- Show cause notice has been issued for the non compliances vide No.489 dated:15.09.2023 for that, industry has submitted the reply stating that, it is rain water and pipeline was choked and blocked it has been removed for that rain water downpour into the storm water drain.
- Further, this office has received the complaint from the public Sri Vasanth kumar, resident of Doddatumkur through whatsapp on 30.11.2023 at 5.55 PM regarding the discharge of effluent in the storm water drain in front of the M/s Rittal Pvt Ltd. On receipt of the complaint , marshal of KSPCB in the patrol were informed to inspect the location to verify the status. Accordingly Sri Sudhakar, Marshal of KSPCB was inspected the location and confirms that, there was stagnation of wastewater in the storm water drain in front of the M/s Rittal Pvt Ltd at 7.15 PM on 30.11.2023 and sample were collected at storm water drain in front of the industry. Sample has been submitted to Central Lab for the analysis.
- To verify that, the industry was inspected on 1.12.2023. Inspection report forwarded with a recommendation to issue Notice under Section 33(A) of Water (Prevention & Control of Pollution) Act, 1974 for the non compliances observed during the inspection. Accordingly RSEO issued the notice of proposed direction vide ref (9) Industry has submitted the reply to this office on 28.12.2023. as per the analysis report the sample collected by the marshal of KSPCB in the patrol when compare with inland surface water standards it is conforms to prescribed standards. Whereas the sample of treated sewage effluent collected from the outlet of the STP - final treated collection tank is non conforming to the discharge standards and to verify the performance of the ETP sample of treated trade effluent collected after secondary clarifier before DMF is conforms to inland surface water standards (analysis reports are herewith enclosed for your kind reference)

- Further industry was inspected and surrounding area of veerapura lake to verify the status industry was not discharging any effluent.
- Further this office has received from Sri. Vasanth Kumar-Resident of Doddatumakuru Village through whatsapp to Regional Officers mobile on 22.12.2024 night; regarding discharge of effluent to storm water drain from industry. Based on the complaint, the industry was inspected by this office on 23.12.2024 and following observations were made
Based on the complaint, the industry was inspected by this office on 23.12.2024 and following observations were noticed

1. The industry was operating at the time of inspection and engaged in manufacturing of electrical cabinets.
2. During inspection both ETP and STP were under operation. Provided the flow meter to the inlet of STP i.e., retro meter based on the flow and no. of hour operation quantity of the domestic effluent inflow was calculated. they have been informed to provide a flow meter (digital) for that.
3. Provided 4 syntax tank in that 2 No's of tank was filled with effluent and they have informed that, it is utilized for collection of trade effluent during the maintenance of ETP and housekeeping in this area is very bad.
4. There are two drains inside the facility that is connected to the outside storm water drain in gate 2 side (back gate). In one drain flowing of effluent was noticed; on inspection it was observed that, vehicle washing effluent was discharging into the storm water drain it is clear violation with conditions stipulated in the consent order.
5. Stagnation of water in the back side of the treatment plant and algal growth formation was noticed near treatment facility area. The application of treated sewage for gardening is not in the scientific manner it leads to the discharge to storm water drain. In one more drain inside the premises there is a stagnation of effluent was observed near steel scrap yard and it has traces of oil (from the machine shop), that effluent is from the seepage of treated effluent which was used for the garden area in the effluent treatment area, On verification of the logbook you have not maintained the records of the quantification of the treated effluent and you have not provided the flow meter to the treated sewage quantification.
6. The samples of effluent in the storm water drain outside the drain and inside the storm water drain and treated sewage effluent from the outlet of STP- Final treated collection tank under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.
7. Mahazar was conducted and copy of the mahazar is herewith enclosed for your kind reference
8. The complaint received against industry for discharging wastewater into storm water drains and they are discharging effluent was noticed during the inspection and they are considered a chronic violator.

Hence it is recommended to the *issue* notice to the industry for the non compliance observed during the inspection and restraining /prohibitory order under section 32(1) (c) of the water (prevention & control of pollution) Act, 1974 and notice of proposed direction's under section 33 (a) of the water (prevention and control pollution) act, 1974 read with rule 34 of Karnataka

state board for the prevention and control of water pollution (procedure for transaction of business) and the water (prevention and control of pollution) rules, 1976.


Deputy Environmental Officer
RO, Doddaballapura

RO Recommendation:

it is recommended to the issue ~~notice~~ **restraining /prohibitory order** under section 32(1) (c) of the water (prevention & control of pollution) act, 1974 and **notice of proposed direction's** under section 33 (a) of the water (prevention and control pollution) act, 1974 read with rule 34 of Karnataka state board for the prevention and control of water pollution (procedure for transaction of business) and the water (prevention and control of pollution) rules, 1976.

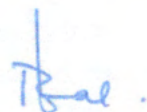
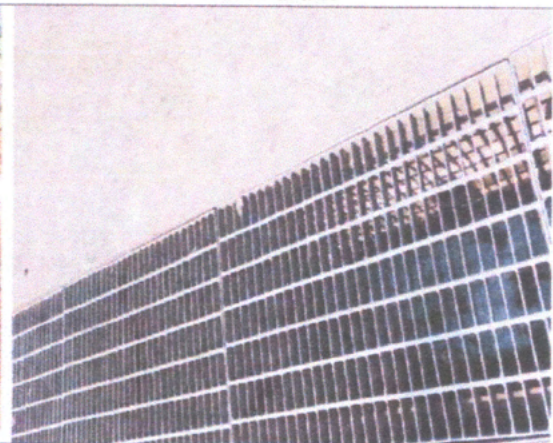

Environmental Officer
RO, Doddaballapura

Photo graphs of M/s Rittal Pvt Ltd (formerly M/s Rittal India Pvt Ltd.,) Plot No: 23 and 24, Industrial Area , Doddaballapura-Tq Bangalore Rural-Dist



Discharging the vehicle wash water to storm water drain



Oil traces in the drain



One more drain effluent stagnated (effluent from the STP out let utilized for gardening (seepage from the back of the treatment facility area)



Treatment facility area and its back area – housekeeping is very poor. Stagnation of water in the back side of the treatment plant and algal growth formation



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 Website:
 http://kspcb.karnataka.gov
 ಕ.ಸ.ಪ.ನಿ.ಸಂ., "ನಿರ್ವಹಣೆ" ಭವನ
 7 ನೇ 'ಡಿ' ಅಡ್ಡರಸ್ತೆ, ತಿಮ್ಮಾiah ರ
 ಕವನಗೂ, ಬೆಂಗಳೂರು-560079
 K.S.P.C.B., "Nisarga Bhav
 7th D Cross, Thimmaiah R
 Shivnagar, Bengaluru-560

**KARNATAKA STATE POLLUTION CONTROL BOARD
 CENTRAL ENVIRONMENTAL LABORATORY**

MoEF RECOGNISED ENVIRONMENTAL LABORATORY
 ISO/IEC 17025:2017 accredited Testing Laboratory by NABL vide Certificate Number TC-5487
 ISO 9001:2015 and ISO 45001:2018 CERTIFIED LABORATORY

ANALYSIS REPORT (ACCREDITED PARAMETERS)

Date: 28.12.2023

| | | |
|------------------------|--|---|
| NAME OF THE INDUSTRY : | M/s. Rittal India Pvt. Ltd., No. 23, KIADB Industrial Area, Veerapura Doddaballapur, Bengaluru Rural District. | Page 1 of 1 |
| SAMPLE COLLECTED BY : | Smt. Vijaya M., DEO RO: Doddaballapura | DATE OF COMMENCEMENT OF TEST : 01.12.2023 |
| DATE OF COLLECTION : | 30.11.2023 | DATE OF COMPLETION OF TEST : 20.12.2023 |
| DATE OF RECEIPT : | 01.12.2023 | SAMPLE REPORT NO: WW-2066 |
| PARTICULARS: | Untreated trade effluent collected from the storm water drain in front of the industry | SAMPLE NO : WW-2066 |

| S/N | Parameters | Unit | Result | Test Method |
|-----|---|------|--------|--|
| 1 | pH | - | 7.9 | IS 3025 (Part 11): 2022 |
| 2 | Total Suspended Solids | mg/L | 36 | IS 3025 (Part 17): 2012 |
| 3 | Total Kjeldahl Nitrogen as | mg/L | 48 | IS 3025(Part 34): 2019 |
| 4 | Biochemical Oxygen Demand @ 27°C for 3 days | mg/L | 30 | IS 3025 (Part 44): 2019 |
| 5 | Chemical Oxygen Demand | mg/L | 232 | IS 3025 (Part 58): 2017 |
| 6 | Hexavalent Chromium as Cr ⁺⁶ | mg/L | BDL | APHA 23 rd edition (3500-Cr -B): 2017 |
| 7 | Copper as Cu | mg/L | BDL | IS 3025 (Part 42): 2019 |
| 8 | Lead as Pb | mg/L | BDL | IS 3025 (Part 47): 2019 |
| 9 | Zinc as Zn | mg/L | 0.197 | IS 3025 (Part 49): 2019 |
| 10 | Cadmium as Cd | mg/L | BDL | IS 3025 (Part 41): 2019 |
| 11 | Total Chromium | mg/L | BDL | IS 3025 (Part 52): 2019 |
| 12 | Arsenic as As | mg/L | BDL | APHA 23 rd Edition (3125B): 2017 |

Note: 1. The above results pertain only to the sample tested.

- The report shall not be reproduced without the written approval of the laboratory.
- Samples will be stored for a period of 15 days from the date of issue of report.
- "As the sample was submitted without a specified standards, an inference could not be arrived at".
- BDL: Below Detection Level in mg/L

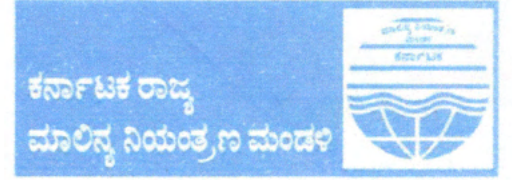
Hexavalent Chromium as Cr+6:0.05;Lead as Pb:0.2;Cadmium as Cd:0.03;Total Chromium:0.2;
 Arsenic as As:0.003;Copper as Cu:0.05;

Authorized Signatory (Chemical)
 (Dr. B.M. Sreedhara Nayaka)
 Scientific Officer

----End of Report----

Regional Office - Doddaballapura
Karnataka State Pollution Control Board
Urban Eco Park,
100 Feet Road, 3rd Phase,
Peenya Industrial Area,
Bengaluru - 560 058.
Telefax: 080-28396000

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ದೊಡ್ಡಬಳ್ಳಾಪುರ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಆರ್ಬನ್ ಇಕೋ-ಪಾರ್ಕ್,
100 ಅಡಿ ರಸ್ತೆ, 3ನೇ ಹಂತ, ಪೀನ್ಯಾ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
ಬೆಂಗಳೂರು-560 058.
ದೂರವಾಣಿ : 080-28396000
Email : dbpura@kspcb.gov.in



towards a cleaner Karnataka

No.PCB/DBP-RO/SCN/2024-25/ 722 //RPAD//

Date: 124 DEC 2024

To,

The Occupier
M/s Rittal India Pvt Ltd.,
Plot No: 23 and 24, Industrial Area,
Doddaballapura-Tq
Bangalore Rural-Dist.

Sub: Non -Compliance under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 -reg

- Ref:
1. Combined consent order No. AW-335206 dated:28.12.2022for the period up to 30.09.2031
 2. Complaint received against the industry 22.12.2024 through whatsapp and through mail on 22.12.2024
 3. Industry was inspected by the officer of this office on23.12.2024

With reference to the above subject, it is bring to your notice that, the Board has accorded consent to operate your Industry under the provisions of the Water Act 1974 and the Air Act, 1981 as cited above vide ref (1) for Manufacture of electrical cabinets of capacity 12,000 Nos/Month for the period up to 30.09.2031.

Based on the complaint received from Sri. Vasanth Kumar-Resident of Doddatumakuru Village through whatsapp to Regional Officers mobile on 22.12.2024 night; regarding discharge of effluent to storm water drain from your industry vide ref (2).

Based on the complaint, the industry was inspected by this office on 23.12.2024 and following observations were noticed

1. The industry was operating at the time of inspection and engaged in manufacturing of electrical cabinets.
2. During inspection both ETP and STP were under operation. Provided the flow meter to the inlet of STP i.e., retro meter based on the flow and no. of hour operation quantity of the domestic effluent inflow was calculated. You have been informed to provide a flow meter for that.
3. Provided 4 syntax tank in that 2 No's of tank was filled with effluent and you have informed that, it is utilized for collection of trade effluent during the maintenance of ETP and housekeeping in this area is very bad.
4. There are two drains inside the facility that is connected to the outside storm water drain in gate 2 side (back gate). In one drain flowing of effluent was noticed; on inspection it

was observed that, vehicle washing effluent was discharging into the storm water drain it is clear violation with conditions stipulated in the consent order.


5. Stagnation of water in the back side of the treatment plant and algal growth formation was noticed near treatment facility area. The application of treated sewage for gardening is not in the scientific manner it leads to the discharge to storm water drain. In one more drain inside the premises there is a stagnation of effluent was observed near steel scrap yard and it has traces of oil (from the machine shop), that effluent is from the seepage of treated effluent which was used for the garden area in the effluent treatment area. On verification of the logbook you have not maintained the records of the quantification of the treated effluent and you have not provided the flow meter to the treated sewage quantification.
6. The samples of effluent in the storm water drain outside the drain and inside the storm water drain and treated sewage effluent from the outlet of STP- Final treated collection tank under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

In view of aforementioned non-compliance and the complaint received against your industry for discharging wastewater into storm water drains, you have failed to take any action and are considered a chronic violator. Hence, you are hereby called upon to **SHOW CAUSE** with in **7 (seven) days** from the date of receipt of this notice, as to why this office shall not recommend the Board to initiate following action against your industry:

1. To withdraw the consent issued vide ref (1) under the provision of Water & Air Act which is valid upto 30.09.2031.
2. To initiate closure direction under section 33(A) of Water (Prevention & Control of Pollution) Act, 1974 and 31 of Air (Prevention & Control of Pollution) Act, 1981 and section 5 of Environment (Protection) Act, 1986.

If no reply is received within the prescribed time then it is construed that you have nothing to say in this matter and this office will proceed with the aforesaid actions without further hearing from your end.

Kindly acknowledge the receipt of this notice.


 Environmental Officer
 RO, Doddaballapura

ANNEXURE -VII

REGIONAL OFFICE-DODDABALLAPURA
KARNATAKA STATE POLLUTION CONTROL BOARD
URBAN ECO PARK, 100 Ft ROAD, III PHASE, PEENYA INDUSTRIAL AREA, BANGALORE—560 058
TEL: 080-28396000

No. PCB/RO/DBR/LO/IR/ 2024-25/ 733

Date: 30 DEC 2024

INSPECTION REPORT OF VIAJYA M. DEPUTY ENVIRONMENTAL OFFICER,
KARNATAKA STATE POLLUTION CONTROL BOARD, REGIONAL OFFICE,
DODDABALLAPURA

| Sl no. | Particulars | Details |
|--------|--|---|
| 1 | Name and address of the industry inspected | M/s.Griffith Foods Pvt LTd. Plot No. 21, KIADB Industrial area, Doddaballapura taluk, Bangalore Rural Dist |
| 2 | Date of inspection | 23.12.2024 |
| 4 | Activity | Manufacturing of 1. Bread Crumbs-300MT/M 2. Food bases(Bakery products, sauce mixes, flour blends & flavouring substances)-50MT/M 3. Food seasonings(Seasonings & marinades)-150MT/M 4. Food Spices & Mixes (Spice powder)-41.66MT/M 5. Sauce and Dressing -500 MT/month |
| 5 | Category | Large Orange O-7 ,Food and food processing including fruits and vegetable processing |
| 8 | Consent Status | Board Office Combined Consent order no. AW-333203 dated 12.09.2022 valid for the period up to 30.09.2031 1. Bread Crumbs-300MT/M 2. Food bases(Bakery products, sauce mixes, flour blends & flavouring substances)-50MT/M 3. Food seasonings(Seasonings & marinades)-150MT/M 4. Food Spices & Mixes (Spice powder)-41.66MT/M 5. Sauce and Dressing -500 MT/month |
| 9 | Person Contacted | Mr. Lokesh S, Senior Manager Operation. Mr.Ravi Kumar , Maintenance Manger |

M/s. Griffith Foods (P) Ltd. is located at Plot No. 21, KIADB Industrial area, Doddaballapura Taluk, Bangalore Rural Dist. It is an existing Large Orange category industry and has obtained consent from the Board under the provisions of the Water and Air Act vide

Board Office Combined Consent order no. AW-333203 dated 12.09.2022 valid for the period up to 30.09.2031

for the manufacture of following products;

1. Bread Crumbs-300MT/M
2. Food bases(Bakery products, sauce mixes, flour blends & flavouring substances)-50MT/M
3. Food seasonings(Seasonings & marinades)- 150MT/M
4. Food Spices & Mixes (Spice powder)-41.66MT/M
5. Sauce and Dressing -500 MT/month.

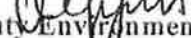
Based on the complaint received from Sri. Vasanth Kumar-Resident of Doddatumakuru Village, Arkavathi nadi Horata Samithi; through whatsapp to Regional Officers mobile on 22.12.2024 night; regarding discharge of effluent to storm water drain and lead to veerapura lake from industry. Industry was inspected by the officer of this office on 23.12.2024 and following observations were observed;

1. Industry was under operation and engaged in manufacturing of food bases, food seasonings and sauce.
2. Consent accorded to treat the trade effluent from the process in ETP of capacity 40KLD and used for toilet flushing and on land for gardening. Whereas during the inspection, it was observed that; in secondary clarifier sludge was floating, it indicates that it attains septic condition/anaerobic condition. They have provided a hose pipe to the bottom of the secondary clarifier and discharging the effluent to drain the ETP area which in turn connected to the drain inside the premises, then it lead to veerapura lake. It shows that, ETP units are not in operating scientifically discharging the effluent to outside. The sample effluent in the drain collected for the analysis under the provisions of the Water (Prevention & Control of Pollution) Act, 1974. Discharging any effluent into the storm water is a clear violation against the consent conditions. Discharging untreated effluent which intern leads to the ground water and nearby water body pollution, which clearly indicate that you have violated section 25/26 of Water (Prevention & Control of Pollution) Act, 1974.
3. STP was operating at the time of inspection and sample of treated sewage collected from the final treated collection for the analysis under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 .
4. They have maintained the logbook for the operation and maintenance of STP and ETP on verification it was observed that, there was no recordings were found for the date:22.12.2024. Representative present during the inspection stated that, STP and ETP were not operating on 22.12.2024. Whereas complaint received on 22.12.2024 for discharging the effluent to outside with photographs and video clippings. It shows that, they were discharging the effluent outside without any treatment. Discharging effluents to the outside the premises without any treatment. It could result in soil, surface water and subsurface water pollution and impact on flora and fauna and surrounding environment.

5. In the presence of the industry representatives samples were collected , Mahazar was drawn copy of the mahazar is herewith enclosed. and it was also informed not to discharge any effluent to outside the industry premises.
6. Housekeeping in STP and ETP area is very poor.

The above observation made clearly indicates that, the industry has violated the provisions of Sec.24 & 25 and discharge of effluent to outside the industry. The said lapses amounts to clear violations of the provisions of section 25 of the Water (Prevention & Control of Pollution) Act, 1974,

Hence it is recommended to the *issue* notice to the industry for the non compliance observed during the inspection and *restraining /prohibitory order* under section 32(1) (c) of the water (prevention & control of pollution) Act, 1974 and *notice of proposed direction's* under section 33 (a) of the water (prevention and control pollution) act, 1974 read with rule 34 of Karnataka state board for the prevention and control of water pollution (procedure for transaction of business) and the water (prevention and control of pollution) rules, 1976.


Deputy Environmental Officer
RO, Doddaballapura

RO Recommendation:

It is recommended to ~~the~~ *issue* ~~notice~~, *restraining /prohibitory order* under section 32(1) (c) of the Water (Prevention & Control of Pollution) Act, 1974 and *notice of proposed direction's* under section 33 (a) of the Water (Prevention & Control of Pollution) Act, 1974 read with rule 34 of Karnataka state board for the prevention and control of water pollution (Procedure for Transaction of Business) and the Water (Prevention & Control of Pollution) Rules, 1976.


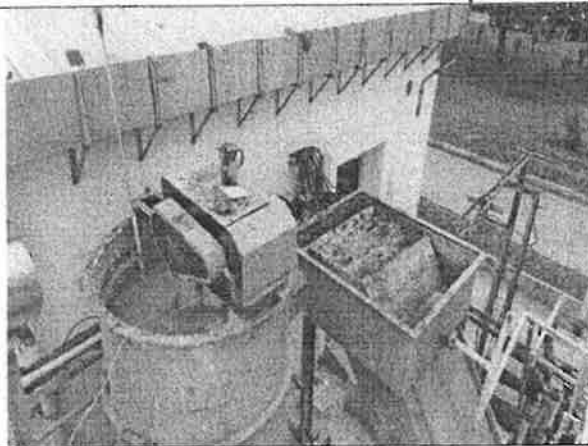
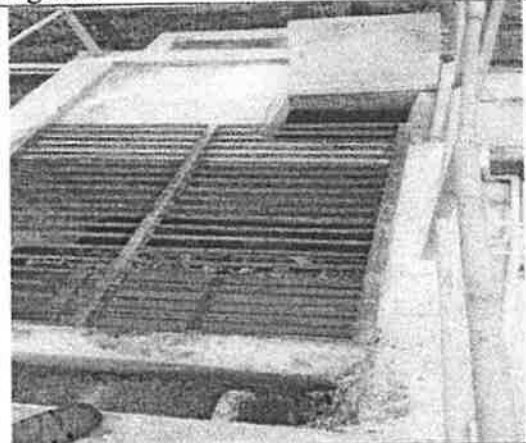

Environmental Officer
RO, Doddaballapura

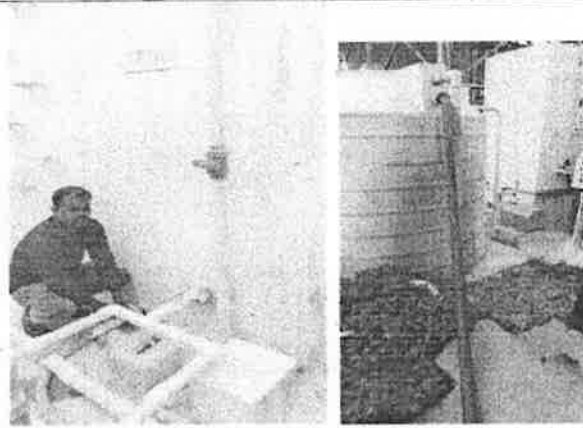
Photo graphs of M/s.Griffith Foods Pvt LTd.Plot No. 21, KIADB Industrial area, Doddaballapura taluk, Bangalore Rural Dist



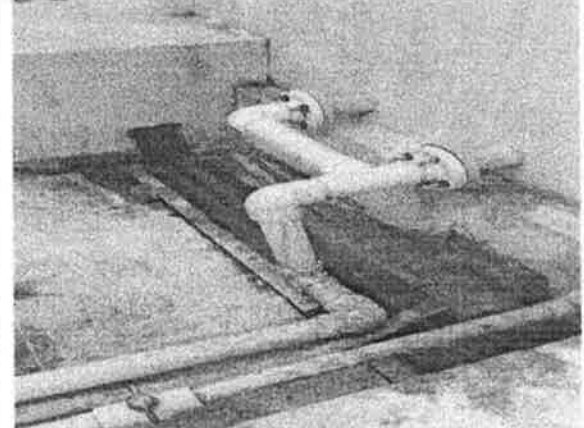
ETP Area



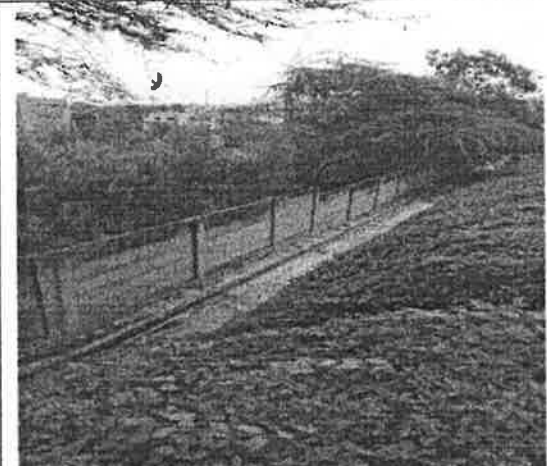
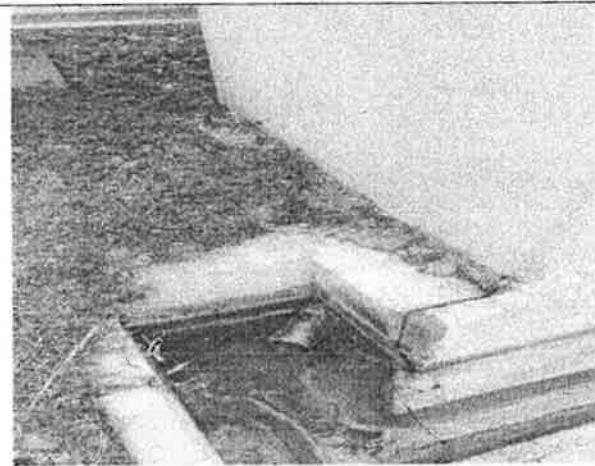
Secondary Clarifier



Hose pipe connected bottom of the Secondary clarifier of ETP and Final treated collection tank



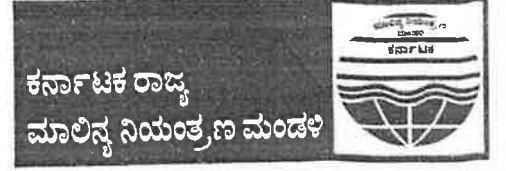
Discharging the effluent from secondary clarifier to ETP area drain



From ETP drain its is connected to this area; lead to indsurty premises drain which intum connected to outside

Regional Office - Doddaballapura
 Karnataka State Pollution Control Board
 Urban Eco Park,
 100 Feet Road, 3rd Phase,
 Peenya Industrial Area,
 Bengaluru - 560 058.
 Telephone: 080-28396000

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ದೊಡ್ಡಬಳ್ಳಾಪುರ
 ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
 ಆರ್ಬಿಇಇ-ಪಾರ್ಕ್,
 100 ಅಡಿ ರಸ್ತೆ, 3ನೇ ಹಂತ, ಪೀನ್ಯಾ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
 ಬೆಂಗಳೂರು-560 058.
 ದೂರವಾಣಿ : 080-28396000
 Email : dbpura@kspcb.gov.in



towards a cleaner Karnataka

No.PCB/DBP-RO/SCN/2024-25/ ೨೨೫

//RPAD//

Date: 12 4 DEC 2024

To,
 The Occupier,
 M/s.Griffith Foods (P) Ltd.
 Plot no. 21, KIADB Industrial area,
 Doddaballapura taluk,
 Bangalore rural dist.

Sub: Non -Compliance under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 reg_

- Ref:
1. Board Office Combined Consent order no. AW-333203 dated 12.09.2022 valid for the period up to 30.09.2031.
 2. Complaint received against the industry 22.12.2024 through whatsapp and through mail on 22.12.2024
 3. Industry was inspected by the officer of this office on 23.12.2024

With reference to the above subject, it is bring to your notice that, the Board has accorded consent to operate your unit under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution Act, 1981 as cited above vide ref (1) has obtained consent from the Board under the provisions of the Water and for the period up to 30.09.2031 for the manufacture of following products; Bread Crumbs-300MT/M, Food bases (Bakery products, sauce mixes, flour blends & flavouring substances)-50MT/M, Food seasonings(Seasonings & marinades)- 150MT/M Food Spices & Mixes (Spice powder)-41.66MT/M and Sauce and Dressing -500 MT/month.

Based on the complaint received from Sri. Vasanth Kumar-Resident of Doddatumakuru Village, Arkavathi nadi Horata Samithi through whatsapp to Regional Officers mobile on 22.12.2024 night; regarding discharge of effluent to storm water drain and lead to veerapura lake from your industry vide ref (2).

Industry was inspected by the officer of this office on 23.12.2024 and following observations were observed;

1. Your industry was under operation and engaged in manufacturing of food bases, food seasonings and sauce.
2. Consent accorded to treat the trade effluent from the process in ETP of capacity 40KLD and used for toilet flushing and on land for gardening. Whereas during the inspection, it was observed that; in secondary clarifier sludge was floating, it indicates that it attains septic condition/anaerobic condition. You have provided a hose pipe to the bottom of the secondary clarifier and discharging the effluent to drain the ETP

Environmental Pollution is Social Evil, Prevent it.

ಪರಿಸರ ಮಾಲಿನ್ಯ ಸಾಮಾಜಿಕ ಏಡುಗು, ಅದನ್ನು ನಿಯಂತ್ರಿಸಿ.

area which in turn connected to the drain inside the premises , then it lead to veerapura lake. It shows that, ETP units are not in operating scientifically discharging the effluent to outside. The sample effluent in the drain collected for the analysis under the provisions of the Water (Prevention & Control of Pollution) Act, 1974. Discharging any effluent into the storm water is a clear violation against the consent conditions and you are solely responsible. Discharging untreated effluent which intern leads to the ground water and nearby water body pollution, which clearly indicate that you have violated section 25/26 of Water (Prevention & Control of Pollution) Act, 1974.


3. STP was operating at the time of inspection and sample of treated sewage collected from the final treated collection for the analysis.
4. You have maintained the logbook for the operation and maintenance of STP and ETP on verification it was observed that, there was no recordings were found for the date:22.12.2024. Representative present during the inspection stated that, STP and ETP were not operating on 22.12.2024. Whereas complaint received on 22.12.2024 for discharging the effluent to outside with photographs and video clippings. It shows that, you are discharging the effluent outside without any treatment. Discharging effluents to the outside the premises without any treatment. It could result in soil, surface water and subsurface water pollution and impact on flora and fauna and surrounding environment.
5. Housekeeping in STP and ETP area is very poor.
6. Submit the production details for the month of Dec- 2024 date wise.

The above observation clearly indicates that, you have not followed the directions of consent vide ref (1). Hence, you are hereby called upon to **SHOW CAUSE** with in 7 (seven) days from the date of receipt of this notice, as to why this office shall not recommend the Board to initiate following action against your industry:

1. To withdraw the consent issued vide ref (1) under the provision of Water & Air Act which is valid up to 30.06.2028.
2. To initiate closure direction under section 33(A) of Water (Prevention & Control of Pollution) Act, 1974.

If no reply is received within the prescribed time then it is construed that you have nothing to say in this matter and this office will proceed with the aforesaid actions without further hearing from your end.

Kindly acknowledge the receipt of this notice.


Environmental Officer
RO, Doddaballapura

ಹಿರಿಯ ಪರಿಷರ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಬೆಂಗಳೂರು ಉತ್ತರ

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

1ನೇ ಮಹಡಿ, ಅರ್ಬನ್ ಇಕೋ-ಪಾರ್ಕ್,

100 ಅಡಿ ರಸ್ತೆ, 3ನೇ ಹಂತ, ಪೀಣ್ಯ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,

ಬೆಂಗಳೂರು-560 058.

email : seon@kspcb.gov.in

Office of the Senior Environmental Officer
Bangalore North

Karnataka State Pollution Control Board

1st Floor, Urban Eco Park,

100 Feet Road, 3rd Phase,

Peenya Industrial Area, Bengaluru - 560 058.

email : seon@kspcb.gov.in



towards a cleaner Karnataka

// BY REG. POST WITH ACK.DUE//

No. PCB/RSEO/BNG-N/Prohibitory/2024-25/624

DATE: 02 JAN 2025

PROHIBITORY ORDER UNDER SECTION 32(1) C OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974

Sub : Non-Compliance to the provisions of the Water (Prevention and Control of Pollution) Act, 1974 to M/s. Griffith Foods (P) Ltd. is located at Plot No. 21, KIADB Industrial area, Doddaballapura Taluk, Bangalore Rural Dist -reg

Ref :

1. Board Office Combined Consent order no. AW-333203 dated 12.09.2022 valid for the period up to 30.09.2031.
2. Complaint received against the industry 22.12.2024 through whatsapp and through mail on 22.12.2024
3. Industry was inspected by the officer of RO Doddaballapura office on 23.12.2024
4. RO Office show cause notice vide No. 724 Dated: 24.12.2024
5. RO Doddaballapura recommendation to issued NPD vide No. 733 dated: 30.12.2024

M/s. Griffith Foods (P) Ltd, located at Plot No. 21, KIADB Industrial area, Doddaballapura Taluk, Bangalore Rural Dist. It is an existing Large Orange category industry and has obtained consent from the Board under the provisions of the Water and Air Act vide Board Office Combined Consent order no. AW-333203 dated 12.09.2022 valid for the period up to 30.09.2031 for the manufacture of following products;

1. Bread Crumbs-300MT/M
2. Food bases(Bakery products, sauce mixes, flour blends & flavouring substances)-50MT/M
3. Food seasonings(Seasonings & marinades)- 150MT/M
4. Food Spices & Mixes (Spice powder)-41.66MT/M
5. Sauce and Dressing -500 MT/month.

Based on the complaint received from Sri. Vasanth Kumar-Resident of Doddatumakuru Village, Arkavathi nadi Horata Samithi; through whatsapp to Regional Officers mobile on 22.12.2024 night; regarding discharge of effluent to storm water drain and lead to veerapura lake from industry. Industry was inspected by the officer of RO Doddaballapura office on 23.12.2024 and following observations were observed;

1. Industry was under operation and engaged in manufacturing of food bases, food seasonings and sauce.
2. Consent accorded to treat the trade effluent from the process in ETP of capacity 40KLD and used for toilet flushing and on land for gardening. Whereas during the inspection, it was observed that; in secondary clarifier sludge was floating, it indicates that it attains septic



ನಮ್ಮೆಲ್ಲರ ಚಿತ್ತ, ನೈಸರ್ಗಿಕ ಸಂಪನ್ಮೂಲಗಳ ಮಿತ ಬಳಕೆಯತ್ತ;
ತ್ಯಾಜ್ಯ ಉತ್ಪಾದನೆಯನ್ನು ತಗ್ಗಿಸಿ

02/01/25
20/01/25

Our motto is to minimize waste generation
through judicious use of natural resources

- condition/anaerobic condition. They have provided a hose pipe to the bottom of the secondary clarifier and discharging the effluent to drain the ETP area which in turn connected to the drain inside the premises, then it lead to veerapura lake. It shows that, ETP units are not in operating scientifically discharging the effluent to outside. The sample effluent in the drain collected for the analysis under the provisions of the Water (Prevention & Control of Pollution) Act, 1974. Discharging any effluent into the storm water is a clear violation against the consent conditions. Discharging untreated effluent which intern leads to the ground water and nearby water body pollution, which clearly indicate that you have violated section 25/26 of Water (Prevention & Control of Pollution) Act, 1974.
3. STP was operating at the time of inspection and sample of treated sewage collected from the final treated collection for the analysis under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.
 4. They have maintained the logbook for the operation and maintenance of STP and ETP on verification it was observed that, there was no recordings were found for the date:22.12.2024. Representative present during the inspection stated that, STP and ETP were not operating on 22.12.2024. Whereas complaint received on 22.12.2024 for discharging the effluent to outside with photographs and video clippings. It shows that, they were discharging the effluent outside without any treatment. Discharging effluents to the outside the premises without any treatment. It could result in soil, surface water and subsurface water pollution and impact on flora and fauna and surrounding environment.
 5. In the presence of the industry representatives samples were collected, Mahazar was drawn and it was also informed not to discharge any effluent to outside the industry premises.
 6. Housekeeping in STP and ETP area is very poor.

The above observation made clearly indicates that, the industry has violated the provisions of Sec.24 & 25 and discharge of effluent to outside the industry. The said lapses amounts to clear violations of the provisions of section 25 of the Water (Prevention & Control of Pollution) Act, 1974, industry is not adhere to the conditions stipulated in the consent order and complaints are being received repeatedly against the industry for the discharging the effluent and violating the provisions under Water Act, 1974.

Therefore, the RO-Doddaballapura has submitted a letter to ZSEO, Bengaluru-north along with detailed inspection report with recommendations to initiate action under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 to your unit vide ref (5).

These violations i.e., discharging the untreated trade effluent to the discharging effluent directly into the Nala and may results in polluting the lake & surrounding environment which amounts to violations of provisions of Water (Prevention & Control of Pollution) Act, 1974. Hence the following order.

DIRECTIONS

In the circumstances explained above and in exercise of the powers conferred under section 32(1) (C) of Water (Prevention and Control of Pollution) Act 1974, the designated officer namely **Senior Environmental Officer, KSPCB, Bangalore North**, here by impose prohibitory orders against discharge of effluents outside of your Industry premises.

Any action of the industry which violates the said prohibitory order, will attract the penal action under section 33(a) of Water (Prevention and Control of Pollution) Act, 1974 which includes issue closure directions without further notice.

**FOR AND ON BEHALF OF THE
KARNATAKA STATE POLLUTION CONTROL BOARD
BANGALORE - 560001**

**Sd/-
SENIOR ENVIRONMENTAL OFFICER
KSPCB, BANGALORE NORTH**

To,
The Occupier,
M/s. Griffith Foods (P) Ltd,
Plot No. 21, KIADB Industrial area,
Doddaballapura Taluk, Bangalore Rural Dist.

Copy Submitted to:

i) Member Secretary, Parisara Bhavana., KSPCB, Bangalore for kind information.

Copy to:

1. Regional Officer, KSPCB, RO-Doddaballapura for information and necessary action to conduct mahazar and to report the latest status to take further action.
2. Master Copy
3. Office Copy

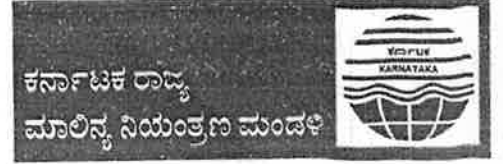

**SENIOR ENVIRONMENTAL OFFICER
KSPCB, BANGALORE NORTH**

ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಬೆಂಗಳೂರು ಉತ್ತರ

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
1ನೇ ಮಹಡಿ, ಅರ್ಬನ್ ಇಕೋ-ಪಾರ್ಕ್,
100 ಅಡಿ ರಸ್ತೆ, 3ನೇ ಹಂತ, ಪೀನ್ಯಾ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
ಬೆಂಗಳೂರು-560 058.
email : seon@kspcb.gov.in

Office of the Senior Environmental Officer
Bangalore North

Karnataka State Pollution Control Board
1st Floor, Urban Eco Park,
100 Feet Road, 3rd Phase,
Peenya Industrial Area, Bengaluru - 560 058.
email : seon@kspcb.gov.in



towards a cleaner Karnataka

// BY REG. POST WITH ACK.DUE//

No. PCB/RSEO/BNG-N/NPD/2024-25/625

DATE: 02 JAN 2025

NOTICE OF PROPOSED DIRECTION UNDER SECTION 33 (A) OF WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974, AND READ WITH RULE 34 OF KARNATAKA BOARD FOR THE PREVENTION AND CONTROL OF WATER POLLUTION (PROCEDURE FOR TRANSACTION OF BUSINESS) AND THE WATER (PREVENTION AND CONTROL OF POLLUTION) RULES, 1975

Sub : Non-Compliance to the provisions of the Water (Prevention and Control of Pollution) Act, 1974 to M/s. Griffith Foods (P) Ltd. is located at Plot No. 21, KIADB Industrial area, Doddaballapura Taluk, Bangalore Rural Dist -reg

Ref : 1. Board Office Combined Consent order no. AW-333203 dated 12.09.2022 valid for the period up to 30.09.2031.
Complaint received against the industry 22.12.2024 through whatsapp and through mail on 22.12.2024
2. Industry was inspected by the officer of RO Doddaballapura office on 23.12.2024
RO Office show cause notice vide No. 724 Dated: 24.12.2024
3. RO Doddaballapura recommendation to issued NPD vide No. 733 dated: 30.12.2024

M/s. Griffith Foods (P) Ltd, located at Plot No. 21, KIADB Industrial area, Doddaballapura Taluk, Bangalore Rural Dist. It is an existing Large Orange category industry and has obtained consent from the Board under the provisions of the Water and Air Act vide Board Office Combined Consent order no. AW-333203 dated 12.09.2022 valid for the period up to 30.09.2031 for the manufacture of following products;

1. Bread Crumbs-300MT/M
2. Food bases(Bakery products, sauce mixes, flour blends & flavouring substances)-50MT/M
3. Food seasonings(Seasonings & marinades)- 150MT/M
4. Food Spices & Mixes (Spice powder)-41.66MT/M
5. Sauce and Dressing -500 MT/month.

Based on the complaint received from Sri. Vasanth Kumar-Resident of Doddatumakuru Village, Arkavathi nadi Horata Samithi; through whatsapp to Regional Officers mobile on 22.12.2024 night; regarding discharge of effluent to storm water drain and lead to veerapura lake from industry. Industry was inspected by the officer of RO Doddaballapura office on 23.12.2024 and following observations were observed;

1. Industry was under operation and engaged in manufacturing of food bases, food seasonings and sauce.
2. Consent accorded to treat the trade effluent from the process in ETP of capacity 40KLD and used for toilet flushing and on land for gardening. Whereas during the inspection, it was observed that; in secondary clarifier sludge was floating, it indicates that it attains septic

Our motto is to minimize waste generation through judicious use of natural resources

02/01/25
ನಿರ್ದೇಶಿಸಿ, ವೈಯಕ್ತಿಕ ಸಂಪನ್ಮೂಲಗಳ ಮಿತ ಬಳಕೆಯು;
ತಾಜ್ಜ ಉತ್ಪಾದನೆಯನ್ನು ತಗ್ಗಿಸಿ
04/01/25

condition/anaerobic condition. They have provided a hose pipe to the bottom of the secondary clarifier and discharging the effluent to drain the ETP area which in turn connected to the drain inside the premises, then it lead to veerapura lake. It shows that, ETP units are not in operating scientifically discharging the effluent to outside. The sample effluent in the drain collected for the analysis under the provisions of the Water (Prevention & Control of Pollution) Act, 1974. Discharging any effluent into the storm water is a clear violation against the consent conditions. Discharging untreated effluent which intern leads to the ground water and nearby water body pollution, which clearly indicate that you have violated section 25/26 of Water (Prevention & Control of Pollution) Act, 1974.

3. STP was operating at the time of inspection and sample of treated sewage collected from the final treated collection for the analysis under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.
4. They have maintained the logbook for the operation and maintenance of STP and ETP on verification it was observed that, there was no recordings were found for the date:22.12.2024. Representative present during the inspection stated that, STP and ETP were not operating on 22.12.2024. Whereas complaint received on 22.12.2024 for discharging the effluent to outside with photographs and video clippings. It shows that, they were discharging the effluent outside without any treatment. Discharging effluents to the outside the premises without any treatment. It could result in soil, surface water and subsurface water pollution and impact on flora and fauna and surrounding environment.
5. In the presence of the industry representatives samples were collected, Mahazar was drawn and it was also informed not to discharge any effluent to outside the industry premises.
6. Housekeeping in STP and ETP area is very poor.

The above observation made clearly indicates that, the industry has violated the provisions of Sec.24 & 25 and discharge of effluent to outside the industry. The said lapses amounts to clear violations of the provisions of section 25 of the Water (Prevention & Control of Pollution) Act, 1974, industry is not adhere to the conditions stipulated in the consent order and complaints are being received repeatedly against the industry for the discharging the effluent and violating the provisions under Water Act, 1974.

Therefore, the RO-Doddaballapura has submitted a letter to ZSEO, Bengaluru-north along with detailed inspection report with recommendations to initiate action under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 to your unit vide ref (5).

Hence, the Board proposes to initiate action under Section 33 (A) of Water (Prevention & Control of Pollution) Act, 1974, read with Rule 34 of Water (Prevention & Control of Pollution) Rules 1976 as under;

PROPOSED DIRECTIONS:

In exercise of the powers conferred under Section 33(A) of Water (Prevention & Control of Pollution) Act, 1974, and Rule 34 of Water (Prevention & Control of Pollution) Rules 1974 the **Senior Environmental Officer, Bangalore North, Karnataka State Pollution Control Board, Urban Eco Park, 100ft Road, III Phase, Peenya Industrial Area, Bangalore-58** intends to give the following proposed directions; why not to direct,

1. The occupier of **M/s. Griffith Foods (P) Ltd, located at Plot No. 21, KIADB Industrial area, Doddaballapura Taluk, Bangalore Rural Dist** to close down the operation of the industry at the said premises forthwith and until further orders.

2. The Managing Director, Bangalore Electricity Supply Company Ltd., K.R.Circle, Bangalore-560001 to issue necessary direction to Executive Engineer & Assistant Executive Engineer of BESCO, Doddaballapura Sub Division, Bangalore Rural District to stop/disconnect power supply of power to the said industry forthwith and until further orders.
3. The Executive Engineer (C,O& M), BESCO, Doddaballapura, Bangalore Rural district, stop/disconnect power supply of power to the said industry forthwith and until further orders.
4. The Assistant Executive Engineer (C,O& M), BESCO, Doddaballapura, Bangalore Rural district, to Stop/disconnect power supply of power to the said industry forthwith and until further orders.
5. The Deputy Commissioner, Bengaluru Rural District, Bengaluru to seize the industry forthwith until further orders.

You are hereby called upon to **SHOW-CAUSE** within 15 days from the date of issue of this proposed direction to file your objections. Failing to furnish the objections within stipulated time, this Office will recommend the Board Office to confirm the Notice of Proposed Direction issued under Section 33(A) of Water (Prevention & Control of Pollution) Act, 1974, and Rule 34 of Water (Prevention & Control of Pollution) Rules.

**FOR AND ON BEHALF OF THE
KARNATAKA STATE POLLUTION CONTROL BOARD
BANGALORE - 560001**

Sd/-

**SENIOR ENVIRONMENTAL OFFICER
KSPCB, BANGALORE NORTH**

To,
The Occupier,
M/s. Griffith Foods (P) Ltd,
Plot No. 21, KIADB Industrial area,
Doddaballapura Taluk, Bangalore Rural Dist

Copy Submitted To:

1. Member Secretary, KSPCB, Church Street, Bengaluru for kind information.

Copy to:

1. Regional Officer, KSPCB, RO-Doddaballapura, for information and necessary action to conduct mahazar and to report the latest status to take further action.
2. Master File.
3. Case File


**SENIOR ENVIRONMENTAL OFFICER
KSPCB, BANGALORE NORTH**



TC-5487



**KARNATAKA STATE POLLUTION CONTROL BOARD
CENTRAL ENVIRONMENTAL LABORATORY**

MoEF RECOGNISED ENVIRONMENTAL LABORATORY
ISO/IEC 17025:2017 accredited Testing Laboratory by NABL vide Certificate Number TC-5487
ISO 45001:2018 CERTIFIED LABORATORY

Ph : 080-23238458
Email: centrallab@kspcb.gov.in
Website:
<http://kspcb.karnataka.gov.in>
ಕ.ರಾ.ಮಾ.ನಿ.ಮಂ., "ನಿಸರ್ಗ ಭವನ"
7 ನೇ 'ಡಿ' ಅಡ್ಡರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಶಿವನಗರ, ಬೆಂಗಳೂರು-560079
K.S.P.C.B., "Nisarga Bhavana"
7th D Cross, Thimmaiah Road,
Shivanagar, Bengaluru-56007

**ANNEXURE-I
ANALYSIS REPORT (ACCREDITED PARAMETERS)**

Date: 04.01.2025

| | | |
|-----------------------|---|--|
| NAME OF THE INDUSTRY: | M/s. Griffith Foods (P) Ltd., Plot No. 21, KIADB Industrial area, Doddaballapura Taluk, Bengaluru Rural District. | Page 1 of 1 DATE OF COMMENCEMENT OF TEST: 24.12.2024 |
| SAMPLE COLLECTED BY : | Smt. Vijaya M., DEO RO: Doddaballapura | DATE OF COMPLETION OF TEST: 30.12.2024 |
| DATE OF COLLECTION : | 23.12.2024 | |
| DATE OF RECEIPT : | 24.12.2024 | REPORT NO: LR-97 |
| PARTICULARS : | Grab samples of trade effluent collected from the drain in ETP area | SAMPLE NO: L-97 & 97A |

| Sl. No | Parameters Analyzed | Unit | Standard | Results | | Test Method |
|------------------|---|--|----------|---------------|-------|---------------------------------|
| | | | | Sample Number | | |
| | | | | L-97 | L-97A | |
| 1. | pH | - | 5.5-9.0 | 6.8 | - | IS 3025 (Part 11): 2022 |
| 2. | Conductivity | µs/cm | 2250 | 2750 | - | IS 3025 (Part 14): 2019 |
| 3. | Total Suspended Solids | mg/L | 200 | 220 | - | IS 3025 (Part 17): 2012 |
| 4. | Oil and Grease | mg/L | 10 | - | BDL | APHA 23rd edition (5520B): 2017 |
| 5. | Total Dissolved Solids | mg/L | 200 | 2164 | - | IS 3025 (Part 16) : 2017 |
| 6. | Biochemical Oxygen Demand @ 27°C for 3 days | mg/L | 100 | 188 | - | IS 3025 (Part 44): 2019 |
| 7. | Sodium Absorption Ratio | - | 26 | 6.0 | - | IS : 11624: 2019 |
| INFERENCE | | Non Conforms to prescribed standards with respect to Conductivity, Total Suspended Solids, Total Dissolved Solids and Biochemical Oxygen Demand @ 27°C for 3 days | | | | |

- Note:** 1. The above results pertain only to the sample tested.
2. Samples will be stored for a period of 15 days from the date of issue of report.
3. The report shall not be reproduced without the written approval of Head of the laboratory.
4. BDL: Below Detection Level in mg/L.
Oil and Grease:1.0;

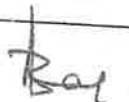
H. Roopadevi
Authorized Signatory (Chemical)
(Dr. H. Roopadevi)
State Board Analyst
Senior Scientific Officer
Karnataka State Pollution Control Board
Bengaluru

---End of Report---

Inspection Report of Bhaskar H G , Environmental Officer,
KSPCB, Regional Office, Doddaballapura

| Sl.No. | Particulars | Details | | |
|--------|---|---|----------------|--|
| 1. | Name of the industry | M/s Hanuman Weaving Factory, | | |
| 2. | Address | Shed No.S1 and S-2, DITP Apparel Park Doddaballapura, Banglore Rural District. | | |
| 3. | GPS co-ordinates | 13°16'01.4"N 77°33'32.9"E | | |
| 4. | Date of inspection | 6.01.2024 | | |
| 5. | Officer accompanied | Smt Vijaya M, DEO | | |
| 6. | Activity / Product Manufactured | 1. Weaving and finishing of fabrics 1,50,000 meters/month 2. Yarn dyeing activity 20 MT/Month 3. Fabric dyeing activity of capacity 10 MT/Month | | |
| 7. | Size and category | Small- Red | | |
| 8. | Persons contacted with mobile number | Sri Prakash , Manager | | |
| 9. | Consent validity | 30.06.2026 | | |
| 10. | Source of water | Bore well | | |
| 11. | Water Pollution Control details : | | | |
| | W.C for | W.C in KLD | W.W gen in KLD | Consent conditions Mode of treatment and disposal |
| | Domestic | 6 | 4 | Presently disposed to CSTP of DITPL Apparel park It is being treated in ETP of 100 KLD with RO . RO permeate being utilized for back to process and RO reject being handed over to CETP |
| | Trade effluent process | 20 | 20 | |
| | washings | 50 | 50 | |
| | Boiler feed | 20 | 4 | |
| 12. | Whether water meters provided for water consumption and effluent generation | They have been informed to provide a meter to BW | | |
| 13. | Details of ETP if provided / details of CETP, if disposed to CETP and details of primary treatment facility | ETP of 100 KLD with RO | | |
| 14. | Details of STP if provided (capacity, technology and units of STP) | CSTP of DITPL Apparel park | | |
| 15. | If sewage is connected to BWSSB UGD, verify BWSSB bill and RR No. | -NO- | | |
| 16. | Comment on any illegal discharge of effluent/ sewage | | | |

| | | |
|-----|--|---|
| 17. | Details of sample collected if any? | |
| 18. | Details of air pollution sources and control measure | 4 TPH IBR Boiler (Briquette fired) and Thermic Fluid Heater-20 Lakh kilo Calories (Agro Based)- Common Chimney of height 30 mts AGL with individual cyclone Dust Collector |
| 19. | HWM Authorization validity | |
| 20. | Details of storage area for hazardous and other wastes | |
| 21. | Observations: | <ol style="list-style-type: none"> 1. Industry was operating and engaged in manufacturing of Yarn dyeing and fabric dyeing activity and weaving activity. 2. ETP was operating at the time of inspection, they have stored the RO reject in the tank of capacity of 48,000 L and failed to furnish the details of disposal of RO reject it is apprehended that, they are disposing the RO reject illegally. They were discharging the effluent to open area in the premises through conduit that is adjacent to the ETP tank (after secondary – effluent stored in that tank) to the open area, where weeds and shrubs are developed, and where there was a noticeable stagnation of the discharge. It is clear violation to the conditions stipulated in consent order. 3. The log book has not been maintained for the O & M of ETP 4. Housekeeping in the premises of ETP was very poor. Everywhere leakages was noticed 5. Flow diagram of the ETP was not displayed in the ETP area to verify the flow stream 6. Huge Noise from the ID fan provided to boiler was observed, this need to be up gradation. 7. They have not obtained the authorization under Hazardous and Other Waste (Management & Transboundary Movement) Rules 2016 for the 5.1, 5.2 and ETP sludge and not maintained the any records for the disposing of sludge to the TSDF facility. 8. Not provided the designated storage area for the hazardous waste and not labelling as per the HWM Rules, 2016 |
| 22. | Recommendation: | Notice may be issued for the non compliances and recommend to issue notice of proposed direction and prohibitory order |


Environmental Officer
Regional Office- Doddaballpura

Regional Office - Doddaballapura
Karnataka State Pollution Control Board
Urban Eco Park,
100 Feet Road, 3rd Phase,
Peenya Industrial Area,
Bengaluru - 560 058.
Telefax: 080-28396000

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ದೊಡ್ಡಬಳ್ಳಾಪುರ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಆರ್ಬಿಎನ್ ಇಕೋ-ಪಾರ್ಕ್,
100 ಅಡಿ ರಸ್ತೆ, 3ನೇ ಹಂತ, ಪೀನ್ಯಾ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
ಬೆಂಗಳೂರು-560 058.
ದೂರವಾಣಿ : 080-28396000
Email : dbpura@kspcb.gov.in



towards a cleaner Karnataka

No.PCB/DBP-RO/SCN/2024-25/766

//RPAD//

Date 08 JAN 2025

To,
The Occupier
M/s Hanuman Weaving Factory,
Shed No.S1 and S-2, DITP Apparel Park
Doddaballapura, Bangalore Rural District.

Sub: Non -Compliance under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act,1981 -reg

- Ref:
1. Board Office Combined Consent order no. AW-342580 dated: 21.03.2024 for the period up to 30.06.2026
 2. Complaint received against your industry for discharging of effluent on through mail on 4.01.2025
 3. Inspection of the industry by undersigned on 6.01.2025

With reference to the above subject, it is bring to your notice that, the Board has accorded consent to operate your Industry under the provisions of the Water Act 1974 and the Air Act, 1981 as cited above vide ref (1) for Yarn dyeing activity - 20 MT/Month, Fabric weaving capacity 150000/- meter/Month and fabric dyeing 10 MT/Month for the period up to 30.06.2026.

Based on the complaint received from Sri. Vasanth Kumar-Resident of Doddatumakuru Village through office mail on 4.01.2025 night; regarding discharge of effluent from your industry vide ref (2).

Based on the complaint, the industry was inspected by this office on 6.01.2025 and following observations were noticed

1. You were engaged in manufacturing of Yarn dyeing and fabric dyeing activity and weaving activity.
2. ETP was operating at the time of inspection, you have stored the RO reject in the tank of capacity of 48,000 L and failed to furnish the details of disposal of RO reject it is apprehended that, you are disposing the RO reject illegally. You are discharging the effluent to open area in the premises through conduit that is adjacent to the ETP tank (after secondary - effluent stored in that tank) to the open area, where weeds and shrubs are developed, and where there was a noticeable stagnation of the discharge. It is clear violation to the conditions stipulated in consent order.
3. The log book has not been maintained for the O & M of ETP
4. Housekeeping in the premises of ETP was very poor. Everywhere leakages was noticed
5. Flow diagram of the ETP was not displayed in the ETP area to verify the flow stream

6. Huge Noise from the ID fan provided to boiler was observed, this need to be up gradation.
7. You have not obtained the authorization under Hazardous and Other Waste (Management & Transboundary Movement) Rules 2016 for the 5.1, 5.2 and ETP sludge and not maintained the any records for the disposing of sludge to the TSDF facility.
8. Not provided the designated storage area for the hazardous waste and not labelling as per the HWM Rules, 2016

From the above observations, it is clear that, you are not adhered to the Consent conditions and thereby violating the Board directions. Hence, in view of the above said non-compliances you are hereby called upon to **SHOW CAUSE** within 7 days from the issue of this Notice and submit the compliance report along with photographic evidences, as to why this office shall not recommend the Board to initiate following action against your industry:

1. To withdraw the consent issued vide ref (1) under the provision of Water & Air Act which is valid up to 30.06.2026
2. To initiate closure direction under section 33(A) of Water (Prevention & Control of Pollution) Act, 1974.

If no reply is received within the prescribed time then it is construed that you have nothing to say in this matter and this office will proceed with the aforesaid actions without further hearing from your end.

Kindly acknowledge the receipt of this notice.

Ray
8/11/25
Environmental Officer,
RO, Doddaballapura

Regional Office - Doddaballapura
Karnataka State Pollution Control Board
Urban Eco Park,
100 Feet Road, 3rd Phase,
Peenya Industrial Area,
Bengaluru - 560 058.
Telefax: 080-28396000

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ದೊಡ್ಡಬಳ್ಳಾಪುರ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಅರ್ಬನ್ ಇಕೋ-ಪಾರ್ಕ್,
100 ಅಡಿ ರಸ್ತೆ, 3ನೇ ಹಂತ, ಪೀನ್ಯಾ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
ಬೆಂಗಳೂರು-560 058.
ದೂರವಾಣಿ : 080-28396000
Email : dbpura@kspcb.gov.in



towards a cleaner Karnataka

No.PCB/DBP-RO/SCN/2024-25/260

Date: 08 JAN 2025

//RPAD//

To,

The Occupier
M/s.Ayashaembroideries Textiles Pvt. Ltd.,
S-42, Apparel Park, KIADB Industrial area,
Doddaballapura Taluk,
Bangalore Rural Distract.

Sub: Non -Compliance under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 -reg

- Ref:
1. Board Office Combined Consent order no. AW-115688 dated: 2.01.2021 for the period up to 31.12.2035
 2. This Office Showcause notice vide No. 963 dated:20.02.2024
 3. Notice of proposed direction vide order No. 594 dated:26.02.2024
 4. Industry authorities have submitted the reply to this office on 13.03.2024
 5. Inspection of the industry by this office on 2.04.2024
 6. Complaint received for discharging of effluent on through mail on 4.01.2025
 7. Inspection of the industry by undersigned on 6.01.2025

With reference to the above subject, it is bring to your notice that, the Board has accorded consent to operate your industry under the provisions of the Water Act 1974 and the Air Act, 1981 as cited above vide ref (1) for embroidery work on sarees and fabrics on job work basis of capacity 50000 meters/month. This office issued the show cause notice for discharging the sewage to outside on 963 dated: 20.02.2024. Further Notice of proposed direction issued to the industry above cited ref (3). For that, you have submitted the reply to this office on 13.03.2024 stating that, due to business issues ; planning to establish sewage treatment plant it in next financial year and loading the sewage through tankers and waste water not going discharge to outside drain.

On verification of the status, industry was inspected by this office on 2.04.2024 and recorded that, there is no discharge of sewage to outside drain and disposed to ST and Soak pit.

Further, this office has received the complaint from Sri. Vasanth Kumar-Resident of Doddatumakuru Village, Arkavathi Nadi Horata Samithi through office mail on 4.01.2025 night; regarding discharge effluent to storm water drain in apparel park (6). Based on the complaint, location was inspected on 6.01.2025, the storm water drain in the location mentioned in the complaint was verified, on verification of the storm water drain there was a stagnation of effluent was noticed in the storm water drain and by finding the source it was conformed that, you are discharging the effluent from your industry through storm water drain

connected to outside storm water drain was noticed. Industry was inspected on 6.01.2025 and following observations were made;

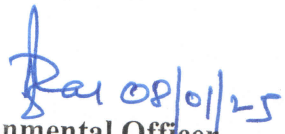
1. Industry was operating and engaged in embroidery work on sarees and fabrics
2. You were discharging the sewage and sullage to storm water drain outside the premises it is clear violation to the conditions stipulated in the consent order and it is chronic violation and you are solely responsible
3. The industry representative Mr. Arshad Ahmed, Manager of the industry present during the inspection informed that, the number of the employees working in the unit is 194 No's and also provided an accommodation to the 30 employees in industry premises. As per the : NBC 2016, the total water consumption for the Factories including canteen where no bath rooms are required to be provided is 30 LPCD for the accommodation employees water consumption is 135 LPCD hence total water consumption is $(30\text{LPCD} * 194 + 135\text{LPCD} * 30) = 5.8 \text{ KLD} + 4 \text{ KLD} = 9.8 \text{ KLD}$ of water consumption and sewage generation is 7.84 KLD hence required to provide the adequate Sewage treatment facility. You have taken up the expansion activity without prior consent from the Board; It is clear violation against the conditions stipulated in the consent order. Submit the production details for last 5 years.
4. Fail to furnish the details of disposing of sewage
5. Housekeeping in industry premises is very poor. Food waste and other waste stored unscientifically.
6. You have not obtained the authorization under Hazardous and Other Waste (Management & Transboundary Movement) Rules 2016 for the 5.1, 5.2 and and not maintained the any records for the disposing of same.
7. Not provided the designated storage area for the hazardous waste and not labelling as per the HWM Rules, 2016

The above observation clearly indicates that, you have not followed the directions of consent vide ref (1). Hence, you are hereby called upon to **SHOW CAUSE** with in **7 (seven) days** from the date of receipt of this notice, as to why this office shall not recommend the Board to initiate following action against your industry:

1. To withdraw the consent issued vide ref (1) under the provision of Water & Air Act which is valid up to 31.12.2035.
2. To initiate closure direction under section 33(A) of Water (Prevention & Control of Pollution) Act, 1974.

If no reply is received within the prescribed time then it is construed that you have nothing to say in this matter and this office will proceed with the aforesaid actions without further hearing from your end.

Kindly acknowledge the receipt of this notice.


 Environmental Officer,
 RO, Doddaballapura

**Inspection Report of Bhaskar H G , Environmental Officer,
KSPCB, Regional Office, Doddaballapura**

| Sl.No. | Particulars | Details | | |
|--------|---|--|----------------|--------------------------------|
| 1. | Name of the industry | Ayashaembroideries Textiles Pvt. Ltd., (Amtek Industries Pvt. Ltd.) | | |
| 2. | Address | No-S-42, Apparel Park, KIADB Industrial area, Doddaballapura, Bangalore Rural Dist-561203 | | |
| 3. | GPS co-ordinates | 13.27368 N 77.56206E | | |
| 4. | Date of inspection | 6.01.2025 | | |
| 5. | Activity / Product Manufactured | Embroidery work on fabrics Garment Stitching | | |
| 6. | Size and category | L/G | | |
| 7. | Persons contacted with mobile number | Mr. Arshad Ahmed-Plant manager 9164490222 | | |
| 8. | Consent validity | 31/12/2035 | | |
| 9. | Source of water | Borewell | | |
| 10. | Water Pollution Control details : | | | |
| | W.C for | W.C in KLD | W.W gen in KLD | Mode of treatment and disposal |
| | Domestic | 3.5 | 2.8 | ST & SP |
| | Process | | | |
| | Cooling | - | - | - |
| | Others Boiler (500 kg/hr) | - | - | Blow down to drain |
| 11. | Whether water meters provided for water consumption and effluent generation | Not provided | | |
| 12. | Details of ETP if provided / details of CETP, if disposed to CETP and details of primary treatment facility | NA | | |
| 13. | Details of STP if provided (capacity, technology and units of STP) | NO | | |
| 14. | If sewage is connected to BWSSB UGD, verify BWSSB bill and RR No. | -NO- | | |
| 15. | Comment on any illegal discharge of effluent/ sewage | The domestic waste water generated from labor colony is discharged in to the drain inside the premises which ultimately connected to external storm water drain. | | |
| 16. | Details of sample collected if any? | NA | | |
| 17. | Details of air pollution sources and control measure | DG set of 350KVA provided acoustic & chimney of 3 M ARL. Wood fired Boiler of 500 Kg provided with cyclone Dust collector & chimney of 40 Ft | | |

| | | |
|-----|--|--------------|
| 18. | HWM Authorization validity | Not obtained |
| 19. | Details of storage area for hazardous and other wastes | - |
| 20. | Whether maintained Form-3, Form-10 and submitted Form-4 for the year 2020-21 | - |
| 21. | Details of any other solid wastes not listed above and mode of storage and disposal (compliance to Plastic Rules, e-waste Rules etc., to be recorded). | - |
| 22. | <p>Observations and recommendation (specify compliance to 5 point criteria to be furnished in case of metal surface treatment units) :</p> <ol style="list-style-type: none"> 1. Industry was operating and engaged in embroidery work on sarees and fabrics 2. They were discharging the sewage and sullage to storm water drain outside the premises it is clear violation to the conditions stipulated in the consent order and it is chronic violation and you are solely responsible 3. The industry representative Mr. Arshad Ahmed, Manager of the industry present during the inspection informed that, the number of the employees working in the unit is 194 No's and also provided an accommodation to the 30 employees in industry premises. As per the : NBC 2016, the total water consumption for the Factories including canteen where no bath rooms are required to be provided is 30 LPCD for the accommodation employees water consumption is 135 LPCD hence total water consumption is $(30\text{LPCD} * 194 + 135\text{LPCD} * 30) = 5.8 \text{ KLD} + 4 \text{ KLD} = 9.8 \text{ KLD}$ of water consumption and sewage generation is 7.84 KLD hence required to provide the adequate Sewage treatment facility. They have taken up the expansion activity without prior consent from the Board; It is clear violation against the conditions stipulated in the consent order. 4. Fail to furnish the details of disposing of sewage 5. Housekeeping in industry premises is very poor. Food waste and other waste stored unscientifically. 6. They have not obtained the authorization under Hazardous and Other Waste (Management & Transboundary Movement) Rules 2016 for the 5.1, 5.2 and not maintained the any records for the disposing of same. 7. Not provided the designated storage area for the hazardous waste and not labelling as per the HWM Rules, 2016 | |
| 23. | <p>Recommendation:</p> <ul style="list-style-type: none"> • Industry is not complying. • Notice may be issued, recommended to issue prohibitory order and Notice of proposed directions . | |

T. Bae.

Environmental Officer
RO - Doddaballpura

**BEFORE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE,
CHENNAI.**

O.A.No.104 OF 2022

Girish

...Applicant

-Vs-

The State of Karnataka &
others

...Respondents

**ACTION TAKEN REPORT FILED ON
BEHALF THE 5TH RESPONDENT**

M.R.GOKUL KRISHNAN

Karnataka State Pollution Control
Board

COUNSEL FOR 5th RESPONDENT